

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), SITTING AT CHENNAI
(Under Section 18(1) read with S. 14&15 of National Green Tribunal Act, 2010)

Original Application No. 105 Of 2023 (SZ)

BETWEEN

Lakshmana Guntreddi

...Applicant

Vs.

1. State of Andhra Pradesh & Ors.

...Respondent(s)

TYPESET OF PAPERS

S.NO.	DATE	DESCRIPTIONS	PG. NO.
1.	----	CFOs GRANTED BY APPCB TO R6	1 - 25
2.	10.02.2023	Show Cause Notice to R6 by APPCB	26-29
3.	23.02.2023	Reply filed by R6 to Show Cause Notice issued by APPCB	30-50
4.	14.03.2023	Task Force Committee Minutes of the Meeting	51-56
5.	27.04.2023	Directions issued by the Task Force Committee	57-61
6.	14.08.2023	Established New Automatic Sensor Based truck tyre washing system	62-69
7.	----	Monthly CFO Compliance report Submitted to APPCB From May, 2023 to October, 2023	70-161
8.	05.10.2023	Quarterly Compliance report to the Task Force Committee directions dt. 27.04.2023, for the period from July, 2023 to September, 2023 submitted to APPCB	162 - 190.

Dated at Chennai on this the 8th day of December, 2023

Aarti

COUNSEL FOR RESPONDENT NO.7

	ANDHRA PRADESH POLLUTION CONTROL BOARD Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018. Phones : 23887500, Fax No: 23815631 Website : www.appcb.ap.nic.in
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**RED CATEGORY
RENEWAL OF CONSENT & AUTHORIZATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

Consent Order No:APPCB/VSP/VSP/113/CFO/HO/2015-

Date:13.01.2016

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules, 2008 & Amencments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to :

**M/s.Gangavaram Port Ltd.,
Gangavaram Village,
Pedagantyada (M),
Visakhapatnam District - 530 044
E-mail: vasantkumar@gangavaram.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

(i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1)	Domestic waste after treatment in STP	32	Shall be used for Dust Suppression / Green Belt development / Industrial use with in port area.

ii) Emissions from chimneys: NIL

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 5 (4)]:

M/s.Gangavaram Port Ltd., Gangavaram Village, Pedagantyada (M), Visakhapatnam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Waste oil including bilge oil	5.1 of Schedule - I	12000 LPA	Shall be sent to authorized re-processors / recyclers.

This consent order is valid for various port activities with installed capacities as mentioned below:

a) Traffic to be handled at Gangavaram Port

Sl. No	Name of the cargo	Total Capacity (MMTPA)
1	Liquid bulk	0.5
2	Iron Ore	3.0
3	Coal	25.0
4	Agri products	0.75
5	Slag	0.75
6	Containers	0.25
7	Fertilizer	2.50
8	Lime stone	2.50
9	Steel products	0.45
10	Industrial raw material	3.50
11	Bulk Alumina	1.50
	Total	40.95

b) Vessel sizes:

S. No.	Type of Vessel	Total capacities
1	Iron ore, coal, coke	2,00,000 DWT
2	Other dry bulk and general cargo	80,000 DWT

c) Berth Requirements:

S. No	Berth	No's
1	Coal berths (mechanized)	2
2	Iron ore berth (Mechanized)	1
3	Other dry bulk berth (lime stone / fertilizers etc)	1
4	General cargo berth	1
5	Multipurpose berths (General cargo / multipurpose cargo)	4
	Total	9

d) Dimensions of berths:

S. No	Name of the berth	Length	Width	Draft
1	Coal berth (Mechanized)	320	25	19.5
2	Iron ore berth (Mechanized)	316	25	19.5
3	Other dry bulk berth	285	31	15.5
4	Multipurpose berth	275	31	15.5
5	General cargo berth	240	21	14
6	Dry bulk (coal) (Mechanized)	350	25	20.5
7	Multipurpose berths (General cargo / Multipurpose cargo)	285	28	15.5

e) Cargo Storage Areas:

i. Storage area requirement for dry bulk and other dry bulk cargo:

Cargo	Storage demand (T)	Storage area Req. (Sq.M)
Coal	60,86,000	9,05,674
Iron Ore		
Fertilizers / Agri Products		
Limestone		
Slag		

ii. Storage area requirement for Break Bulk Cargo:

Items		Quantity
Through put		2.0 MTPA
Storage Demand	Open	66,000.08 T
	covered	
Storage area required including aisle space factor	Open	2,58,600 Sq.m
	covered	51000 Sq.m

f) Storage area requirement for Container Cargo:

SI No.	Cargo	Storage area requires (sqm)
1.	Container cargo	Container parking yard - 2,00,000
		Container Freight station - 96,000

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31ST day of December, 2020.

Sd/-
MEMBER SECRETARY

To
M/s.Gangavaram Port Ltd.,
Gangavaram Village,
Pedagantyada (M),
Visakhapatnam District - 530 044.

Copy to :

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The JCEE (Cess), APPCB, Hyderabad for information.
3. The JCEE (HWM), APPCB, Hyderabad for information.
- ✓ 4. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

// T.C.F.B.O. //

c/c

K. Karan 13/11/2016
Joint Chief Environmental Engineer
Unit Head-IV

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and, or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B**WATER POLLUTION:**

1. The water consumption quantities are mentioned below:

S. No	Purpose	Quantity
1	Gardening	25
2	Dust suppression	1296.0
3	Domestic	40
4	Ship supply	32.5
5	Miscellaneous	40.6
	Total	1434.1

The source of water is Visakhapatnam Industrial Water Supply Co. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Dust suppression	1296.0
2	Domestic purposes.	40.00
3	Process, whereby water gets polluted and pollutants are easily bio degradable.	73.1
4	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	--
	Total	1409.1

Separate meters shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.

AIR POLLUTION:

1. The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the port premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

2. The Gangavaram Port Limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.
3. The Gangavaram Port Limited (GPL) shall maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area.
4. The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.

5. The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points.
6. The Gangavaram Port Limited (GPL) shall not stock the materials more than 10 mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tanker water spraying system is maintained in the stock yards.
7. The Gangavaram Port Limited (GPL) shall take up the cleaning of road connected to National Highway in co- ordination with GVMC and R&B Departments.
8. The Gangavaram Port Limited (GPL) shall minimize the operations during exceeding of wind velocity more than 20KMPH and all the MDSS sprinklers shall start immediately to maintain AAQ Standards.
9. The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.

GENERAL:

1. The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Cargo handling material wise details
 - b. Log Books for pollution control systems.
 - c. Hazardous/non hazardous solid waste generated and disposed.
 - d. Inspection book.
 - e. Manifest copies of hazardous waste.
2. The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows:

S. No	Name of the Solid Waste	Quantity	Disposal
1.	Domestic solid waste	10	Shall be collected, segregated and disposed as per MSW Rules in consultation with GVMC Authorities
2.	Discarded material, plastic material	10	Shall be disposed to authorized recyclers only
3.	Sludge from STP	1.0	Shall be composted and used in green belt programme
4.	Lead acid batteries	---	Shall be disposed to authorized recyclers

3. **The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters width as stipulated in the EC order dated 07.02.2012.**
4. The Gangavaram Port Limited (GPL) shall not store/handle any hazardous cargo containers within premises.
5. All types of the fertilizers shall be stored in the closed warehouses only. The Port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.
6. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment, vessels / vehicles in a well designed manner and protect them against fire hazards by maintaining the compound wall to prevent access to unauthorized

- elements. The surface run off from storage areas shall pass through oil water separator before discharging.
7. The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme, Health facilities, Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicides in addition to control of adult mosquitoes. The health team shall include a trained entomologist.
 8. The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.
 9. The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.
 10. The Gangavaram Port Limited (GPL) shall maintain an onsite and offsite emergency action plan after carrying out risk analysis and hazop studies.
 11. The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.
 12. The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.
 13. The Gangavaram Port Limited (GPL) shall implement the following for controlling fugitive emissions:
 - a) Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo.
 - b) Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like Coal, Iron ore & Alumina
 - c) Vehicle movement minimized / eliminated by implementing mechanical operations.
 - d) All the vehicles involved in transportation of cargo covered with tarpaulin.
 - e) Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing/dry cleaning system to clean all outgoing cargo vehicles.
 - f) Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.
 - g) Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust.
 14. The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:
 - a) The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control fugitive emissions. Iron ore shall be unloaded through wagon tippers.
 - b) Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.
 - c) MDSS in stacking areas.
 15. The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.
 16. The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.
 17. The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board.
 18. The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.

SCHEDULE – C*[See rule 5(4)]***[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The Gangavaram Port Limited (GPL) shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
6. The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

// T.C.F.B.O. //

Kula 3/1/2016
Joint Chief Environmental Engineer
Unit Head-IV

To
M/s.Gangavaram Port Ltd.,
Gangavaram Village,
Pedagantyada (M),
Visakhapatnam District - 530 044.



BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Amendment Order No : APPCB/VSP/VSP/113/CFO/HO/2016 -

Date: 09.09.2015

Sub:-	APPCB - UH-IV - CFO - M/s.Gangavaram Port Ltd., Gangavaram Village, Pedagantyada (Mandal), Visakhapatnam District - Amendment to CFO & HWA Order - Issued - Reg.
Ref:-	1. Combined Consent Order No: APPCB/VSP/VSP/113/CFO/HO/2015 Dated: 13.01.2016, valid upto 31.12.2020. 2. Industry's representation dated 15.07.2016. 3. U.O. Note No.754/APPCB/HO/TF/UH-II/2016 dt.18.08.2016. 4. CFO Committee meeting held on 27.08.2016.

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The Board in the reference 1st cited, has issued combined CFO & HWA order to M/s.Gangavaram Port Ltd., Gangavaram Village, Pedagantyada (Mandal), Visakhapatnam District with certain conditions with validity up to 31.12.2020. The Condition No. 6 of Schedule - B of "Air Pollution" of CFO order 1st cited is as follows:

"The Gangavaram Port Limited (GPL) shall not stock the materials more than 10 mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tanker water spraying system is maintained in the stock yards."

The industry vide reference 2nd cited, requested the Board to enhance the stack height up to 12 mts so as to utilize the cargo handling equipment to its designed performance levels.

The issue was placed in the CFO Committee meeting held on 27.08.2016. The Board after careful examination hereby amends the condition No. 6 of Schedule - B of "Air Pollution" of CFO Order dated 13.01.2016 and the condition No. 6 of Schedule - B of "Air Pollution" shall be read as follows:

Amendment:

"The Gangavaram Port Limited (GPL) shall not stock the materials more than 12 mts height where the MDSS system is available and shall maintain stack height of 10 meters at manual stack yards".

All other conditions of Schedules - A, B & C of combined CFO & HWA order dated 13.01.2016 shall remain the same.

Sd/-
MEMBER SECRETARY

To
M/s.Gangavaram Port Ltd.,
Gangavaram Village, Pedagantyada (Mandal),
Visakhapatnam District - 530 044.

Copy to:

1. The JCEE, Zonal Office : Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office : Visakhapatnam for information and necessary action.

// T.C.F.B.O. //

Wang 19/16
Joint Chief Environmental Engineer
Unit Head-IV.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website : <http://pcb.ap.gov.in>

Order No. APPCB/VSP/VSP/113/CFO/HO/2020-

10/09/2020

**AUTO RENEWAL OF CONSENT AND HAZARDOUS WASTE AUTHORISATION ORDER
FOR OPERATIONS**

In response to your application dated 12.08.2020 for Auto Renewal of Consent for Operation & Hazardous waste Authorisation Order, the Board is hereby extending validity period of Consent and Authorisation order issued vide Order APPCB/VSP/VSP/113/CFO/HO/2015, dt: 13.01.2016 and valid upto 31.12.2020, issued under sections 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 for a further period of 5 (five) years i.e., up to 31.12.2025.

The issue of CFO&HWA (Auto renewal) was placed in the CFO Committee meeting held on 02.09.2020 and the committee observed following: The facility was inspected on 30.07.2020 through computerized allocation of inspections and as per the report, it was mentioned that, "As per EC order dated 07.02.2012 and CFO order dt.13.01.2016, the Gangavaram Port Ltd., shall maintain greenbelt in 50 mtrs width. The GPL has developed 50 mtrs width of greenery towards habitation in north west direction. But, the GPL has to develop 50 mtrs width of green belt in all other three directions".

The representative of the industry attended the meeting through video conference and informed that they had developed 406 acres of greenbelt towards habitation with geo-tagging, the other three sides of the port is sea and a hill-lock and they are participating in green viskha project and developing green belt.

After a detailed discussion, the Committee recommended extending the validity of the CFO & HWA to the facility for a period up to 31.12.2025, with the following conditions:

1. All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.
2. The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.
3. The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued **will be cancelled.**
4. The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.
5. In case of false certification, non compliance of conditions / directions and

discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.

6. The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
7. The facility shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
8. The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.
9. The facility shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.
10. The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.
11. The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.

DR. B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To
M/s. Gangavaram Port Limited, Gangavaram (V),
Pedagantyada (M),
Visakhapatnam District

Copy to:

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Visakhapatnam** for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>

Consent amendment order No: APPCB/VSP/113/HO/CTO/2015 13/01/2023

Sub: APPCB – UH-IV - CTO - M/s. Gangavaram Port Limited, Pedagantyada (M & V),
- Visakhapatnam – Amendment of CTO order for increase of the quantities of waste/used oil & inclusion of waste/used oil generation in ships and its disposal quantities along with mode of disposal – Issued - Reg.

Ref:-

1. CTO Order dt: 13.01.2016 upto 31.12.2020 and the validity was extended through auto renewal on 10.09.2020 for a period upto 31.12.2025.
2. Industry representation dt 12.10.2022.
3. RO, Visakhapatnam report received on 19.12.2022.
4. CTO committee meeting held on 27.12.2022

- I. The Board vide order dt. 13.01.2016 issued CTO order to the facility to handle cargo of 40.95 Million MT/ Annum and the validity was extended through auto renewal on 10.09.2020 for a period upto 31.12.2025 with a hazardous waste authorization for Waste oil including bilge oil – 12000 LPA. The facility requested for amendment of CTO & HWA order for enhancement of waste/used oil quantity from 12 MTPA to 25 MTPA; inclusion of waste/used oil generation quantity from ships is 600 MTPA and the RO, Visakhapatnam on 19.12.2022 submitted the report.
- II. The issue of CTO (Amendment) to the industry was placed in the CTO committee meeting held on 27.12.2022 and the committee recommended to issue CTO (Amendment) for enhancement of waste/used oil quantity from 12 MTPA to 25 MTPA; inclusion of waste/used oil generation quantity from ships 600 MTPA.
- III. The Board after careful examination of the RO, Visakhapatnam report, industry's representation and recommendations of CTO committee hereby issue the following amendment to the CTO & HWA Order dt: 13.01.2016 issued by the Board under

section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

Amendment:

- I. The table below the “HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:” in the CTO order dt. 13.01.2016 shall be replaced with the following table:

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Waste oil/ used oil	5.1 of Schedule - I	25 MTPA	Shall be routed through M/s. APEMC to authorized re-processors / recyclers.
2.	Waste/used oil / oil sludge generated in ships	5.1 of Schedule - I	600 MTPA	Shall be routed through M/s. APEMC to authorized recyclers/ re-processors directly from the ship.

II. **Additional Condition:**

1. The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.
2. The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

All the remaining conditions mentioned in the CTO order dt. 13.01.2016 remains same.

PRAVIN KUMAR IAS, MS(PK), O/o MEMBER SECRETARY-APPCB

To

M/s. Gangavaram Port Limited,

Pedagantyada (M & V), Visakhapatnam

E-mail: gajapathij@gmail.com; jyothi@gangavaram.com;

Copy to:

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The EE, Regional Office, **Visakhapatnam** for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Amendment to CTO & HW Authorization order

Consent amendment order No: APPCB/VSP/113/HO/CTO/2023 Dt. 01/08/2023

**Sub: APPCB – Air - CTO - M/s. Gangavaram Port Limited, Gangavaram (V),
 - Pedagantyada (M), Visakhapatnam District - Industry's request for amendment
 for name change in CTO from M/s.Gangavaram Port Limited to M/s.Adani
 Gangavaram Port Limited – CTO & HWA (Amendment) for transfer of name
 change in the records of APPCB – Issued - Reg.**

- Ref:**
1. CTO order dt.13.01.2016 which is auto renewed on 10.09.2020 valid up to 31.12.2025.
 2. CTE (Amendment) order dt. 05.06.2023
 3. Industry request for CTO & HWA (Amendment) dt. 05.07.2023.
 4. ZO, Visakhapatnam report dt. 15.07.2023.
 5. Consent Management committee meeting held on 25.07.2023

1. The industry obtained CTO of the Board vide order dated 13.01.2016 which is auto renewed on 10.09.2020 valid up to 31.12.2025 for handling the following:

Sl. No	Name of the Cargo	Quantity Million MT/ Annum
1.	Liquid bulk	0.5
2.	Iron Ore	3.0
3.	Coal	25.0
4.	Agri products	0.75
5.	Slag	0.75
6.	Containers	0.25
7.	Fertilizer	2.50
8.	Lime stone	2.50
9.	Steel products	0.45
10.	Industrial raw material	3.50
11.	Bulk Alumina	1.50
	Total	40.95

2. The facility obtained CTE (amendment) vide order dated 05.06.2023, in the name of M/s.Adani Gangavaram Port Limited.
3. The facility requested the Board vide letter dated 05.07.2023 for change of name from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited and ZO,

Visakhapatnam submitted the report.

4. The item was placed in the Consent Management Committee meeting held on 25.07.2023 and the committee noted the following:

a. The facility requested the Board vide letter dated 05.07.2023 for change of name from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited in CTO duly submitting the following:

- i. Copy of Concession Agreement dated 17.10.2022 executed between the Governor of the State of Andhra Pradesh represented by the Special Chief Secretary (Transport, Roads & Buildings Department), GoAP and M/s.Adani Gangavaram Port Limited & M/s.Gangavaram Port Limited and M/s.Adani Ports and SEZ Limited. It was endorsed / certified by the Spl. CS to Govt., Infrastructure and Investment Department, A.P. Secretariat, Velagapudi & Chief Executive Officer, AP Maritime Board.
- ii. Copy of Certificate of Incorporation dt. 13.12.2022 changing name from M/s.Adani Gangavaram Port Pvt., Limited to M/s.Adani Gangavaram Port Limited

b. The ZO, Visakhapatnam on 15.07.2023 submitted the report and recommended to consider the request of the facility for issuing CTO Amendment for change of name from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited.

c. The facility has to obtain EC amendment for change of name

5. The ZO Visakhapatnam and representative of the industry attended the meeting through VC. The representative vide mail dt. 25.07.2023 informed that they have submitted the application at MoEF & CC through Parivesh Portal & the same was recommended by the MOEF to Secretary and requested to issue CTO Amendment for change of name.

6. After detailed discussion on the reports of ZO & RO Visakhapatnam, Agenda and submissions of the industry, the committee recommended to issue amendment of CTO& HWA of the facility by incorporating change of name

from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited in the records of APPCB with the following conditions:

- a. The industry shall obtain amendment to Environment Clearance for changing the name from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited, and submit at RO, Visakhapatnam
 - b. The environmental liabilities of M/s.Gangavaram Port Limited will get transferred to M/s.Adani Gangavaram Port Limited.
7. The Board after careful examination of the ZO, Visakhapatnam report, industry's representation and recommendations of CTO committee hereby issue the following amendment to the CTO & HWA Order dt: 13.01.2016 & auto renewal order dt 10.09.2020 (vide ref 1st cited) issued by the Board under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

Amendment:

The CTO & HWA of the industry is transferred from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited.

The name of the industry in the records of APPCB, i.e., M/s.Gangavaram Port Limited., mentioned in the orders reference 1st cited hereafter shall be read as to M/s.Adani Gangavaram Port Limited.

Conditions:

- a. The industry shall obtain amendment to Environment Clearance for changing the name from M/s.Gangavaram Port Limited to M/s.Adani Gangavaram Port Limited, and submit at RO, Visakhapatnam
- b. The environmental liabilities of M/s.Gangavaram Port Limited will get transferred to M/s.Adani Gangavaram Port Limited.

All other conditions mentioned in the CTO order dt: 13.01.2016 & its auto renewal order dt 10.09.2020 and including CTO validity will remain same.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s.Adani Gangavaram Port Limited,

(Formerly M/s. Gangavaram Port Limited)

Gangavaram (V), Pedagantyada (M), Visakhapatnam District

E-mail: gajapathij@gmail.com; jyothi@gangavaram.com

Copy to:

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The EE, Regional Office, **Visakhapatnam** for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



RED CATEGORY
CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:APPCB/VSP/113/CTO/HO/2009-

Dt. 22/08/2023

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules, 2008 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to :

M/s. Adani Gangavaram Port Limited,
(After Expansion)
(Formerly M/s. Gangavaram Port Limited)
Gangavaram (V), Pedagantyada (M),
Visakhapatnam District
E-mail: jyothi@gangavaram.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents: (After Expansion) :-

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1)	Domestic waste after treatment in STP	32	Shall be used for Dust Suppression / Green Belt development / Industrial use with in port area.

ii. Emissions from chimneys: (After Expansion)

S.No	Description of Chimney
1	Attached to 1 x 320KVA DG Set & 1 x 62.5KVA DG Set

iii. HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:
(After Expansion)

M/s. Adani Gangavaram Port Limited (formerly M/s.Gangavaram Port Ltd.),
Gangavaram Village, Pedagantyada (M), Visakhapatnam District is hereby granted an

authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **HAZARDOUS WASTES WITH RECYCLING OPTION: (AFTER EXPANSION)**

Sl. No	Name of Waste	Stream	Quantity	Method of disposal
1.	Waste oil/ used oil	5.1 of Schedule - I	25.0 MTPA	To authorized Re-processors / Recyclers / to the Cement Industries to use as alternate fuel in the kiln through M/s. APEMCL
2.	Waste/used oil / oil sludge generated in ships	5.1 of Schedule - I	600 MTPA	Shall be routed through M/s. APEMC to authorized recyclers/ re-processors directly from the ship.

OTHER THAN HAZARDOUS WASTE:

Sl. No	Name of Waste	Quantity	Method of disposal
1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities
2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only
3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt development.
4.	Lead acid batteries	---	To dealers on buy back system through M/s. APEMCL.

iv. The Board vide order dated 13.01.2016 issued CTO & HWA to M/s. Gangavaram Port Ltd, Gangavaram, Pedagantyada (M)Visakhapatnam District for cargo handling of Coal, Iron ore, Agri products, Slag, Limestone, Fertilizers, and General Cargo – 40.95 Million MTPA which was valid upto 31.12.2020 and validity was extended through auto renewal on 10.09.2020 for a period upto 31.12.2025

v. **This consent order is valid for various port activities with installed capacities as mentioned below:**

S. No.	Name of the cargo	Quantity (Million MTPA)
As per CTO order dt:13.01.2016		
1	Containers	0.25
2	Multi Cargo: Agri products, (Food grains in bags or bulk, Chickpeas, Cereals, Pulses, Sugar, Raw Sugar), Slag, Lime Stone, Bauxite, Steel Products (Steel Beams, Coils, Billets, Angles, Channels, Project Cargo), Bulk Alumina & Other cargos.	6.20
3	Coal	25.00
4	Iron ore	3.00

5	Fertilizer	2.50
6	Industrial Raw Material (Ferro silicon, Charge Chrome, Chrome ore, Coal Tar (Bags), Aluminum Ingots, Aluminum Billets, Bentonite, Pig iron, Manganese ore, Wood items, Paper bundles, CP Coke Bauxite, gypsum, clinker, scrap)	3.50
7	Liquid cargo (edible oil, caustic lye)	0.50
	Total Cargo handling	40.95 Million MTPA
Expansion		
8.	Screened Iron Ore Fines	1.0 Lakh Tons/Month
9.	Crushed Iron Ore	1.0 Lakh Tons/Month

This order is subject to the provisions of 'the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of December, 2025.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Adani Gangavaram Port Limited,
(Formerly M/s. Gangavaram Port Limited)
Gangavaram Village, Pedagantyada (M),
Visakhapatnam District – 530 044.**

Copy to :

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The EE, Regional Office, Visakhapatnam for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall ensure that there shall not be any change in the process technology,

- source & composition of raw materials and scope of working without prior approval from the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
 6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
 7. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
 9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
 10. The industry may explore the possibility of tapping the solar energy for their energy requirements.
 11. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE-B

The issue of CTO (After Expansion) of the industry was placed in the Consent Management (CTO) Committee meeting held on 14.08.2023.

1. **M/s. Adani Gangavaram Port Limited shall comply with the conditions stipulated in the CTO & HWA order dt. 13.01.2016 and its auto renewal order dt. 10.09.2020.**

Water

2. The source of water is Visakhapatnam Industrial Water Supply Co. The following is the permitted water consumption:

After Expansion

Sl. No.	Purpose	After Expansion the Quantity (KLD)
1	Gardening	30.00
2	Dust suppression	1301.00
3	Ship supply	32.50
4	Miscellaneous	40.60
5	Domestic	40.00
	Total	1444.1

Separate meters shall be maintained for assessing the quantity of water used for each of the purposes mentioned above purpose.

3. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1	pH	6.50 – 8.50
	Oil and Grease	10
	Biochemical Oxygen Demand	30
	Total Suspended Solids	<100
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml

4. The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.

Air

5. The Port shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
6. The Port shall maintain comply with the following for controlling fugitive emissions
- Vehicle movement shall be minimized / eliminated by implementing mechanical operation.
 - All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
 - Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.
 - Based on traffic density/ vehicular movements anticipated from the port, parking facilities shall be provided.
7. All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions.

General

8. The Port shall maintain the following:
- The Port shall provide cladding / cover to the screen, conveyors and crusher.
 - Sprinklers shall be provided to suck emissions at transfer points of conveyors.
 - The Port shall maintain ambient air quality within the Board standards.
 - The Port shall co-ordinate with traffic police and GVMC for regular cleaning of roads upto National Highway to suppress the dust emissions.
 - The Port shall strictly comply with the directions of the Hon'ble NGT issued, if any, in O.A. No .571/2022.
9. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.
10. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.
11. The Port Authorities shall obtain prior permission from MoEF&CC, GoI and APPCB for any changes in the cargo type / capacity.
12. DO levels in the sea water at the dredging area shall be monitored at regular interval

and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea

13. The Port shall comply with the conditions stipulated in the EC order dt.24.12.2021 issued by the MoEF, CC & GoI.
14. The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.
15. The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.
16. The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.

SCHEDULE – C

[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
9. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
10. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
11. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.

12.The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

13.The industry shall route the all the hazardous wastes through M/s. APEMC.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

**M/s. Adani Gangavaram Port Limited,
(Formerly M/s. Gangavaram Port Limited)
Gangavaram Village, Pedagantyada (M),
Visakhapatnam District – 530 044.**



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 754/APPCB/ERM/VSP/2023-

Date:10/02/2023.

SHOW CAUSE NOTICE

Sub:	APPCB – ERM – TF – M/s. Gangavaram Port, Gangavaram Village, Pedagantyada Mandal, Visakhapatnam – O.A. No. 571 of 2022 (PB) before the Hon'ble NGT, New Delhi - Hon'ble NGT directions dt. 07.09.2022 – Joint Committee observations - Non-compliance to the CFO conditions and standards - Show Cause Notice - Issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. Consent Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dt.13.01.2016. 2. Auto renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- dt. : 0/09/2020. 3. Hon'ble NGT, New Delhi order dt. 07.09.2022 in O.A. No. 571 of 2022(PB). 4. Final report of Joint committee filled on 13.12.2022. 5. Lr. No. NGT/APPCB/RO-VSP/2022-, dated 13.12.2022. 6. Hon'ble NGT order dated.19.12.2022 in O.A. No. 571 of 2022. 7. Collector & District Magistrate Lr. No. (M)Rc.No.1708/2022/Mag C4, dated 22.01.2023.

* * *

WHEREAS, you are operating a sea port in the name and style of M/s. Gangavaram Port Ltd located at Gangavaram, Pedagantyada (M) Visakhapatnam District and engaged in cargo handling of Coal, Iron ore, Agri products, Slag, Lime stone, Fertilizers, and General Cargo etc. in an extent of about 1800 Acres.

WHEREAS, you have obtained CFO & HWA of the Board vide order dated 13.01.2016 valid up to 31.12.2020 and subsequently the port obtained auto renewal of CFO order vide reference 2nd cited for the period upto 31.12.2025 for handling of Coal 25.0 MMTPA, Fertilizer 2.50 MMTPA, Lime stone 2.50 MMTPA, Industrial raw material 3.50 MMTPA, Bulk Alumina 1.50 MMTPA etc., with a total capacity of 40.95 MMTPA along with conditions.

WHEREAS, Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.

WHEREAS, the Hon'ble NGT took cognizance of the complaint and heard the matter and issued order on 07.09.2022; and constituted a joint committee to undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, and

verify the factual position.

WHEREAS, the Joint committee visited your site and submitted a report to the Hon`ble NGT on 13.12.2022; and the same is communicated to you.

WHEREAS, vide ref. 6th cited, the Hon`ble NGT issued order on 19.12.2022 in O.A No. 571 of 2022 and the operative part of the order is as follows:

“In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Andhra Pradesh through Chief Secretary, Government of Andhra Pradesh, (2) the Secretary, Ministry of Environment, Forest and Climate Change, Government of India, (3) the Secretary, Ministry of Ports, Shipping and Waterways, Government of India, (4) APSPCB, (5) the District Magistrate, Visakhapatnam, (5) the Project Proponent- M/s Visakhapatnam Port Trust, and (6) the Project Proponent - M/s Gangavaram Port Ltd., who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 4 has already appeared before this Tribunal through counsel. Notices be issued to respondents No.1,2,3,5 and 6.

WHEREAS, the notice was served to you as per the directions of the Hon`ble NGT .

WHEREAS, the Joint Committee observed the following non- compliance's of conditions stipulated in the Consents granted by APPCB to your port :

- a. The Gangavaram Port Limited (GPL) shall not stock the materials more than 12 mts height where MDSS system available and shall maintain stack height of 10 meters at manual stack yards.
- b. The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.

WHEREAS, the Joint committee also made the following recommendations for control of air pollution:

- a. The Ports shall implement semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.
- b. The Ports shall ensure 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.
- c. The Ports shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.
- d. The Ports shall provide separate web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to

- produce at the request of the officer of the concerned authorities during their inspection.
- e. The Ports shall maintain coal stocking heights as per the APPCB consent conditions.
 - f. The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
 - g. The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
 - h. The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
 - i. The Traffic Department shall exhibit No parking Zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
 - j. The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
 - k. The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.
 - l. The ports shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions.

WHEREAS, it was noted from the above observations that you are not complying with the CFO conditions, despite of ample opportunity and time available to rectify the non-compliance's.

In view of the above, you are hereby directed to Show Cause as to why action shall not be initiated against your facility for non-compliance's of Board consent conditions and Environmental Compensation levied in the interest of safeguarding public health and environment. Your reply to the above non-compliance's and response to the recommendations of the Joint Committee constituted by the Hon'ble NGT in O.A No. 571 of 2022 (report enclosed) **within 15 days** from date of issue of this notice.

Should you fail to furnish your reply within the time stipulated, the Board will be constrained to initiate further action against your facility under Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987, without further notice.

Pravin Kumar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. Gangavaram Port
Gangavaram Village,
Pedagantyada Mandal,

Visakhapatnam.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

adani

Ports and
Logistics

Date: 23.02.2023

AGPL/ENV/APPCCB/NGT/2023/007

To,

Member Secretary,

Andhra Pradesh Pollution Control Board,
D.No. 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibhaipet,
Vijayawada - 520 010.



Dear Sir,

Sub: Response/Compliance status to Show Cause Notice**Ref:** Notice Order No: 754/APPCCB/ERM/VSP/2023 dtd. 10.02.2023 (**Annexure-1**), issued by Member Secretary, Andhra Pradesh Pollution Control Board (APPCCB).

Adani Gangavaram Port Limited (AGPL), earlier known as Gangavaram Port Limited (GPL) is in receipt of the above referred Show Cause Notice in reference to inspection of joint committee constituted in the Honorable NGT matter O.A. No. 571 of 2022. As requested by you, GPL would like to give point wise clarification/compliance status on the observations made in the show cause notice are as below:

Observation - 1: The Gangavaram Port Limited (GPL) shall not stock materials more than 12 mts height where MDSS system available and shall maintain stack height of 10 meters at manual stack yards.

Our Reply:

AGPL is ensuring that the stacks are always within the permitted limits and not exceeding the permitted height of 12 meter height where MDSS system available and maintaining stack height of 10 meters at manual stack yards.

During the site visit of the joint committee,

"the committee observed that the height of the few coal stocking yards in GPL are more than the permitted stacking height i.e. 10 m." (Ref. Page No. 4 Joint Committee report)

It was clarified during the joint committee visit that GPL is always maintaining height below 10 m in manual stack yards by exhibiting wetting of stacks through cannon mounted DSS tanker height of which is not more than 12 meter. (Tank height is 6 meter and water force is maximum up to 6 meter). It was practically demonstrated by operating cannon mounted DSS tanker in manual stack yards.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,

Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tel + 91-891-2701177, 2889999

Fax +91-891-2703377

www.adaniports.com

10.5.2023

In MDSS area also by demonstration, it was explained that water can reach up to 15 meter height through canons and stacker reclaimer also can reach up to max 15 meter as per the design and committee found height of stacks well within norms of 12 meter. Therefore, we hereby once again confirm to you that the height of coal in MDSS area and in manual stack yards will always be in compliance as per conditions granted under consent.

Photographs showing coal stack height in the area where MDSS system is available and in manual stack yards are attached as **Annexure - 2** and **Annexure - 3** respectively.

Further, to submit that AGPL provided the most modern mechanized stock yards where the cargo is stacked maximum up to 12 meter height with stackers (Yard Machines).

- The stock yards are supported by scientifically designed Mechanical Dust Suppression System (MDSS) at all yards including coal and iron ore storage area. The stock yards are established with 176 numbers of most modern dust suppression water cannons to suppress the dust emission round the clock, controlled by highly sophisticated Programmable logic controllers (PLCs) operated from central control room (CCR).
- The water cannons cover a radius of approx. 50 meters, sprinkles the water up to 15 meters height and rotates in 360^o directions. The distance between two sprinklers is 100mts to cover total cargo stack area.
- All stackers are equipped with Mechanized Dust suppress systems to suppress dust during stacking of cargo in yards.
- Two dedicated Pump houses for DSS system with redundant circuit to meet 24X7 Dust control operations. Storage water reservoir level will be monitored online with PLC and sensor systems. All DSS control systems are being monitored through SCADA from Central control room.

Observation - 2: The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.

Our Reply:

AGPL handles different types of cargoes including coal, iron ore, fertilizer, limestone, food grains and steel products etc., as per Environment permissions obtained from authorities. AGPL has established and is currently operating 9 No. of Berths. Out of which 3 Berths i.e., Berth No.4, 5 & 6 are fully mechanized berths and the remaining 6 berths 1, 2, 3, 7, 8 semi-mechanized, berth 9 is Container berth.

Adani Gangavaram Port Limited

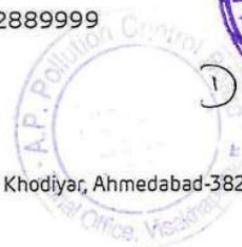
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To the maximum extent possible dry cargo such as coal, iron ore etc., is being handled through a mechanized system only. Some of the Agri, Fertilizers & Mineral cargo belonging to various co-operatives, public & private companies are hygroscopic in nature with peculiar molecular size & shape and need to be handled in semi-mechanized way to retain their inherent characteristics.

Details on mechanized infrastructure for cargo handling is provided as below:

Cargo handling equipment

- One Ship Loader for bulk export of iron ore, Rail mounted, long travelling slewing, shuttling & luffing type with rated capacity of 4500 TPH.
- Two Ship Unloaders two on each coal import berth for bulk import of coal, grab type with free digging rated capacity of 2400 TPH each.
- Seven Mobile Harbour Cranes, mobile hoppers, mobile hopper reclaiming system for bulk/break bulk cargo.
- Associated conveyer systems for transportation to and from coal and iron ore berths & stackyard.
- One Stacker for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH.
- One Reclaimer for iron ore stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4500 TPH.
- Three Stackers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 4800 TPH.
- One Reclaimer for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 1800 TPH (for mechanized wagon loading) / 850 TPH
- Two Reclaimers for coal stackyard, rail mounted, travelling slewing & luffing type with rated capacity of 3840 TPH/1800 TPH (mechanized wagon loading)
- One Stacker cum Reclaimer for coal stackyard, rail mounted, travelling slewing & luffing type with rated stacking capacity of 4500 TPH & reclaiming capacity of 1500 TPH (for wagon loading)/ 850 TPH (for VSP).
- One Wagon Tippler with side arm charger, Rota-side Wagon type with designed Capacity of 24 tips / hour for handling Iron Ore rakes.
- One fully mechanized Wagon Loader, rail mounted, horizontal loading boom with two-way diverter chute, with rated capacity of 1500 TPH for handling coal rakes
- One in motion wagon loading system (Silo) 800 T and loading capacity of 59 wagons/hour

All yard machines are equipped with plain Dust control systems with dedicated storage water tanks and suitable stacking / reclaiming operations.

Photographs showing mechanized handling equipment for loading and unloading operations are attached as **Annexure – 4**.

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Details on cargo handling process for coal and iron ore are provided herewith for ready reference.

Brief process of cargo handling - Coal:

- Coal cargo is received from vessels calling at the port and a fully mechanized coal handling system with gantry grab type ship unloaders of required capacity have been installed to unload coal ships.
- It is then conveyed to the stackyard by the connected conveyor system.
- At the stackyard it is stacked at the designated areas by the stacker in the form of stockpiles.
- For evacuating to the respective importers, the reclaimer reclaims the respective grade of stockpile and conveys it to the wagon loader, which in- turns loads the rakes for onward movement out of the port.
- For evacuating, the reclaimer(s) reclaims the respective grade of stockpile and conveys it to the Transfer Towers through dedicated stream of conveyors, which in turns transfer the cargo to stackyards.
- The MDSS system is available at all Hoppers & Transfer Towers & at stack yards.
- **In addition to the above:**
- Coal is unloaded on Berths using either ship's gear or the two Harbour mobile cranes.
- The coal is then loaded onto dumpers for transportation to either the designated coal plots of the importers located in stackyard, and stacked.
- During evacuation, it is loaded into the dumpers and then it is (a) loaded into trucks for dispatch and tarpaulins covered at the station. (OR) b. Loaded into wagons & tarpaulin covered.

Brief process of cargo handling – Iron ore:

- Iron ore being an export cargo is received at the port by railways.
- Rakes comprising of wagons filled with Iron ore arrive in the port from various origins.
- These wagons are unloaded by wagon tippler sidearm charger and the Iron ore thus unloaded is conveyed by the connecting conveyor system to the stacker for stacking in the stackyard.
- Subsequently, a reclaimer is used to reclaim the required quantity of iron ore from the available stockpile and is then conveyed to the ship loader at berths for loading of the iron.
- The MDSS system is available at all Hoppers & Transfer Towers & at stack yards.

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In addition to the above:

- Export Iron ore of bigger lump size is unloaded from rake/truck & stacked in Iron Ore yard. It is then transported to Berth & loaded into ship by semi-mechanized way either by ship cranes or MHCS.

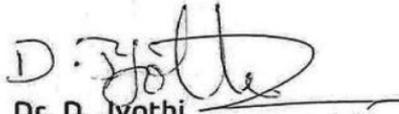
NOTE: The entire process of handling in both commodities is conducted along with MDSS system for dust suppression.

AGPL submits the compliances regularly and hopes the above-mentioned submission is in-line with requirement. Over and above of all measures taken to control air pollution at the port, it is important to note that results of ambient air are being monitored regularly by AGPL and the same were observed by joint committee during the site visit and results observed are captured in the report. All the parameters are observed within the limits. SPCB has also carried out ambient air monitoring and their reports are attached as **Annexure - 5**. All the results for ambient air parameters were found within the permissible limits.

AGPL appreciates the recommendations given by the committee and would like to inform you that AGPL is already carrying the most of the activities recommended by the Committee. Enclosed herewith compliance status/response to the recommendations made by Joint committee as **Annexure - A**.

In view of the above, AGPL requests you to consider above mentioned facts and do not initiate any action against us and kindly revoke the show cause notice. AGPL is happy to explain in person if you need any further information clarification required in the above matter.

Thanking you,
For, Adani Gangavaram Port Limited


Dr. D. Jyothi
(Vice President - Environment)



Enclosures: as above

Copy to:

1. The Joint Chief Environmental Engineer, APPCB, Zonal Office, Visakhapatnam.
2. The Environmental Engineer, APPCB, Regional Office, Visakhapatnam.

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ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 754/APPCB/ERM/VSP/2023-

Date: 10/02/2023.

SHOW CAUSE NOTICE

Sub:	APPCB - ERM - TF - M/s. Gangavaram Port, Gangavaram Village, Pedagantyada Mandal, Visakhapatnam - O.A. No. 571 of 2022 (PB) before the Hon'ble NGT, New Delhi - Hon'ble NGT directions dt. 07.09.2022 - Joint Committee observations - Non-compliance to the CFO conditions and standards - Show Cause Notice - Issued - Reg.
Ref:	<ol style="list-style-type: none"> 1. Consent Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dt.13.01.2016. 2. Auto renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- dt. : 0/09/2020. 3. Hon'ble NGT, New Delhi order dt. 07.09.2022 in O.A. No. 571 of 2022(PB). 4. Final report of Joint committee filled on 13.12.2022. 5. Lr. No. NGT/APPCB/RO-VSP/2022-, dated 13.12.2022. 6. Hon'ble NGT order dated.19.12.2022 in O.A. No. 571 of 2022. 7. Collector & District Magistrate Lr. No. (M)Rc.No.1708/2022/Mag C4, dated 22.01.2023.

WHEREAS, you are operating a sea port in the name and style of M/s. Gangavaram Port Ltd located at Gangavaram, Pedagantyada (M) Visakhapatnam District and engaged in cargo handling of Coal, Iron ore, Agri products, Slag, Lime stone, Fertilizers, and General Cargo etc. in an extent of about 1800 Acres.

WHEREAS, you have obtained CFO & HWA of the Board vide order dated 13.01.2016 valid up to 31.12.2020 and subsequently the port obtained auto renewal of CFO order vide reference 2nd cited for the period upto 31.12.2025 for handling of Coal 25.0 MMTPA, Fertilizer 2.50 MMTPA, Lime stone 2.50 MMTPA, Industrial raw material 3.50 MMTPA, Bulk Alumina 1.50 MMTPA etc., with a total capacity of 40.95 MMTPA along with conditions.

WHEREAS, Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.

WHEREAS, the Hon'ble NGT took cognizance of the complaint and heard the matter and issued order on 07.09.2022; and constituted a joint committee to undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, and



- produce at the request of the officer of the concerned authorities during their inspection.
- e. The Ports shall maintain coal stocking heights as per the APPCB consent conditions.
 - f. The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
 - g. The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
 - h. The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
 - i. The Traffic Department shall exhibit No parking Zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
 - j. The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
 - k. The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.
 - l. The ports shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions.

WHEREAS, it was noted from the above observations that you are not complying with the CFO conditions, despite of ample opportunity and time available to rectify the non-compliance's.

In view of the above, you are hereby directed to Show Cause as to why action shall not be initiated against your facility for non-compliance's of Board consent conditions and Environmental Compensation levied in the interest of safeguarding public health and environment. Your reply to the above non-compliance's and response to the recommendations of the Joint Committee constituted by the Hon'ble NGT in O.A No. 571 of 2022 (report enclosed) **within 15 days** from date of issue of this notice.

Should you fail to furnish your reply within the time stipulated, the Board will be constrained to initiate further action against your facility under Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987, without further notice.

Pravin Kumar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. Gangavaram Port
Gangavaram Village,
Pedagantyada Mandal,



Annexure - 2

Photographs Showing the Mechanical Dust Suppression system where the stacks are maintained up to 12 meters:



Photographs showing Mechanical Dust Suppression system at Yard-7, 8 & 9

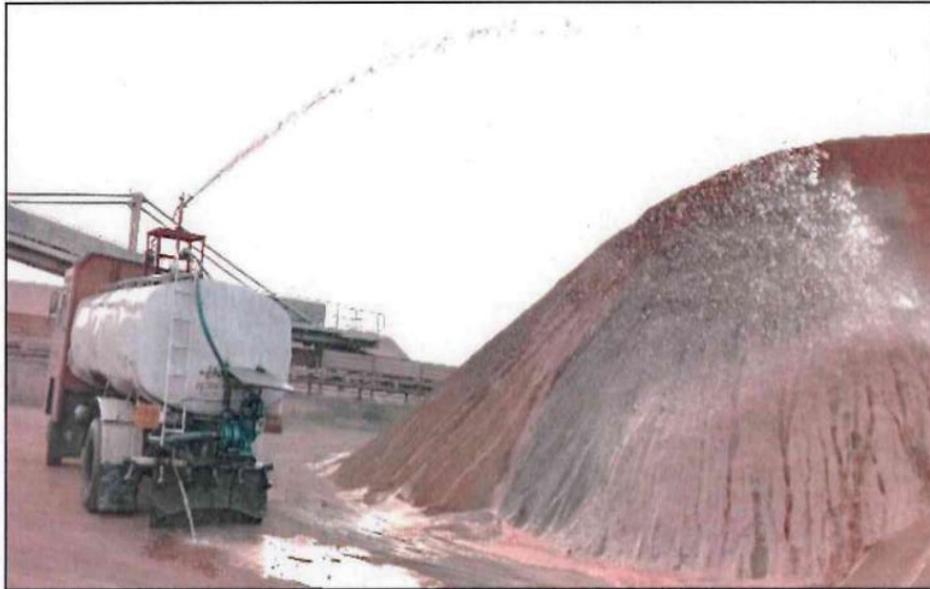


Photograph showing Canons (can rotate in 360° direction)



Annexure - 3

Photographs Showing the Dust Suppression system where the stacks are maintained up to 10 meters:



Photograph showing Dust Suppression at Yard-5



Photograph showing Dust Suppression at R&D open Yard

D. Yalla
Regional Office
Visakhapatnam
A.P. Pollution Control Board
A.P. Pollution Control Board
Zonal Office, Visakhapatnam

Annexure - 4

Photographs showing mechanized handling equipment for loading and unloading operations

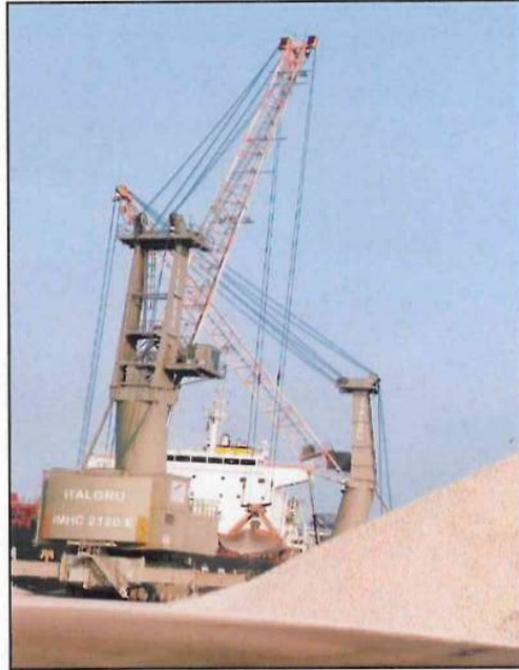


Loader & unloaders



Container handling equipment

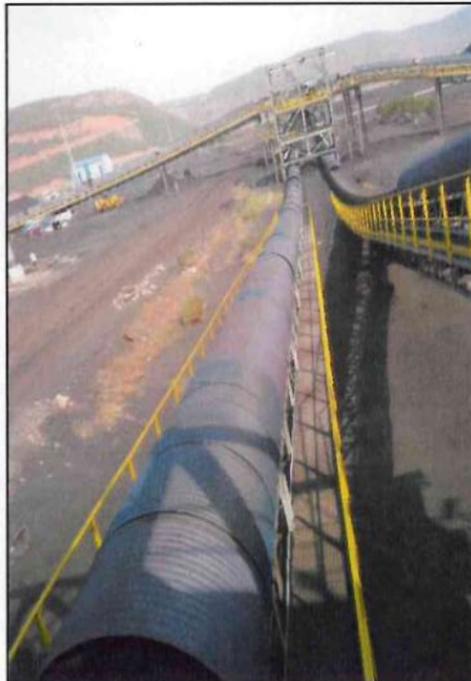
D. Jyoti
Regional Office
Visakhapatnam
Pollution Control Board
A.P. Pollution Control Board
Zonal Office, Visakhapatnam



Ship loaders & unloaders

D. Spalla





Covered Conveyor Belt



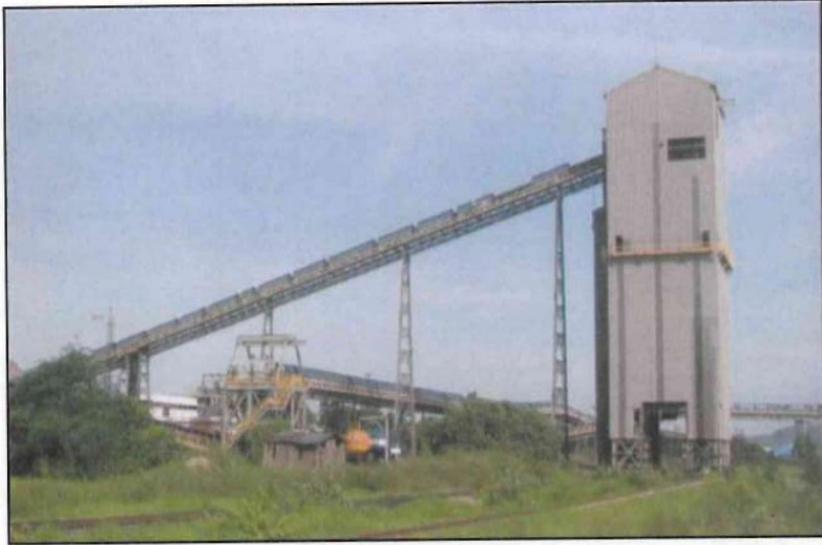
Wagon loading



Staker cum Reclaimer

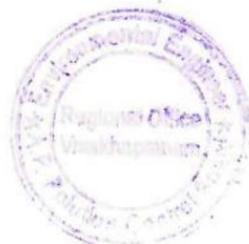
D. Jyothsna





Transfer Towers

D. Syath





STAMPED RECEIPT ANDHRA PRADESH POLLUTION CONTROL BOARD

Zonal Office : Visakhapatnam

Beside RTA Office Main Road, Madhavachara VUDA Colony, Visakhapatnam - 530 018.

Sl.No. **760**

Date : 17.12.23

Received with thanks on amount of Rs. 4,46,400/- (Rupees... Four... Lakhs...)

..... Six... thousand... four... hundred... only.....

From M/s. Adani Ganga-Naxam Pvt. Ltd., Ganganaxam (P.O.).....

..... Peddaganjada (V.G.M.), VSP.....

Towards (Head of Account) Analysis Charges..... Code No. 2014.....

D.D.No. 552076...15...2...23..... Drawn on (Bank) Axis Bank Ltd.....

Cheques (D.D's received are subject to realisation)

S. V. Vardana

JOINT CHIEF ENVIRONMENTAL ENGINEER
for ZONAL OFFICE : VISAKHAPATNAM
(With Office Seal)





ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY, VISAKHAPATNAM

D.No. 39-33-20/4/1, Behind RTA Office,
 Madhavadhara VUDA Colony, Visakhapatnam-530 018.

Ph: 0891-2719480/380/481 Fax: 2719480

M. RAVI, M.Sc
 SENIOR ENVIRONMENTAL SCIENTIST

e-mail: zovsplab-ses2@ appcb.gov.in

Lr. No. 13559/APPCB/ZL-VSP/Mobile CAAQM/2023-1286

dated 17/02/2023

Sub: APPCB – ZL – VSP – Mobile CAAQM Monitoring Report – Communicated – Reg.

Ref: M/s Adani Gangavaram Port Pvt. Ltd., Pedagantyada, Visakhapatnam, dated 15.02.2023

Please find enclosed herewith the monitoring report of Mobile Continuous Ambient Air Quality Monitoring Station for the period from 14.11.2022 to 17.11.2022.


 SENIOR ENVIRONMENTAL SCIENTIST

Encl: Mobile CAAQM Monitoring Report

To

**M/s Adani Gangavaram Port Pvt. Ltd.,
 Pedagantyada,
 Visakhapatnam.**



A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM
 MOBILE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION
 VOCs and MERCAPTANS VALUES (24 Hrs average)

M/s Adani Gangavaram Port Pvt Ltd., Visakhapatnam.

Date	Time	Location 1 : Near GPL Site Office																	
		Methane (ppb)	Ethylene (ppb)	Ethylene Oxide (ppb)	Carbon Dioxide (ppb)	Dimethyl Sulphide (ppb)	Dimethyl Sulphide (ppb)	Methane (ppb)	Methane (ppb)	Acetylene (ppb)	Acetylene (ppb)	Acetylene (ppb)							
14.11.2022 to 15.11.2022	13:00 to 12:00	0.0	0.0	0.4	0.0	0.3	0.5	0.4	0.1	0.0	0.0	0.0	0.0	0.1	1.2	0.4	0.3	0.0	0.0
		Location 2 : Truck Parking Area near Main gate																	
15.11.2022 to 16.11.2022	15:00 to 14:00	0.0	0.0	0.4	0.0	0.3	0.5	0.4	0.1	0.0	0.0	0.0	0.0	0.4	0.6	0.3	0.4	0.0	0.0
		Location 3 : Near Watch Tower 4																	
16.11.2022 to 17.11.2022	20:00 to 19:00	0.0	0.0	0.4	0.0	0.3	0.5	0.4	0.3	0.0	0.0	0.0	1.0	0.0	0.2	0.0	0.1	0.0	0.0



A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM
 MOBILE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION
 VOCs and MERCAPTANS VALUES (24 Hrs average)

M/s Adani Gangavaram Port Pvt Ltd., Visakhapatnam.

Location 1 : Near GPL Site Office		iso- butane- FID (ppb)	n-butane- FID (ppb)	1-butene (ppb)	iso- butene (ppb)	cyclohexane and FID (ppb)	iso- pentane FID (ppb)	n-pentane FID (ppb)	trans-2- pentene (ppb)	1,3-butadiene FID (ppb)	1,3-butadiene FID (ppb)	2,3- dimethyl butane (ppb)	2,2- dimethyl butane (ppb)	2,2,4- trimethyl butane (ppb)	2,2,4- trimethyl butane (ppb)	2,2,4- trimethyl butane (ppb)	
Date	Time																
14.11.2022	13:00	1.5	1.4	0.2	0.0	0.6	0.8	0.2	0.0	0.0	0.0	0.1	13.6	0.1	0.0	0.1	
to	to																
15.11.2022	12:00																
Location 2 : Truck Parking Area near Main gate																	
15.11.2022	15:00	1.5	2.3	0.3	0.0	0.7	1.1	0.7	0.0	0.0	0.0	0.0	6.2	0.6	0.0	0.1	
to	to																
16.11.2022	14:00																
Location 3 : Near Watch Tower 4																	
16.11.2022	20:00	1.8	3.0	0.1	0.1	0.0	0.8	1.2	0.0	0.0	0.0	0.0	0.3	0.3	0.0	0.1	
to	to																
17.11.2022	19:00																

A. Rao
 SENIOR ENVIRONMENTAL SCIENTIST





Andhra Pradesh Pollution Control Board

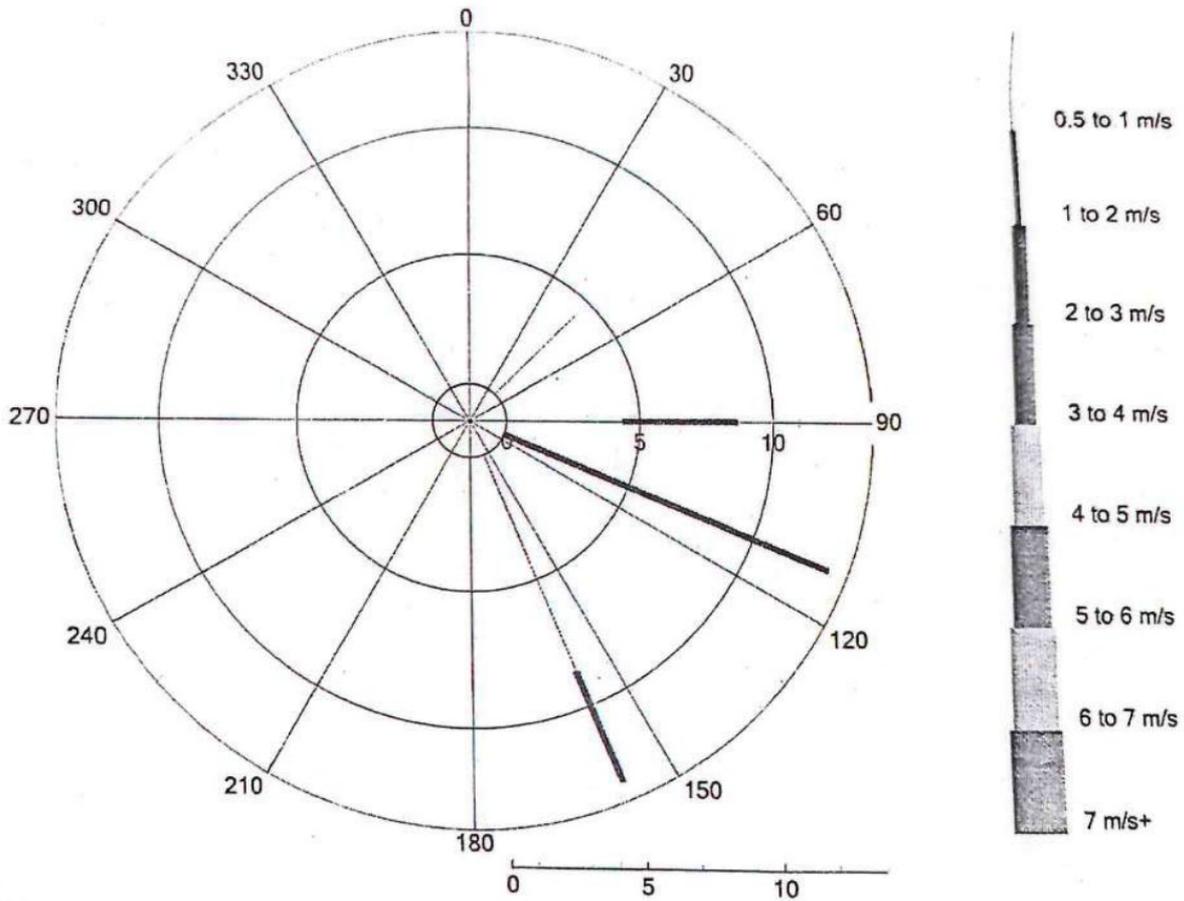
Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

Location-1:- Near GPL Site Office, Adani
Gangavaram Port, Visakhapatnam

Wind Rose

14-11-2022 13:00 to 15-11-2022 12:00



52.2% calm
100.0% valid data present





Andhra Pradesh Pollution Control Board

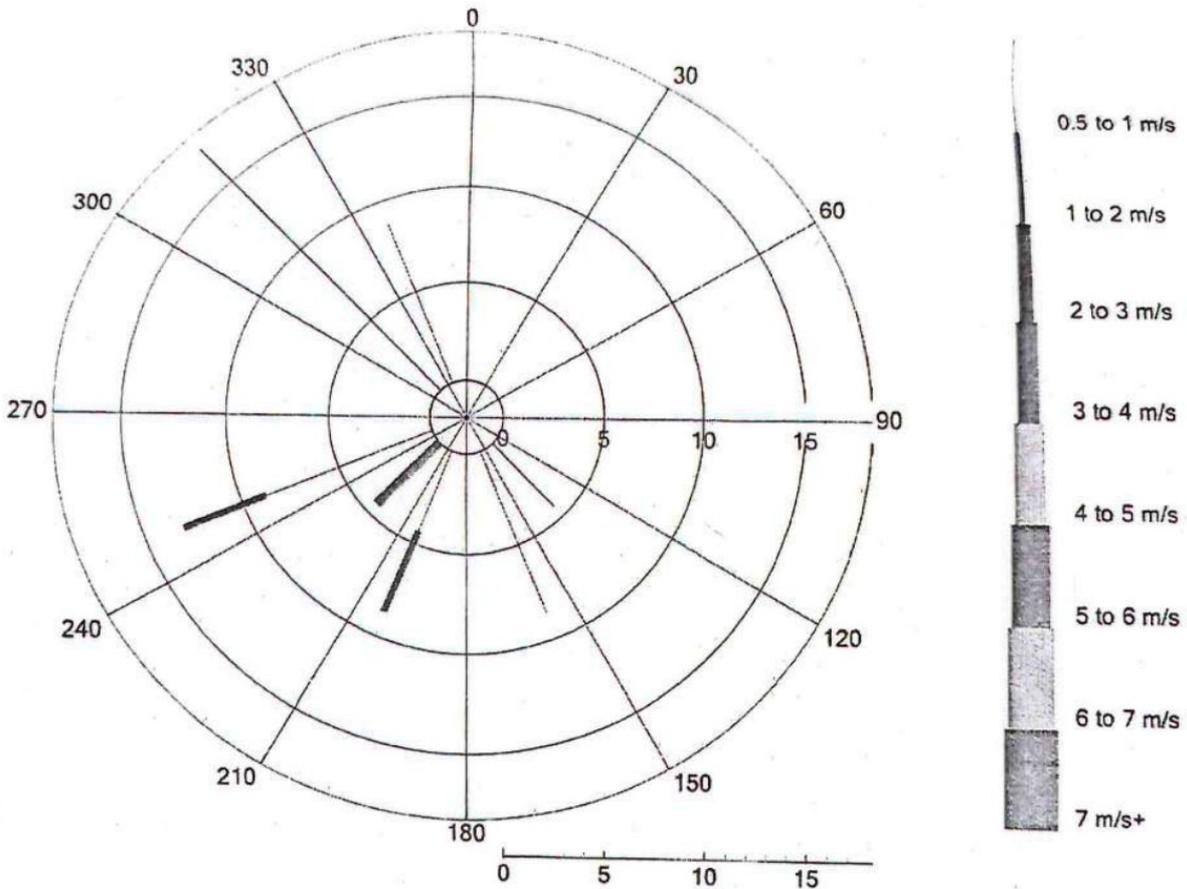
Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

Location 2:- Truck Parking Area near Main Gate, Adani Gangavaram Port, Visakhapatnam

Wind Rose

15-11-2022 15:00 to 16-11-2022 14:00



34.8% calm
100.0% valid data present





Andhra Pradesh Pollution Control Board

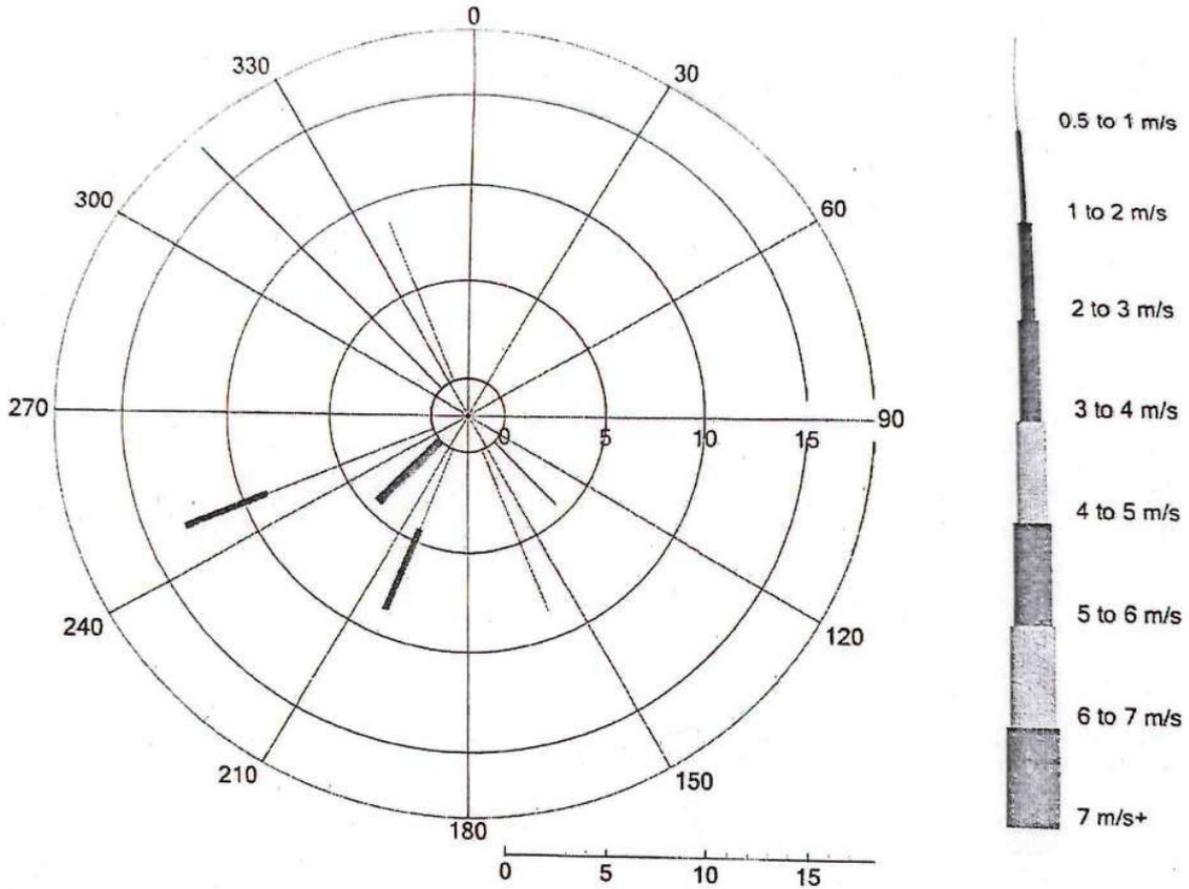
Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

Location 2:- Truck Parking Area near Main Gate, Adani Gangavaram Port, Visakhapatnam

Wind Rose

15-11-2022 15:00 to 16-11-2022 14:00



34.8% calm
100.0% valid data present



Task Force Committee Meeting to be held on 14.03.2023

AGENDA No. 08 - I:

Name and Address of the industry	: M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam.
Nature of the industry	: Port Activities i.e., handling various cargoes.
Category of the industry	: Red- Hazardous
Consent for Operation & present status	: CTO & HWA order dt. 11.05.2017 and renewal Order dt. 13.04.2022 valid up to 31.12.2026.
Any un-consented product produced	: --
Whether it s fresh case/old case and its status	: Old case. Show cause notice issued on 10.02.2023.
Reasons for current review	: Hon'ble NGT, New Delhi order dt. 19.12.2022 in O.A. No. 571 of 2022(PB).
Recent inspection Conducted by	: The Joint Committee inspected the area on 27.10.2022

FACTS OF THE CASE:

1. M/s. Visakhapatnam Port Trust is operating a port facility at Visakhapatnam. The port located in an area about 1875 acres.
2. The Port is having 18 Nos. of berths at Inner Harbor denoted as EQ1 to EQ 9 berths, WQ 1 to WQ 5 berths, OR 1 & OR 2 berths and Fertilizer berth. The port is also having 6 Nos. of berths at Outer harbor denoted as OB1 & OB2 berths, SPM, VCTPL, OSTT, NOM, LPG and MPB berths.
3. M/s. Visakhapatnam Port Trust (VPT) is handling dusty cargoes like Coal, CP Coke, Pig iron, Steel, rice, Wheat, Alumina, Caustic soda, Palm Oil, maize, Sulphur, Urea, Gypsum, Liquid ammonia, LPG, Timber logs, Manganese ore, Bitumen, Methanol, POL, Crude oil, Iron ore, Containers, Coking coal, steam coal, toluene and Lime stone etc.
4. M/s. Visakhapatnam Port Trust obtained CFO & HWA order of the Board vide order dt. 11.05.2017 and renewal order dt.13.04.2022 valid for the period upto 31.12.2026 for handling of 46.55 Million MT of cargo/ Annum including 1,00,000 TEU of containers, duly stipulating necessary conditions & standards.
5. The Hon'ble NGT issued orders vide order dt.08.03.2017 in the application No.68/2015 to comply with the action plan submitted by VPT and the Board reviewed the status of action plan and CFO order conditions followed by directions issued vide orders dated 22.05.2017, 13.12.2017, 08.06.2018, 26.12.2018, 28.05.2019, 02.03.2020 & 07.07.2020.
6. The Board levied Env. Compensation for Rs. 1.97 Crores on M/s.VPT, as per the directions of the Hon'ble NGT order dt. 13.06.2020, which was paid by M/s.VPT.
7. The Board issued directions dt. 21.12.2021 to handle dusty cargo in mechanized berths, to provide CC cameras at dusty cargo areas including coal yards and connect to the APPCB website etc.,
8. Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution problems due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.
9. The Hon'ble NGT took cognizance of the complaint and heard the matter on 07.09.2022 and issued order on 07.09.2022 and constituted a joint committee to undertake visits to

the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, and verify the factual position.

10. As directed by the Hon'ble National Green Tribunal (NGT) order dt. 07.09.2022 the final report of Joint committee dated.13.12.2022 was communicated to the M/s. Visakhapatnam Port Trust & M/s. Gangavaram Port Limited. The Joint Committee observed the following non-compliance's of conditions stipulated in the Consents granted by APPCB with reference to M/s. Visakhapatnam Port Trust:
- a. The facility shall submit the plan/ drawing showing the earlier coal and other dusty cargo stack yards in city interface shifted to port interior areas as a part of re-organization of the stacking yards which are near to the city interface.
 - b. The facility shall construct 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R9 areas for storing the dusty cargo. Action plan with timelines shall be submitted.
 - c. The Port shall connect the CC Cameras to APPCB website.
 - d. The Port shall provide display sign boards at berths and cargo stocking area showing the details of the berth & cargo handling.
 - e. The facility shall explore the possibility to install tube conveyor system to transport dusty cargo to control dust pollution on surroundings effectively as the facility located in Visakhapatnam city and also receiving complaints from the nearby residents on air pollution problems and shall submit the action plan in this regard.
 - f. The facility shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam.
 - g. The facility shall clean the internal roads on a daily basis.
 - h. The terminal shall put sign boards (demarcation) on each container representing type of material stored in the container.

The Joint committee also made the following recommendations for control of air pollution:

- a. The Ports shall implement semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.
- b. The Ports shall ensure 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.
- c. The Ports shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.
- d. The Ports shall provide separate web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to produce at the request of the officer of the concerned authorities during their inspection.
- e. The Ports shall maintain coal stocking heights as per the APPCB consent conditions.
- f. M/s. VPT shall complete construction of closed sheds for storage of dusty Coal as per the APPCB consent conditions.
- g. The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
- h. The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
- i. The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
- j. The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
- k. The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.
- l. The ports shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions.

11. The Hon'ble NGT issued order on 19.12.2022 in O.A No. 571 of 2022 and the operative part of the directions are as follows:

"In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Andhra Pradesh through Chief Secretary, Government of Andhra Pradesh, (2) the Secretary, Ministry of Environment, Forest and Climate Change, Government of India, (3) the Secretary, Ministry of Ports, Shipping and Waterways, Government of India, (4) APSPCB, (5) the District Magistrate, Visakhapatnam, (5) the Project Proponent- M/s Visakhapatnam Port Trust, and (6) the Project Proponent - M/s Gangavaram Port Ltd., who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 4 has already appeared before this Tribunal through counsel. Notices be issued to respondents No.1,2,3,5 and 6.

12. The Board issued show cause notice on 10.02.2023 to the Port for not complying with the CFO conditions, despite of ample opportunity and time available to rectify the non-compliance's and as per the directions of the Hon'ble NGT.
13. The District Collector, Visakhapatnam vide letter dated 13.02.2023 directed all the concerned stake holder departments to implement the recommendations of the Joint Committee concerning to their department.
14. M/s. Visakhapatnam Port Trust submitted reply to the Show cause notice vide letter dt. 23.02.2023 as below:

Sl. No.	Condition	Compliance status																												
a.	The facility shall submit the drawing showing the earlier coal and other dusty cargo stack yards in the city interface shifted to port interior areas as a part of re- organization of the stacking yards which are near to the city interface.	Complied. The required drawing showing the reorganization of coal and other dusty cargo stacks was already submitted to the Board vide Lr.No.IENG / ENV / NGT / 2020 / 336 dated 25.02.2020.																												
b.	The facility shall construct 2 covered storage sheds size 200m x 40m x 17m and 200m x 30m x 17m at R6-R9 areas of storing the dusty cargo Action plan with timelines shall be submitted.	Being Complied. VPA already constructed covered Sheds at the following areas. The details are furnished here under: <table border="1" data-bbox="847 1352 1311 1872"> <thead> <tr> <th>Name of the Shed</th> <th>Size</th> <th>Storage Capacity</th> </tr> </thead> <tbody> <tr> <td>T-5 Shed in Dock Area</td> <td>63m x 30m</td> <td>9500Tons</td> </tr> <tr> <td>T-8 Shed in Dock Area</td> <td>146m x 30m</td> <td>15330 Tons</td> </tr> <tr> <td>S1 Shed in Port area</td> <td>57m x 30m</td> <td>5985 Tons</td> </tr> <tr> <td>S-2 Shed In Port area</td> <td>136m x 31.20m</td> <td>14851 Tons</td> </tr> <tr> <td>S-3 Shed in Port area</td> <td>136m x 31.20m</td> <td>14851 Tons</td> </tr> <tr> <td>5-4 Shed in Port area</td> <td>100m x 30m</td> <td>10500 Tons</td> </tr> <tr> <td>FCI Godown</td> <td>70m x 42 m</td> <td>6174 Tons</td> </tr> </tbody> </table> In addition to the above, VPA proposed for construction of 4 covered storage sheds in Port area and the work is in progress in the following areas: <table border="1" data-bbox="847 2011 1311 2058"> <thead> <tr> <th>Location & Cost of</th> <th>Size of the Facility with</th> <th>Storage Capacity</th> <th>Target Date</th> </tr> </thead> <tbody> </tbody> </table>	Name of the Shed	Size	Storage Capacity	T-5 Shed in Dock Area	63m x 30m	9500Tons	T-8 Shed in Dock Area	146m x 30m	15330 Tons	S1 Shed in Port area	57m x 30m	5985 Tons	S-2 Shed In Port area	136m x 31.20m	14851 Tons	S-3 Shed in Port area	136m x 31.20m	14851 Tons	5-4 Shed in Port area	100m x 30m	10500 Tons	FCI Godown	70m x 42 m	6174 Tons	Location & Cost of	Size of the Facility with	Storage Capacity	Target Date
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		Covered Sheds	Dust Suppression Fire Fighting System	in Tons	
		Shed No 1 at R-11 area at a cost of Rs. 41.75Cr	Size: 400m x 40m x 17m	1,12,000	09.10.2023
		Shed No 2 at R-11 area at a cost of Rs 33.80Cr	Size 300m x 40m x 17m	84,000	
		Shed No 3 at R-10 area at a cost of Rs. 22.50Cr	Size: 200m x 40m x 17m	56,000	06.07.2023
		Shed No.4 at R-2 area at a cost of Rs. 17.99C	Size: 200m x 30m x 17m	42,000	05.09.2023
		Total Capacity of Sheds		2,94,000	
c.	The Port shall connect the CC Cameras to APPCB website.	Due to National Security problems with INDIAN NAVY VPA unable to connect the CC Cameras to APPCB website.			
d.	The Port shall provide display sign boards at berths and cargo stocking area showing the details of the berth & cargo handling.	Complied. The display sign boards were provided as instructed.			
e.	The facility shall explore the possibility to install tube conveyor system to transport dusty cargo to control dust pollution on surrounding effectively as the facility located in Visakhapatnam city and also receiving complaints from the nearby residents on air pollution problems and shall submit the action plan in this regard.	VPA handling the cargo through closed conveyor system from outer Harbour to Inner Harbour and from Inner Harbour to Outer Harbour under mechanization of Berths and not causing any dust pollution. Provision has been made for closed conveyor for the berths those under mechanization Program. Regarding tube conveyor, there is no possibility for installation of the same in VPA, due to nature cargoes.			
f.	The facility shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam	Being Complied. VPA provided MDSS at the following areas: i).WOB area, ii) S-4 area, iii) L-9 & 17 area, iv) R-2 R-5 area, v) WQ-7 & 8 berths, vi) NH yard area, TIN godown area, vii) near MG gate and along coast guard office areas. PLC already installed at West Ore Berth area. Work Order issued for installation of PLC at the other areas and the work is in progress Expected date of completion is June 2023.			
g.	The facility shall clean the internal roads on a daily basis.	Being Complied. VPA deploying at an average of 80 Nos /day NPWs (Non-permanent works) for cleaning of cargo movement internal roads in Port area on daily basis and a mechanical sweeping machine is being deployed on the city front roads.			

h.	The terminal shall put sign boards (demarcation) on each container representing type of material stored in the container.	Being Complied. Instructed the PPP operator M/s VCTPL and the concerned of Container Freight Stations to provide the required sign boards representing type of material stored in the container as directed
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The compliance status of joint committee recommendations:

Sl. No.	Committee Observations	Compliance status
a.	The Ports shall implement semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.	VPA proposed to arrange semi-automatic coverage system of Tarpaulin industry cargo Transporting trucks as suggested Action plan will be submitted in due course please.
b.	The Ports shall ensure 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.	Being Complied VPA ensures for strict compliance of tarpaulin coverage for dusty cargo Transporting trucks/wagons, including rainy season to avoid spillages.
c.	The Ports shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.	Being Complied Please see the remarks of item (b) above.
d.	The Ports shall provide separate web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to produce at the request of the officer of the concerned authorities during their inspection.	Being Complied VPA provided CC Cameras at the required areas for monitoring all the activities and provision is made in the computer to store one month data for retrieval purpose.
e.	The Ports shall maintain coal stocking heights as per the APPCB consent conditions.	Being complied. VPA ensures for strict compliance of coal stack heights as per the APPCB consent conditions. VPA instructed to all traders, BOT/PPP Operators to maintain stack height as per APPCB consent conditions and to ensure covering of stacks with proper tarpaulins etc vide trade circulars dated 07.11.2022 & 20.02.2023.
f.	M/s. VPT shall complete construction of closed sheds for storage of dusty Coal as per the APPCB consent conditions.	Being complied. Status is same as per the remarks of (b) in CFO conditions.
g.	The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.	Being complied. VPA maintaining SOP for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
h.	The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.	Being complied. VPA ensures for strict compliance of vehicles fitness certificate issued by the competent authority for incoming

		trucks and outgoing (loaded) trucks VPA Environment Task Force Team is surprising the trucks every day during their inspection.
i.	The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.	Being complied. VPA ensures for strict compliance of displaying the sticker showing valid vehicle fitness certificate and pollution certificate in front side of the cargo vehicles.
j.	The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.	Being complied. VPA constituted an Environment Task Force team with 30 members for monitoring of all operational areas in three 3 shifts on 24x7 basis and also monitoring through environment command control center.
k.	The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.	Being complied VPA engaged a separate contract for sprinkling of water on roads at a cost of Rs 80.00 lakhs per annum. Sprinkling of water is being done at an average of 180 No. of tankers per day. The PPP operators have also deployed 20 water tankers per day for water sprinkling. VPA awarded a separate contract at a cost of Rs 50.00 lakh to clean the roads and drains on a regular basis.
l.	The ports shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions.	VPA provided two truck tyre washing facilities in Port area viz i) At ESSAR Jn. In Port area). At B- Ramp area and the operator M/s VGCB also provided a truck tyre washing facility at their terminal to control dust emission.

In view of the above, the External Advisory Committee is requested to review the issue and recommend on further action to be taken by the Board in the matter.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, Opp: JAMAC Housing Complex,
APIIC Colony Road, Gurunanak Colony, Vijayawada - 520007.

Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No.755/APPCB/HO/ECS/OA571/VSP/2023-

27/04/2023

DIRECTIONS

Sub: APPCB – HO - ECS - M/s.Adani Gangavaram Port Ltd., (M/s Gangavaram port), Gangavaram village, Pedagantyada (M) Visakhapatnam District – Joint Committee observations in O.A No. 571 of 2022 - Hon'ble NGT, New Delhi order dated 19.12.2022 in O.A No. 571 of 2022 – Show cause notice issued –reply furnished - EAC hearing held on 14.03.2023 - **Directions - Issued - Reg.**

Ref:

1. CFO & HWA Order dt.13.01.2016 and of CFO order valid up to 31.12.2025.
2. Show Cause Notice Order No. 724/APPCB/ERM/TFV/SP/2023 Dt. 10.02.2023.
3. Gangavaram Port Ltd., reply submitted on 23.02.2023.
4. Ro report dated 10.03.2023.
5. External Advisory Committee (Task Force) meeting held on 14.03.2023.

WHEREAS, you are operating the port facility in the name & style of M/s. Gangavaram Port Ltd located at Gangavaram, Pedagantyada (M) Visakhapatnam District and engaged in cargo handling of Coal, Iron ore, Agri products, Slag, Lime stone, Fertilizers, and General Cargo etc. in an extent of about 1800 Acres.

WHEREAS, vide ref. 1st cited, the facility has obtained CFO & HWA of the Board vide order dated 13.01.2016 valid up to 31.12.2020 and subsequently the port obtained auto renewal of CFO order for the period upto 31.12.2025 for handling of Coal 25.0 MMTPA, Fertilizer 2.50 MMTPA, Lime stone 2.50 MMTPA, Industrial raw material 3.50 MMTPA, Bulk Alumina 1.50 MMTPA etc., with a total capacity of 40.95 MMTPA along with conditions.

WHEREAS, Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution problems due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.

WHEREAS, the Hon'ble NGT took cognizance of the complaint and heard the matter on 07.09.2022 and issued order on 07.09.2022 and constituted a joint committee to verify the factual position. The Joint committee submitted the final report dated.13.12.2022 and the same is communicated to M/s. Gangavaram Port Limited.

WHEREAS, the Joint Committee observed the following non- compliance's of conditions stipulated in the Consents granted by APPCB with respect to your port facility :

- The Gangavaram Port Limited (GPL) shall not stock the materials more than 12 mts height where MDSS system available and shall maintain stack height of 10 meters at manual stack yards.
- The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum

extent possible.

WHEREAS, the Joint Committee made the following recommendations, pertains to both ports :

- a. The Ports shall implement semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.
- b. The Ports shall ensure 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.
- c. The Ports shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.
- d. The Ports shall provide separate web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to produce at the request of the officer of the concerned authorities during their inspection.
- e. The Ports shall maintain coal stocking heights as per the APPCB consent conditions.
- f. The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
- g. The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
- h. The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
- i. The Traffic Department shall exhibit No parking Zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
- j. The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
- k. The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.
- l. The ports shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions.

WHEREAS vide ref. 2nd cited, the Board issued show cause notice on 10.02.2023 to the Port on the observations of the joint committee.

WHEREAS vide ref. 3rd cited, you have submitted reply to the Show cause notice vide letter dt. 23.02.2023 as below:

- GPL is always maintaining height below 10 m in manual stack yards by exhibiting wetting of stacks through cannon mounted DSS tanker height of which is not more than 12 meter. (Tank height is 6 meter and water force is maximum up to 6 meter). It was practically demonstrated by operating cannon mounted DSS tanker in manual stack yards.
- In MDSS area also by demonstration, it was explained that water can reach up to 15 meter height through canons and stacker reclaimers also can reach up to max 15

meter as per the design and committee found height of stacks well within norms of 12 meter. Therefore, we hereby once again confirm to you that the height of coal in MDSS area and in manual stack yards will always be in compliance as per conditions granted under consent.

- AGPL handles different types of cargoes including coal, iron ore, fertilizer, limestone, food grains and steel products etc, as per Environment permissions obtained from authorities AGPL has established and is currently operating 9 No. of Berths. Out of which 3 Berths ie, Berth No.4, 5 8 6 are fully mechanized berths and the remaining 6 berths 1, 2, 3, 7, 8 semi-mechanized, berth 9 is Container berth.
- To the maximum extent possible dry cargo such as coal, iron ore etc., is being handled through a mechanized system only Some of the Agri. Fertilizers & Mineral cargo belonging to various co-operatives, public & private companies are hygroscopic in nature with peculiar molecular size & shape and need to be handled in semi mechanized way to retain their inherent characteristics.
- All yard machines are equipped with plain Dust control systems with dedicated storage

WHEREAS, vide reference 3rd cited the RO submitted the status of compliance of the observations and recommendations of the Joint committee:

- The GPL not stocking materials more than 12m height where MDSS system available and shall maintain stack height of 10mts at manual stack yards.
- AGPL established 16 no's of already established semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.
- AGPL is ensuring 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.
- AGPL is maintaining coal stocking heights as per the APPCB consent conditions.
- AGPL is maintaining Standard Operating Procedure for transportation of cargoes through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
- AGPL is ensuring vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
- The AGPL constituted a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
- The AGPL is carryingout regular wetting of the internal roads.
- The upgradation of existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions is under progress.

WHEREAS, hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 14.03.2023. The representatives of the industry and EE, RO, Visakhapatnam attended the meeting through VC. The representative of M/s.Adani Gangavaram Port Limited (M/s Gangavaram port), informed that they are already complying with the conditions mentioned as non-compliances observed by the Joint Committee in their final report dt. 13.12.2022 in O.A. No. 571 of 2022 submitted to Hon'ble NGT. Also informed that they are already complying with certain recommendations and have initiated action to implement the recommendations of the Joint Committee constituted by the Hon'ble NGT.

After detailed discussions, the Committee recommended to **review the compliance status made by the Joint Committee for every quarterly and recommended to** issue following directions to M/s.Adani Gangavaram Port Limited (M/s Gangavaram port). Accordingly, the Board hereby issues the following directions to M/s.Adani Gangavaram Port Limited (M/s Gangavaram port) under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof:

1. **The Gangavaram Port Limited (GPL) shall not stock the materials more than 12 mts height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards.**
2. **The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.**
3. **GPL shall ensure continuous compliance of the following recommendations made by the Joint Committee as reported in their final report dt. 13.12.2022 submitted in O.A. No. 571 of 2022 to Hon'ble NGT:**
 - a. **The Port shall maintain the 16 no's of already established semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.**
 - b. **The Port shall ensure coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.**
 - c. **The Port shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.**
 - d. **The Port shall maintain web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to produce at the request of the officer of the concerned authorities during their inspection, as being monitored through integrated security control room by GPL.**
 - e. **The Port shall maintain coal stocking heights as per the APPCB consent conditions.**
 - f. **The Port shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.**
 - g. **The Port shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.**
 - h. **The Port shall ensure that the cargo transport trucks display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.**
 - i. **The Port to extend necessary support to the Traffic Department to exhibit no parking zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.**
 - j. **The Port shall continue to deploy task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, covering of dusty cargos at stacking yards, spillage of materials, overloading of Trucks etc.,**
 - k. **The Port shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains from time to time to avoid contamination of surrounding water bodies.**
 - l. **The Port shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions, within six**

months as committed.

- m. *The Port shall submit quarterly status report on the above directions until 100% compliances are achieved.*

The above directions are issued without prejudice to the rights & contentions of this Board in any Court of Law.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 27/04/2023

B

**Sreedhar las
MEMBER SECRETARY**

To

The occupier,

M/s. M/s.Adani Gangavaram Port Limited (M/s Gangavaram port)

Gangavaram, Pedagantyada (M),

Visakhapatnam District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

Dantuluri Jyothi

From: Dantuluri Jyothi
Sent: Friday, September 8, 2023 10:52 AM
To: 'unit2-jcee@appcb.gov.in'; 'hopcblegal@gmail.com'; 'zovsp-jcee@appcb.gov.in'; 'zovspappcb@gmail.com'; 'RO Visakhapatnam'; 'APPCB RO, VSP'
Cc: 'jyothimanohar.cheeli@appcb.gov.in'
Subject: AGPL - New Truck Tyre Washing Facility
Attachments: AGPL - New Truck Tyre Washing Facility.pdf

Dear Sir,

It is to submit that, in compliance with the recommendations of the Joint Committee Report & Recommendations in O.A. No. No.105 of 2023 (SZ) (Earlier it was O.A. No. 571 of 2022) of Hon'ble National Green Tribunal (Principal Bench), New Delhi (Point No. 20) and the EAC (Task Force) Directions of APPCB issued vide Order No. 755/ APPCB/ HO/ ECS/ OA571/ VSP/2023, dated 27.04.2023, AGPL has established new automatic sensor based truck tyre washing system without disturbing the existing facility.

The new facility was inaugurated on 14th August, 2023 and operated trial runs.

With this establishment, AGPL has achieved 100% compliance of the Recommendations.

The Photographs of the inauguration & trail run along with the paper clippings covering the inauguration including other facilities established by AGPL are herewith attached for information & records.

With Best Regards
Dr.D. Jyothi
Vice President - Env

New Truck Tyre Washing Facility Inauguration on 14.08.2023



New Truck Tyre Washing Facility Inauguration on 14.08.2023





Dantuluri Jyothi

From: Dantuluri Jyothi
Sent: Friday, September 8, 2023 10:52 AM
To: 'unit2-jcee@appcb.gov.in'; 'hopcblegal@gmail.com'; 'zovsp-jcee@appcb.gov.in'; 'zovspappcb@gmail.com'; 'RO Visakhapatnam'; 'APPCB RO, VSP'
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Dr.D. Jyothi
Vice President - Env

Raw Water Tank, Sludge Recycled water collection tanks, Oil Skimmer & Control Panel 



Paper clippings regarding opening of New Truck Tyre Washing Facility in AGPL on 15.08.2023



అదాని గంగవరం పోర్ట్ లో మౌలిక సదుపాయాల ప్రాజెక్ట్ ప్రారంభం

గాజువాక(విజయభాను న్యూస్) : అదాని గంగవరం పోర్ట్ ప్రస్తుత సామర్థ్యం ఉత్పాదకతను పెంపొందించడానికి పోర్టు ప్రాంగణంలో రూ. 40 కోట్ల పెట్టుబడితో మౌలిక సదుపాయాల ప్రాజెక్టులను సోమవారం ప్రారంభించింది.

ఈ సందర్భంగా అదాని గంగవరం పోర్ట్ లిమిటెడ్ యాజమాన్యం మాట్లాడుతూ గ్రోత్ విత్ గుడ్ నెస్ అనే అదాని గ్రూప్ యొక్క తత్వానికి అనుగుణంగా అదాని గంగవరం పోర్ట్ భద్రత, సుస్థిరత, పర్యావరణ పరిరక్షణను పెంచడానికి, దేశ నిర్మాణానికి దోహదపడే వనరులు, మౌలిక సదుపాయాలను అభివృద్ధి చేసిందని తెలిపారు. అదాని గంగవరం పోర్ట్లో అత్యంత సమర్థవంతమైన పోర్ట్ కార్యకలాపాలు, వేగవంతమైన బర్నింగ్ బైమ్, డెలివరీతో కూడిన తరలింపు వ్యవస్థతో కలిసి భారతీయ దిగుమతి



దారులకు గణనీయమైన ఆర్థిక ప్రయోజనాలను అందిస్తున్నామన్నారు. ఆధునిక డీప్-వాటర్ ఇన్ఫ్రాస్ట్రక్చర్ యొక్క ప్రయోజనాలను వాటిల్లు వరంగా పొందడం చూసి మేము చాలా సంతోషిస్తున్నామని అన్నారు. ఈ కార్యక్రమంలో సంస్థ ప్రతినిధులు, కార్మికులు పాల్గొన్నారు.

గంగవరం పోర్టులో రూ.40 కోట్లతో మౌలిక వసతులు

విశాఖపట్నం (ఆంధ్రజ్యోతి): గంగవరం పోర్టులో రూ.40 కోట్లతో మౌలిక సదుపాయాల ప్రాజెక్టులను ప్రారంభించినట్లు అదాని గ్రూప్ సోమవారం ఒక ప్రకటనలో తెలిపింది. కవర్డ్ స్టోరేజీ ఏరియా ప్రస్తుతం ఆరు వేల చదరపు మీటర్ల విస్తీర్ణంలో ఉండగా దానిని 14 లక్షల చదరపు మీటర్లకు పెంచనున్నట్లు వెల్లడించింది. ఉపరితల రవాణాకు వీలుగా మూడు కిలోమీటర్ల పొడవైన రహదారులను అనుసంధానం చేసి మౌలిక సదుపాయాలు కల్పించినట్లు పేర్కొంది. ఇంటిగ్రేటెడ్ వేయింగ్ బ్రిడ్జిలు, టార్పాలిన్ కవరింగ్ స్టేషన్లు, ఇంధన నిర్వహణ స్టేషన్, కార్లు, ట్రక్కుల టైర్ వాషింగ్ ఏర్పాట్లు చేసినట్లు తెలిపింది. రైల్వే కార్గోను అత్యధికంగా చేయడానికి తగిన సామర్థ్యాలను సమకూర్చుకుంటున్నట్లు పేర్కొంది.

అదాని పోర్టులో రూ.40 కోట్లతో ప్రాజెక్టుల ప్రారంభం

గాజువాక, న్యూస్టుడే: అదాని గంగవరం పోర్టులో సోమవారం రూ.40 కోట్లతో మౌలిక సదుపాయాల ప్రాజెక్టులను ప్రారంభించినట్లు పోర్టు వర్గాలు ఒక ప్రకటనలో తెలిపాయి. 35 వేల మెట్రిక్ టన్నుల సామర్థ్యంతో 6 వేల చదరపు మీటర్ల కొత్త వేర్ హౌస్ పోర్టు కవర్డ్ స్టోరేజీ ఏరియాను అందుబాటులోకి తీసుకొచ్చినట్లు పేర్కొన్నారు. ఉపరితల రవాణాను సమర్థవంతంగా అనుసంధానించేందుకు మూడు కిలోమీటర్ల రోడ్లు, అనుబంధ మౌలిక సదుపాయాలను ఇప్పటికే చేరువలోకి తెచ్చినట్లు అధికారులు తెలిపారు.



వంతెనను ప్రారంభిస్తున్న పోర్టు ప్రతినిధులు

మనంగా



అదాని పోర్టులో రూ.40 కోట్లతో ప్రాజెక్టుల ప్రారంభం

గాజువాక, న్యూస్టుడే: అదాని గంగవరం పోర్టులో సోమవారం రూ.40 కోట్లతో మౌలిక సదుపాయాల ప్రాజెక్టులను ప్రారంభించినట్లు పోర్టు వర్గాలు ఒక ప్రకటనలో తెలిపాయి. 35 వేల మెట్రిక్ టన్నుల సామర్థ్యంతో 6 వేల చదరపు మీటర్ల కొత్త వేర్ హౌస్ పోర్టు కవర్డ్ స్టోరేజీ ఏరియాను అందుబాటులోకి తీసుకొచ్చినట్లు పేర్కొన్నారు. ఉపరితల రవాణాను సమర్థవంతంగా అనుసంధానించేందుకు మూడు కిలోమీటర్ల రోడ్లు, అనుబంధ మౌలిక సదుపాయాలను ఇప్పటికే చేరువలోకి తెచ్చినట్లు అధికారులు తెలిపారు.



వంతెనను ప్రారంభిస్తున్న పోర్టు ప్రతినిధులు

మనంగా

Paper clippings regarding opening of New Truck Tyre Washing Facility in AGPL on 15.08.2023



Gangavaram Port inaugurates ₹40-cr infra projs

New facilities include warehouse of 6,000 sq metres with capacity of 35,000 MTs

EXPRESS NEWS SERVICE
@ Visakhapatnam

ADANI Gangavaram Port, touted to be the deepest port in the country, on Monday inaugurated key strategic infrastructure projects at the port premises, to build its existing capacity and productivity. The projects are built with an investment of ₹40 crores and will help the port enhance its productivity and serve the businesses in an efficient manner.

The new facilities include new warehouse of 6,000 sq metres with capacity of 35,000 MTs which brings the port's covered storage area to 1.4 lakh sq metres, roads and associated infrastructure of three km which connects the surface transportation more efficiently, two gate complexes with integrated weigh bridges and tarpaulin covering stations, in addition to fuel handling station, car and truck tire washing facilities with integrated water capture and re-

cycling capabilities. Adani Gangavaram Port is committed to deliver best-in-class services through the best infrastructure. The port management also plans to operationalise railway infrastructure enhancement in the coming month that bolsters the port's capability to handle higher rail cargo in a day.

We are planning to operationalise railway infrastructure enhancement in the coming month, which bolsters the port's capability to handle higher rail cargo in a day
Adani Gangavaram Port management

Speaking on the occasion, the Adani Gangavaram Port Limited management said, "In line with Adani Group philosophy of growth with goodness, Adani Gangavaram Port has developed resources and infrastructure to increase the safety, sustainability and environment conservation and contribute to nation building. We offer substantial economic benefits to Indian importers combined with highly efficient port operations and evacuation system with faster turnaround time and delivery. We are extremely happy to see the trade deriving benefits of modern deep-water infra."

Adani Gangavaram Port inaugurates ₹40-cr projects to boost productivity

BB BUREAU
VISAKHAPATNAM

ADANI Gangavaram Port, one of the deepest and the most modern ports in the country on Monday inaugurated key strategic infrastructure projects to build its existing capacity and productivity.

The projects are built with an investment of Rs40 crore- and are aimed at enhancing the port's productivity and businesses in an efficient manner. The new facilities will include a warehouse of 6,000 sq meters with capacity of 35,000 MTs bringing the port's covered storage area to 1.4 lakh sq meters, roads and associated infrastructure of three km to connect the surface transportation more efficiently and two gate complexes with integrated weigh bridges and tarpaulin covering stations in addition to fuel handling station, car and truck tire washing facilities with integrated water capture and recycling capabilities.

Adani Gangavaram Port

stated in a release that it is committed to delivery best-in-class services through the best infrastructure. The port management also plans to operationalise railway infrastructure enhancement in the coming month that bolsters the port's capability to handle higher rail cargo in a day.

Speaking on the occasion, Adani Gangavaram Port Limited management said in line with Adani Group's philosophy of growth with goodness, they have developed resources and infrastructure to increase the safety, sustainability and environment conservation and contribute to nation building.

"We at Adani Gangavaram Port offer substantial economic benefits to Indian importers combined with highly efficient port operations and evacuation system with faster turnaround time and delivery. We are extremely happy to see the trade derive benefits of modern deep-water infrastructure," the release stated.

రూ.40 కోట్లతో గంగవరం పోర్టులో సదుపాయాలు ఇంటిగ్రేటెడ్ వే బ్రిడ్జిలు, 2 గేట్ కాంప్లెక్సుల నిర్మాణం



పోర్టులో ఇంటిగ్రేటెడ్ వెయింగ్ బ్రిడ్జ్

పెదగంట్యాద(గాజాపాక): మెరుగైన ఉత్పాదకతను సాధించేందుకు గంగవరం పోర్టులో మరిన్ని మౌలిక సదుపాయాలు కల్పించే పనులను ఆదానీ సంస్థ పూర్తి చేసింది. దేశంలోనే అత్యంత లోతైన, ఆధునిక పోర్టుగా పేరొందిన గంగవరం పోర్టు సామర్థ్యాన్ని పెంపొందించడంతోపాటు వ్యాపార కార్యకలాపాలను సమర్థవంతంగా నిర్వహించేందుకు రూ.40 కోట్లతో పలు ప్రాజెక్టులు చేపట్టింది. 35 వేల మెట్రిక్ టన్నుల సామర్థ్యంతో ఉన్న 6 వేల చదరపు మీటర్ల వేరే హౌస్ పోర్టు కవర్ స్ట్రాక్చర్ ప్రాంతాన్ని 1.4 లక్షల చదరపు మీటర్లకు విస్తరించింది. ఉపరితల రవాణాను మరింత సమర్థవంతంగా నిర్వహించేలా మూడు కిలో మీటర్ల మేర పోర్టు అంతర్గత రహదారులను అనుసంధానించినట్లు ఆదానీ గంగవరం పోర్టు అధికారులు వెల్లడించారు. దీంతోపాటు ఇంటిగ్రేటెడ్ వెయింగ్ బ్రిడ్జిలు, టార్పాలిన్ కవర్లింగ్ స్ట్రాక్చర్లతో రెండు గేట్ కాంప్లెక్సులు, ఇంధన నిర్వహణ స్ట్రాక్చర్లు, కార్ అండ్ ట్రక్ టైర్ వాషింగ్ యూనిట్, ఇంటిగ్రేటెడ్ వాటర్ క్యాప్చర్, రీసైక్లింగ్ యూనిట్లను కూడా ప్రారంభించినట్లు అధికారులు వివరించారు.

AGPL/ENV/APPCB/2023/025

Date: 13/06/2023.

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
APPCB Buildings, 3rd Floor
Main Road, Madhavadhara VUDA Layout
Visakhapatnam- 530 009.

Dear Sir,

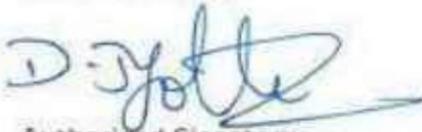
Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial
Monitoring Reports and Water Consumption details (Form-1) –
Submitted – Reg.

Ref:- 1. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015,
dated 13.01.2016, valid up to 31.12.2020.
2. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020,
dated 10.09.2020, valid up to 31.12.2025.

@@@

With reference to the above, we are here with submitting the monthly CFO
compliance reports and CAAQM, Marine & Terrestrial monitoring results along
with Water Consumption details in Form - 1 for the month of May -2023.

Yours Sincerely,



Authorized Signatory

Encl: As above.

Compliance report of the conditions stipulated in Schedule A, B & C of CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016

Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	All conditions are being followed.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Monitoring & analysis is being carried through an ISO Certified 3 rd party agency. As per analysis reports, the samples are meeting the Board standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted and conditions are being followed as applicable.
4.	The industry should put up two sign boards (6×4 ft. each)at publicly visible places at the main gate indicating the products , effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and condition is being followed.
5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted the condition.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Water consumption details of the previous month are being submitted on or before 10 th of subsequent month in FORM - I. The latest reports for the Month of April, 2023 were submitted through e-mail. After introduction of GST, APPCB has instructed all the industries are not required to remit water cess charges from 1 st July, 2017 onwards.

7.	The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Rules,1986 & amendments thereof.	Complied and Form V was Submitted on 30.09.2022 for the period 2021-2022
8.	The applicant should make applications through Online for renewal of Consent (under Water Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the state Pollution Control Board.	Obtained CFO & HWA of the Board vide order 1. No.APPCB/VSP/VSP/113/CFO/HO/2015, 13.01.2016 for cargo handling capacity of 40.95 MMTPA valid up to 31.12.2020 2. CTO (Amendment) Order No. APPCB/VSP/VSP/113/CFO/HO/2016, 16.09.2016 for stack height. 3. CTO (Auto Renewal) No. APPCB/VSP/VSP/113/CFO/HO/2020, 10.09.2020 valid up to 31.12.2025 for cargo handling capacity of 40.95 MMTPA valid up to 31.12.2025. 4. CTO Amendment No. APPCB/VSP/113/CFO/HO/2015, 13.01.2023 for enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.
9.	Any person aggrieved by an order made by the state board under section 25,section 26,section 27 of water Act, 1974 or section 21 of Air Act,1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules,1976 and Air Rules 1982, to Appellate authority constituted under section 28 of the Water (prevention and control of pollution) Act,1974 and section 31 of the Air (prevention and control of pollution) Act,1981.	Noted and condition will be followed.

Compliance of Schedule - B

Sl. No.	Condition	Compliance																																							
Water Pollution																																									
1.	<p>The water consumption quantities are mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Gardening/irrigation</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>32.5</td> </tr> <tr> <td>5</td> <td>miscellaneous</td> <td>40.6</td> </tr> <tr> <td colspan="2">Total</td> <td>1434.1</td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>2</td> <td>Domestic purpose</td> <td>40.00</td> </tr> <tr> <td>3</td> <td>Process, where by water gets polluted and pollutants are easily bio degradable.</td> <td>73.1</td> </tr> <tr> <td>4</td> <td>Processing , where by water gets polluted and pollutants are not easily bio degradable</td> <td>--</td> </tr> <tr> <td colspan="2">Total</td> <td>1409.1</td> </tr> </tbody> </table> <p>Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	S. No	Purpose	Quantity KLD	1	Gardening/irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6	Total		1434.1	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted and pollutants are easily bio degradable.	73.1	4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--	Total		1409.1	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption.</p>
S. No	Purpose	Quantity KLD																																							
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2.	<p>The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.</p>	<p>Provided separate energy meters for Sewage Treatment Plant (STP) and separate energy meter for the Air pollution Control equipments (MDSS) to record energy consumption.</p>																																							
Air Pollution																																									
1.	<p>The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM₁₀ (Particulate matter size less than 10 µm) - 100µg /m³; PM_{2.5} (Particulate matter size less than 2.5 µm) - 60µg / m³ ; SO₂ - 80µg /m³ ; NO_x - 80µg /m³ ,outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>The mitigation measures being implemented by AGPL ensures that the ambient air quality parameters conform to the PCB prescribed standards.</p>																																							

2.	The Gangavaram port limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.	3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO ² , NO, NO ² , CO at the following locations and data connected to APPCB website: i. Administrative office towards H.B. Colony (Station 1): ii. Project site office building towards Venkannapalem (Station2) iii. Watch tower - 4 towards Gangavaram village (Station3).As per the data, the SPM values are within Board standards.
3.	The Gangavaram Port Limited (GPL) shall Maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area	Erected wind breaking wall of height 6m on the compound wall of height 3m near Gangavaram village and HB Colony to prevent any dust nuisance towards habitation & maintaining about 50 m width of green belt along port compound wall near Gangavaram (V).
4.	The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.	Not established any stock yards other than designated stock yards.
5.	The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points	Maintaining Telescopic chute at ship loading points.
6.	The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards.	AGPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as: <i>"AGPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards"</i>
7.	The Gangavaram port limited (GPL) shall take up the cleaning of road connected to National Highway in co-ordination with GVMC and R&B Departments.	This condition was deleted vide direction no. 06 vide Order No. 754/ APPCB/UH-II/TF/VSP/ 2016, dated 12.08.2016. GVMC is taking up the cleaning of road.
8.	The Gangavaram Port Limited (GPL) shall maintain dusty cargo operations if the wind velocity crosses 20 KMPH and all MDSS sprinklers shall start immediately to maintain AAQ standards	Noted and condition is being followed.
9.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and un loading operations for dusty cargo to the maximum extent possible.	Noted and condition is being followed.

General																							
1.	The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Cargo handling material wise details. b. Log books for pollution control systems. c. Hazardous/non hazardous solid waste generated and disposed. d. Inspection book. e. Manifest copies of hazardous waste.	The records are being maintained and are available for inspecting officers of the Board.																					
2.	The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows: <table border="1" data-bbox="306 779 858 1505"> <thead> <tr> <th>S. No</th> <th>Name of the solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic solid waste</td> <td>10 T/m</td> <td>Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td>2.</td> <td>Discarded material, plastic material</td> <td>10 T/m</td> <td>Shall be disposed to authorized recyclers only</td> </tr> <tr> <td>3.</td> <td>Sludge from STP</td> <td>1.0 T/m</td> <td>Shall be composted and used in green belt programme</td> </tr> <tr> <td>4.</td> <td>Lead acid batteries</td> <td>---</td> <td>Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	<p>a. Disposing the municipal solid waste to GVMC.</p> <p>b. Disposing the discarded material & plastic material to authorized recyclers.</p> <p>c. STP sludge is being turned in to bio-compost and used as manure to green belt.</p> <p>d. Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.</p>	
S. No	Name of the solid waste	Quantity	Disposal																				
1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities																				
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3.	The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters width as stipulated in the EC order dated 07-02-2012.	<p>➤ AGPL Planted 2,775 nos saplings planted for the month of May-2023.</p> <p>➤ Planted 4,448 saplings during the financial year 2023-24.(April & May)</p> <p>➤ As of now AGPL developed plantation of 5.5 Lakhs saplings in about 318.5 acres within the Port premises besides existence of Prosopis in an extent of about 150 Acres covering periphery of all yards, roads, buildings and all along conveyor belt.</p>																					

		<ul style="list-style-type: none"> ➤ Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation i.e., HB Colony, Pedda Gantyada, Venkannapalem, Kongapalem & Gangavaram village. ➤ Maintaining thick greenbelt at Port Approach road, Railway track side and at Truck parking area along the wind breaking wall towards HB Colony. ➤ Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation, as directed by APPCB ➤ Participated in Green Visakha – Clean Visakha - Green Visakha – Clean Visakha – One million Tree Plantation Programme – AGPL completed the targeted plantation of 50,000 by 18.08.2022 against the target of 50,000 ➤ Established exclusive nursery with 80,000 saplings and employed 183 people to maintain and improve the green belt on continuous basis. ➤ About Rs.1.85 Cr per annum is being spent for the development of green belt in the true spirit.
4.	The Gangavaram Port Limited (GPL) shall not store/ handle any hazardous cargo containers within premises.	AGPL started handling bulk cargo containers only and not handling hazardous cargo.
5.	All types of the fertilizers shall be stored in the closed warehouses only. The port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.	Storing the Fertilizers in closed ware houses and provided leachate collection pits around the area of warehouses.
6.	The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being	Storing the used oil in drums under a shed and ensuring proper safety precautions.

	discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Operating an OHC within the Port premises with one time BMW Authorization. No malaria cases were reported as of now. All anti-malarial measures were taken.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.	Provided provision for checking vehicle emissions with a task force team including environment and safety department officials.
9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	A dedicated Environment Management Team headed by Vice President is looking after the Environment Management.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Complied with the condition,
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Noted the condition.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Alumina is being handled in closed tankers directly through hoppers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission : a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo. b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina. c. Vehicle movement minimized / eliminated by implementing	a. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust. b. Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower. c. Laid BT road within the port premises.

	<p>mechanical operations.</p> <p>d. All the vehicles involved in transportation of cargo shall be covered with tarpaulin.</p> <p>e. Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing / dry cleaning system to clean all out going cargo vehicles.</p> <p>f. Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.</p> <p>g. Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust</p>	<p>d. Provided 5 No. of heavy duty sweeping machines for cleaning of berths, back up areas and roads.</p> <p>e. AGPL established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>f. AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage. Standard Operating Procedure (SOP) on truck tarpaulin covering is in place and is being followed.</p> <p>g. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>h. Provided dedicated truck parking facility.</p> <p>i. Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 20 Mobile DSS tankers for dust suppression.</p>
14.	<p>The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:</p> <p>a. The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control fugitive emissions. Iron ore shall be unloaded through wagon tippers.</p> <p>b. Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.</p> <p>c. MDSS in stacking areas.</p>	<p>i. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p> <p>ii. Stacker cum re-claimers are being used for loading and unloading the coal. The railway wagons are being loaded mechanically. The Port is having</p> <ul style="list-style-type: none"> - Stacker cum re-claimer - 1 No. - Reclaimers - -3 No. - Stackers - 3 Nos. - Wagon loader - 1 No. - Silo of 800 cu.m capacity, - Ship unloaders - 2 No.

		<ul style="list-style-type: none"> - Ship loader - 1 No. - Wagon tippler – 1No., - Mobile harbour cranes-5nos. iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Established 3 No. of CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.	Complied. There are 4 no. Centrifugal pumps kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	Complied with the condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	Complied with the condition.

Compliance of Schedule – C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste are being followed.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	Complied with the condition.
3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency	AGPL obtained amendment for waste oil quantities & inclusion of Ship oil and disposing the same through APEMCL Portal.

	during transit. The transporter should carry a Transport Emergency (TREM) Card.	
5.	The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules, 2008 and amendments thereof	Maintaining records for Hazardous Wastes stated in Authorization in Form-3 of CFO Order and filing annual returns in Form- 4 to APPCB. For the year 2022-2023 Form – 3 & Form – 4 Submitted on 13.06.2023.
6.	The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office	Complied with the condition.

Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- 10/09/2020, valid up to 31.12.2025.

Sl. No.	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	Noted and conditions are being followed as applicable.
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	Noted and condition is being followed.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	Self-certified half-yearly compliance report for the period from April 2022 to September 2022 submitted on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. NABL-3 rd party certified half-yearly compliance report for the period from October-2022 to March-2023 submitted on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	GPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2022, Valid till 14/09/2023 with Premium of Rs-5925/- & ERF of Rs.5925/-
5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	Noted and condition is being followed.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	AGPL is not storing & handling hazardous chemicals related to toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 AGPL started handling bulk cargo containers only and not handling hazardous cargo.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB	Noted and this condition is complied with.

	time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnel's while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.	
8.	The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP. Mock drills are being conducted periodically.
9.	The facility shall carryout calibration of safety equipment's and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.	Noted and this condition. Installed fluorescent Wind Vane at the following two places within the Port premises. 1. On the top of Commercial Office Building (COB). 2. On the top of the building near Container Terminal.
10	The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.	AGPL obtained Amendment for generation, storage & disposal of existing Used/Waste Oil quantities (12000 LPA) and inclusion of Ship used/waste oil vide order No. : APPCB/ VSP/ 113/ HO/CTO/2015, dated 13.01.2023. As per the amendment, the quantities are as below: <ul style="list-style-type: none"> o Waste oil / Used Oil – 25.0 MTPA o Waste / Used Oil sludge generated in ships – 600 MTPA The generation, storage & disposal details are submitting to APPCB through Form – IV. Latest submission is on 13.06.2023 for the year 2022-2023.
11	The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.	Noted and this condition is complied with.

Compliance of the additional conditions stipulated in APPCB Consent to Operation Amendment No. APPCB/VSP/113/CFO/ HO/2015, 13.01.2023 for the enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.

Sl No.	Condition	Compliance
1.	The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Being complied.
2.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	Being Complied. <ul style="list-style-type: none"> - Submitted self-certified compliance on 30.11.2022 for the period from April 2022 to September – 2022. - Submitted NABL Accredited Agency certified compliance on 31.05.2023 for the period from October 2022 to March – 2023.

AGPL/ENV/APPCB/2023/031

Date: 07.07.2023.

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
APPCB Buildings, 3rd Floor
Main Road, Madhavadhara VUDA Layout
Visakhapatnam- 530 009.

Dear Sir,

Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial
Monitoring Reports and Water Consumption details (Form-1) –
Submitted – Reg.

Ref:- 1. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015,
dated 13.01.2016, valid up to 31.12.2020.
2. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020,
dated 10.09.2020, valid up to 31.12.2025.

@@@

With reference to the above, we are here with submitting the monthly CFO
compliance reports and CAAQM, Marine & Terrestrial monitoring results along
with Water Consumption details in Form - 1 for the month of June -2023.

Yours Sincerely,


Authorized Signatory

Encl: As above.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,
Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tei + 91-891-2701177, 2889999

Fax +91-891-2703377

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Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020-10/09/2020, valid up to 31.12.2025.

Sl. No.	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	Noted and conditions are being followed as applicable.
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	Noted and condition is being followed.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	Self-certified half-yearly compliance report for the period from April 2022 to September 2022 submitted on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. NABL-3 rd party certified half-yearly compliance report for the period from October-2022 to March-2023 submitted on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2022, Valid till 14/09/2023 with Premium of Rs-5925/- & ERF of Rs.5925/-
5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	Noted and condition is being followed.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	AGPL is not storing & handling hazardous chemicals related to toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 AGPL started handling bulk cargo containers only and not handling hazardous cargo.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB	Noted and this condition is complied with.

Compliance report of the conditions stipulated in Schedule A, B & C of CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016

Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	All conditions are being followed.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Monitoring & analysis is being carried through an ISO Certified 3 rd party agency. As per analysis reports, the samples are meeting the Board standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted and conditions are being followed as applicable.
4.	The industry should put up two sign boards (6x4 ft. each)at publicly visible places at the main gate indicating the products , effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and condition is being followed.
5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted the condition.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Water consumption details of the previous month are being submitted on or before 10 th of subsequent month in FORM - I. The latest reports for the Month of May, 2023 were submitted through e-mail. After introduction of GST, APPCB has instructed all the industries are not required to remit water cess charges from 1 st July, 2017 onwards.

Compliance of Schedule - B

Sl. No.	Condition	Compliance																																							
Water Pollution																																									
1.	<p>The water consumption quantities are mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Gardening/Irrigation</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>32.5</td> </tr> <tr> <td>5</td> <td>miscellaneous</td> <td>40.6</td> </tr> <tr> <td colspan="2">Total</td> <td>1434.1</td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>2</td> <td>Domestic purpose</td> <td>40.00</td> </tr> <tr> <td>3</td> <td>Process, where by water gets polluted and pollutants are easily bio degradable.</td> <td>73.1</td> </tr> <tr> <td>4</td> <td>Processing, where by water gets polluted and pollutants are not easily bio degradable</td> <td>--</td> </tr> <tr> <td colspan="2">Total</td> <td>1409.1</td> </tr> </tbody> </table> <p>Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	S. No	Purpose	Quantity KLD	1	Gardening/Irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6	Total		1434.1	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted and pollutants are easily bio degradable.	73.1	4	Processing, where by water gets polluted and pollutants are not easily bio degradable	--	Total		1409.1	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption.</p>
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2.	<p>The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.</p>	<p>Provided separate energy meters for Sewage Treatment Plant (STP) and separate energy meter for the Air pollution Control equipments (MDSS) to record energy consumption.</p>																																							
Air Pollution																																									
1.	<p>The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM₁₀ (Particulate matter size less than 10 µm) - 100µg /m³; PM_{2.5} (Particulate matter size less than 2.5 µm) - 60µg / m³; SO₂ - 80µg /m³; NO_x - 80µg /m³, outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>The mitigation measures being implemented by AGPL ensures that the ambient air quality parameters conform to the PCB prescribed standards.</p>																																							

General																							
1.	The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Cargo handling material wise details, b. Log books for pollution control systems, c. Hazardous/non hazardous solid waste generated and disposed, d. Inspection book, e. Manifest copies of hazardous waste.	The records are being maintained and are available for inspecting officers of the Board.																					
2.	The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows: <table border="1" data-bbox="363 824 842 1467"> <thead> <tr> <th>S. No</th> <th>Name of the solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic solid waste</td> <td>10 T/m</td> <td>Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td>2.</td> <td>Discarded material, plastic material</td> <td>10 T/m</td> <td>Shall be disposed to authorized recyclers only.</td> </tr> <tr> <td>3.</td> <td>Sludge from STP</td> <td>1.0 T/m</td> <td>Shall be composted and used in green belt programme</td> </tr> <tr> <td>4.</td> <td>Lead acid batteries</td> <td>---</td> <td>Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only.	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	<p>a. Disposing the municipal solid waste to GVMC.</p> <p>b. Disposing the discarded material & plastic material to authorized recyclers.</p> <p>c. STP sludge is being turned in to bio-compost and used as manure to green belt.</p> <p>d. Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.</p>	
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3.	The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters width as stipulated in the EC order dated 07-02-2012.	<p>➤ AGPL Planted 6,940 nos saplings planted for the month of June-2023.</p> <p>➤ Planted 11,388 saplings during the financial year 2023-24.(April, May & June)</p> <p>➤ As of now AGPL developed plantation of 5.5 Lakhs saplings in about 318.5 acres within the Port premises besides existence of Prosopis in an extent of about 150 Acres covering periphery of all yards, roads, buildings and all along conveyor belt.</p>																					

	discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicides in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Operating an OHC within the Port premises with one time BMW Authorization. No malaria cases were reported as of now. All anti-malarial measures were taken.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.	Provided provision for checking vehicle emissions with a task force team including environment and safety department officials.
9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	A dedicated Environment Management Team headed by Vice President is looking after the Environment Management.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Complied with the condition.
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Noted the condition.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Alumina is being handled in closed tankers directly through hoppers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission : a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo. b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina. c. Vehicle movement minimized / eliminated by implementing	a. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust. b. Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower. c. Laid BT road within the port premises.

		<ul style="list-style-type: none"> - Ship loader - 1 No. - Wagon tippler - 1No., - Mobile harbour cranes-5nos. iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Established 3 No. of CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MOSS.	Complied. There are 4 no. Centrifugal pumps kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	Complied with the condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	Complied with the condition.

Compliance of Schedule - C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste are being followed.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	Complied with the condition.
3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency	AGPL obtained amendment for waste oil quantities & inclusion of Ship oil and disposing the same through APEMCL Portal.

Compliance of the additional conditions stipulated in APPCB Consent to Operation Amendment No. APPCB/VSP/113/CFO/ HO/2015, 13.01.2023 for the enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.

Sl No.	Condition	Compliance
1.	The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Being complied.
2.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	Being Complied. Self-certified half-yearly compliance report for the period from April 2022 to September 2022 submitted on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. NABL-3 rd party certified half-yearly compliance report for the period from October-2022 to March-2023 submitted on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.



AGPL/ENV/APPCB/2023/035

Date: 08.08.2023.

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
APPCB Buildings, 3rd Floor
Main Road, Madhavadhara VUDA Layout
Visakhapatnam- 530 009.

Dear Sir,

- Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial Monitoring Reports and Water Consumption details (Form-1) - Submitted - Reg.
- Ref:- 1. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016, valid up to 31.12.2020.
2. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020, dated 10.09.2020, valid up to 31.12.2025.

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With reference to the above, we are here with submitting the monthly CFO compliance reports and CAAQM, Marine & Terrestrial monitoring results along with Water Consumption details in Form - 1 for the month of July -2023.

Yours Sincerely,

For Adani Gangavaram Port Pvt. Limited

(D. Jyoti)
Vice President (Environment)
Authorized Signatory

Encl: As above.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,

Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

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Compliance of the additional conditions stipulated in APPCB Consent to Operation Amendment No. APPCB/VSP/113/CFO/ HO/2015, 13.01.2023 for the enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.

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1.	The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Being complied.
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Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- 10/09/2020, valid up to 31.12.2025.

Sl. No.	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	Noted and conditions are being followed as applicable.
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	Noted and condition is being followed.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	Self-certified half-yearly compliance report for the period from April 2022 to September 2022 submitted on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. NABL-3 rd party certified half-yearly compliance report for the period from October-2022 to March-2023 submitted on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2022, Valid till 14/09/2023 with Premium of Rs-5925/- & ERF of Rs.5925/-
5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	Noted and condition is being followed.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	AGPL is not storing & handling hazardous chemicals related to toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 AGPL started handling bulk cargo containers only and not handling hazardous cargo.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB	Noted and this condition is complied with.

	time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnel's while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.	
8.	The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP. Mock drills are being conducted periodically.
9.	The facility shall carryout calibration of safety equipment's and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.	Noted and this condition. Installed fluorescent Wind Vane at the following two places within the Port premises. 1. On the top of Commercial Office Building (COB). 2. On the top of the building near Container Terminal.
10	The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.	AGPL obtained Amendment for generation, storage & disposal of existing Used/Waste Oil quantities (12000 LPA) and inclusion of Ship used/waste oil vide order No. : APPCB/ VSP/ 113/ HO/CTO/2015, dated 13.01.2023. As per the amendment, the quantities are as below: <ul style="list-style-type: none"> o Waste oil / Used Oil – 25.0 MTPA o Waste / Used Oil sludge generated in ships – 600 MTPA The generation, storage & disposal details are submitting to APPCB through Form – IV. Latest submission is on 13.06.2023 for the year 2022-2023.
11	The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.	Noted and this condition is complied with.

Compliance report of the conditions stipulated in Schedule A, B & C of CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016

Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	All conditions are being followed.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Monitoring & analysis is being carried through an ISO Certified 3 rd party agency. As per analysis reports, the samples are meeting the Board standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted and conditions are being followed as applicable.
4.	The industry should put up two sign boards (6×4 ft. each)at publicly visible places at the main gate indicating the products , effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and condition is being followed.
5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted the condition.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Water consumption details of the previous month are being submitted on or before 10 th of subsequent month in FORM - I. The latest reports for the Month of June, 2023 were submitted through e-mail. After introduction of GST, APPCB has instructed all the industries are not required to remit water cess charges from 1 st July, 2017 onwards.

7.	The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Rules,1986 & amendments thereof.	Complied and Form V was Submitted on 30.09.2022 for the period 2021-2022
8.	The applicant should make applications through Online for renewal of Consent (under Water Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the state Pollution Control Board.	Obtained CFO & HWA of the Board vide order 1. No.APPCB/VSP/VSP/113/CFO/HO/2015, 13.01.2016 for cargo handling capacity of 40.95 MMTPA valid up to 31.12.2020 2. CTO (Amendment) Order No. APPCB/VSP/VSP/113/CFO/HO/2016, 16.09.2016 for stack height. 3. CTO (Auto Renewal) No. APPCB/VSP/VSP/113/CFO/HO/2020, 10.09.2020 valid up to 31.12.2025 for cargo handling capacity of 40.95 MMTPA valid up to 31.12.2025. 4. CTO Amendment No. APPCB/VSP/113/CFO/HO/2015, 13.01.2023 for enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.
9.	Any person aggrieved by an order made by the state board under section 25,section 26,section 27 of water Act, 1974 or section 21 of Air Act,1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules,1976 and Air Rules 1982, to Appellate authority constituted under section 28 of the Water (prevention and control of pollution) Act,1974 and section 31 of the Air (prevention and control of pollution) Act,1981.	Noted and condition will be followed.

Compliance of Schedule – B

Sl. No.	Condition	Compliance																																							
Water Pollution																																									
1.	<p>The water consumption quantities are mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Gardening/irrigation</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>32.5</td> </tr> <tr> <td>5</td> <td>miscellaneous</td> <td>40.6</td> </tr> <tr> <td colspan="2">Total</td> <td>1434.1</td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>2</td> <td>Domestic purpose</td> <td>40.00</td> </tr> <tr> <td>3</td> <td>Process, where by water gets polluted and pollutants are easily bio degradable.</td> <td>73.1</td> </tr> <tr> <td>4</td> <td>Processing , where by water gets polluted and pollutants are not easily bio degradable</td> <td>--</td> </tr> <tr> <td colspan="2">Total</td> <td>1409.1</td> </tr> </tbody> </table> <p>Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	S. No	Purpose	Quantity KLD	1	Gardening/irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6	Total		1434.1	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted and pollutants are easily bio degradable.	73.1	4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--	Total		1409.1	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption.</p>
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2.	The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.	Provided separate energy meters for Sewage Treatment Plant (STP) and separate energy meter for the Air pollution Control equipments (MDSS) to record energy consumption.																																							
Air Pollution																																									
1.	<p>The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM₁₀ (Particulate matter size less than 10 µm) - 100µg /m³; PM_{2.5} (Particulate matter size less than 2.5 µm) - 60µg / m³ ; SO₂ - 80µg /m³ ; NO_x - 80µg /m³ ,outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	The mitigation measures being implemented by AGPL ensures that the ambient air quality parameters conform to the PCB prescribed standards.																																							

2.	The Gangavaram port limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.	3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO ² , NO, NO ² , CO at the following locations and data connected to APPCB website: i. Administrative office towards H.B. Colony (Station 1): ii. Project site office building towards Venkannapalem (Station2) iii. Watch tower - 4 towards Gangavaram village (Station3).As per the data, the SPM values are within Board standards.
3.	The Gangavaram Port Limited (GPL) shall Maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area	Erected wind breaking wall of height 6m on the compound wall of height 3m near Gangavaram village and HB Colony to prevent any dust nuisance towards habitation & maintaining about 50 m width of green belt along port compound wall near Gangavaram (V).
4.	The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.	Not established any stock yards other than designated stock yards.
5.	The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points	Maintaining Telescopic chute at ship loading points.
6.	The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards.	AGPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as: <i>"AGPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards"</i>
7.	The Gangavaram port limited (GPL) shall take up the cleaning of road connected to National Highway in co-ordination with GVMC and R&B Departments.	This condition was deleted vide direction no. 06 vide Order No. 754/ APPCB/UH-II/TF/VSP/ 2016, dated 12.08.2016. GVMC is taking up the cleaning of road.
8.	The Gangavaram Port Limited (GPL) shall maintain dusty cargo operations if the wind velocity crosses 20 KMPH and all MDSS sprinklers shall start immediately to maintain AAQ standards	Noted and condition is being followed.
9.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and un loading operations for dusty cargo to the maximum extent possible.	Noted and condition is being followed.

General																							
1.	The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Cargo handling material wise details. b. Log books for pollution control systems. c. Hazardous/non hazardous solid waste generated and disposed. d. Inspection book. e. Manifest copies of hazardous waste.	The records are being maintained and are available for inspecting officers of the Board.																					
2.	The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">S. No</th> <th style="width: 25%;">Name of the solid waste</th> <th style="width: 15%;">Quantity</th> <th style="width: 55%;">Disposal</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td>Domestic solid waste</td> <td style="text-align: center;">10 T/m</td> <td>Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td style="text-align: center;">2.</td> <td>Discarded material, plastic material</td> <td style="text-align: center;">10 T/m</td> <td>Shall be disposed to authorized recyclers only</td> </tr> <tr> <td style="text-align: center;">3.</td> <td>Sludge from STP</td> <td style="text-align: center;">1.0 T/m</td> <td>Shall be composted and used in green belt programme</td> </tr> <tr> <td style="text-align: center;">4.</td> <td>Lead acid batteries</td> <td style="text-align: center;">---</td> <td>Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	<ul style="list-style-type: none"> a. Disposing the municipal solid waste to GVMC. b. Disposing the discarded material & plastic material to authorized recyclers. c. STP sludge is being turned in to bio-compost and used as manure to green belt. d. Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023. 	
S. No	Name of the solid waste	Quantity	Disposal																				
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3.	The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters width as stipulated in the EC order dated 07-02-2012.	<ul style="list-style-type: none"> ➤ AGPL Planted 22,355 nos saplings planted for the month of July-2023. ➤ Planted 33,979 saplings during the financial year 2023-24.(April, May, June and July) ➤ As of now AGPL developed plantation of 5.5 Lakhs saplings in about 318.5 acres within the Port premises besides existence of Prosopis in an extent of about 150 Acres covering periphery of all yards, roads, buildings and all along conveyor belt. 																					

		<ul style="list-style-type: none"> ➤ Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation i.e., HB Colony, Pedda Gantyada, Venkannapalem, Kongapalem & Gangavaram village. ➤ Maintaining thick greenbelt at Port Approach road, Railway track side and at Truck parking area along the wind breaking wall towards HB Colony. ➤ Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation, as directed by APPCB ➤ Participated in Green Visakha – Clean Visakha - Green Visakha – Clean Visakha – One million Tree Plantation Programme – AGPL completed the targeted plantation of 50,000 by 18.08.2022 against the target of 50,000 ➤ Established exclusive nursery with 80,000 saplings and employed 183 people to maintain and improve the green belt on continuous basis. ➤ About Rs.1.85 Cr per annum is being spent for the development of green belt in the true spirit.
4.	The Gangavaram Port Limited (GPL) shall not store/ handle any hazardous cargo containers within premises.	AGPL started handling bulk cargo containers only and not handling hazardous cargo.
5.	All types of the fertilizers shall be stored in the closed warehouses only. The port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.	Storing the Fertilizers in closed ware houses and provided leachate collection pits around the area of warehouses.
6.	The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being	Storing the used oil in drums under a shed and ensuring proper safety precautions.

	discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Operating an OHC within the Port premises with one time BMW Authorization. No malaria cases were reported as of now. All anti-malarial measures were taken.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.	Provided provision for checking vehicle emissions with a task force team including environment and safety department officials.
9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	A dedicated Environment Management Team headed by Vice President is looking after the Environment Management.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Complied with the condition,
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Noted the condition.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Alumina is being handled in closed tankers directly through hoppers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission : a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo. b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina. c. Vehicle movement minimized / eliminated by implementing	a. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust. b. Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower. c. Laid BT road within the port premises.

	<p>mechanical operations.</p> <p>d. All the vehicles involved in transportation of cargo shall be covered with tarpaulin.</p> <p>e. Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing / dry cleaning system to clean all out going cargo vehicles.</p> <p>f. Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.</p> <p>g. Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust</p>	<p>d. Provided 5 No. of heavy duty sweeping machines for cleaning of berths, back up areas and roads.</p> <p>e. AGPL established 19 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>f. AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage. Standard Operating Procedure (SOP) on truck tarpaulin covering is in place and is being followed.</p> <p>g. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>h. Provided dedicated truck parking facility.</p> <p>i. Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 20 Mobile DSS tankers for dust suppression.</p>
<p>14.</p>	<p>The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:</p> <p>a. The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control fugitive emissions. Iron ore shall be unloaded through wagon tippers.</p> <p>b. Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.</p> <p>c. MDSS in stacking areas.</p>	<p>i. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p> <p>ii. Stacker cum re-claimers are being used for loading and unloading the coal. The railway wagons are being loaded mechanically. The Port is having</p> <ul style="list-style-type: none"> - Stacker cum re-claimer - 1 No. - Reclaimers - -3 No. - Stackers - 3 Nos. - Wagon loader - 1 No. - Silo of 800 cu.m capacity, - Ship unloaders - 2 No.

		<ul style="list-style-type: none"> - Ship loader - 1 No. - Wagon tippler – 1No., - Mobile harbour cranes-5nos. iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Established 3 No. of CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.	Complied. There are 4 no. Centrifugal pumps kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	Complied with the condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	Complied with the condition.

Compliance of Schedule – C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste are being followed.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	Complied with the condition.
3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency	AGPL obtained amendment for waste oil quantities & inclusion of Ship oil and disposing the same through APEMCL Portal.

	during transit. The transporter should carry a Transport Emergency (TREM) Card.	
5.	The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules, 2008 and amendments thereof	Maintaining records for Hazardous Wastes stated in Authorization in Form-3 of CFO Order and filing annual returns in Form- 4 to APPCB. For the year 2022-2023 Form – 3 & Form – 4 Submitted on 13.06.2023.
6.	The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office	Complied with the condition.

AGPL/ENV/APPCB/2023/039

Date: 10.09.2023.

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
APPCB Buildings, 3rd Floor
Main Road, Madhavadhara VUDA Layout
Visakhapatnam- 530 009.

Dear Sir,

Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial
Monitoring Reports and Water Consumption details (Form-1) –
Submitted – Reg.

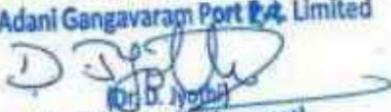
Ref:- 1. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015,
dated 13.01.2016, valid up to 31.12.2020.
2. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020,
dated 10.09.2020, valid up to 31.12.2025.

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With reference to the above, we are here with submitting the monthly CFO
compliance reports and CAAQM, Marine & Terrestrial monitoring results along
with Water Consumption details in Form - 1 for the month of Aug -2023.

Yours Sincerely,

For Adani Gangavaram Port Limited


Dr. D. Jyothi
Vice President (Environment)
Authorized Signatory

Encl: As above.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,

Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishna Devi Circle, S.O. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tel + 91-891-2701177, 2889999

Fax +91-891-2703577

www.adaniports.com

Compliance report of the conditions stipulated in Schedule A, B & C of CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016

Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	All conditions are being followed.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Monitoring & analysis is being carried through an ISO Certified 3 rd party agency. As per analysis reports, the samples are meeting the Board standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted and conditions are being followed as applicable.
4.	The industry should put up two sign boards (6×4 ft. each)at publicly visible places at the main gate indicating the products , effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and condition is being followed.
5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted the condition.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Water consumption details of the previous month are being submitted on or before 10 th of subsequent month in FORM - I. The latest reports for the Month of July, 2023 were submitted through E-mail. After introduction of GST, APPCB has instructed all the industries are not required to remit water cess charges from 1 st July, 2017 onwards.

7.	The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Rules,1986 & amendments thereof.	Complied and Form V was Submitted on 30.09.2022 for the period 2021-2022
8.	The applicant should make applications through Online for renewal of Consent (under Water Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the state Pollution Control Board.	<p>Obtained CFO & HWA of the Board vide order</p> <ol style="list-style-type: none"> 1. No.APPCB/VSP/VSP/113/CFO/HO/2015, 13.01.2016 for cargo handling capacity of 40.95 MMTPA valid up to 31.12.2020 2. CTO (Amendment) Order No. APPCB/VSP/VSP/113/CFO/HO/2016, 16.09.2016 for stack height. 3. CTO (Auto Renewal) No. APPCB/VSP/VSP/113/CFO/HO/2020, 10.09.2020 valid up to 31.12.2025 for cargo handling capacity of 40.95 MMTPA valid up to 31.12.2025. 4. CTO Amendment No. APPCB/VSP/113/CFO/HO/2015, 13.01.2023 for enhanced quantity of waste/used oil and inclusion of ship waste oil quantity. 5. APPCB/VSP/113/CTO/HO/2009, dated 22.08.2023 6. (Iron Ore Screening & Crushing Unit)
9.	Any person aggrieved by an order made by the state board under section 25,section 26,section 27 of water Act, 1974 or section 21 of Air Act,1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules,1976 and Air Rules 1982, to Appellate authority constituted under section 28 of the Water (prevention and control of pollution) Act,1974 and section 31 of the Air (prevention and control of pollution) Act,1981.	Noted and condition will be followed.

Compliance of Schedule – B

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1.	<p>The water consumption quantities are mentioned below:</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th style="text-align: center;">S. No</th> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Quantity KLD</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Gardening/Irrigation</td> <td style="text-align: center;">25</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Dust suppression</td> <td style="text-align: center;">1296.0</td> </tr> <tr> <td style="text-align: center;">3</td> <td>Domestic</td> <td style="text-align: center;">40</td> </tr> <tr> <td style="text-align: center;">4</td> <td>Ship supply</td> <td style="text-align: center;">32.5</td> </tr> <tr> <td style="text-align: center;">5</td> <td>miscellaneous</td> <td style="text-align: center;">40.6</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td style="text-align: center;">1434.1</td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th style="text-align: center;">S. No</th> <th style="text-align: center;">Purpose</th> <th style="text-align: center;">Quantity KLD</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Dust suppression</td> <td style="text-align: center;">1296.0</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Domestic purpose</td> <td style="text-align: center;">40.00</td> </tr> <tr> <td style="text-align: center;">3</td> <td>Process, where by water gets polluted and pollutants are easily bio degradable.</td> <td style="text-align: center;">73.1</td> </tr> <tr> <td style="text-align: center;">4</td> <td>Processing , where by water gets polluted and pollutants are not easily bio degradable</td> <td style="text-align: center;">--</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td style="text-align: center;">1409.1</td> </tr> </tbody> </table> <p>Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	S. No	Purpose	Quantity KLD	1	Gardening/Irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6	Total		1434.1	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted and pollutants are easily bio degradable.	73.1	4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--	Total		1409.1	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption.</p>
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2.	<p>The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.</p>	<p>Provided separate energy meters for Sewage Treatment Plant (STP) and separate energy meter for the Air pollution Control equipments (MDSS) to record energy consumption.</p>																																							
Air Pollution																																									
1.	<p>The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM₁₀ (Particulate matter size less than 10 µm) - 100µg /m³; PM_{2.5} (Particulate matter size less than 2.5 µm) - 60µg / m³ ; SO₂ - 80µg /m³ ; NO_x - 80µg /m³ ,outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p>	<p>The mitigation measures being implemented by AGPL ensures that the ambient air quality parameters conform to the PCB prescribed standards.</p>																																							

	<p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	
2.	The Gangavaram port limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.	<p>3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO₂, NO, NO₂, CO at the following locations and data connected to APPCB website.</p> <ul style="list-style-type: none"> i. Administrative office towards H.B. Colony (Station 1): ii. Project site office building towards Venkannapalem (Station2) iii. Watch tower - 4 towards Gangavaram village (Station3).As per the data, the SPM values are within Board standards.
3.	The Gangavaram Port Limited (GPL) shall Maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area	Erected wind breaking wall of height 6m on the compound wall of height 3m near Gangavaram village and HB Colony to prevent any dust nuisance towards habitation & maintaining about 50 m width of green belt along port compound wall near Gangavaram (V).
4.	The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.	Not established any stock yards other than designated stock yards.
5.	The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points	Maintaining Telescopic chute at ship loading points.
6.	The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards.	AGPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as: <i>"AGPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards"</i>
7.	The Gangavaram port limited (GPL) shall take up the cleaning of road connected to National Highway in co-ordination with GVMC and R&B Departments.	This condition was deleted vide direction no. 06 vide Order No. 754/ APPCB/UH-II/TF/VSP/ 2016, dated 12.08.2016. GVMC is taking up the cleaning of road.
8.	The Gangavaram Port Limited (GPL) shall maintain dusty cargo operations if the wind velocity crosses 20 KMPH and all MDSS sprinklers shall start immediately to maintain AAQ standards	Noted and condition is being followed.
9.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and un loading	Noted and condition is being followed.

operations for dusty cargo to the maximum extent possible.	
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General																							
1.	<p>The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board:</p> <ol style="list-style-type: none"> a. Cargo handling material wise details. b. Log books for pollution control systems. c. Hazardous/non hazardous solid waste generated and disposed. d. Inspection book. e. Manifest copies of hazardous waste. 	<p>The records are being maintained and are available for inspecting officers of the Board.</p>																					
2.	<p>The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows:</p> <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width: 5%; padding: 5px;">S. No</th> <th style="width: 20%; padding: 5px;">Name of the solid waste</th> <th style="width: 15%; padding: 5px;">Quantity</th> <th style="width: 60%; padding: 5px;">Disposal</th> </tr> </thead> <tbody> <tr> <td style="text-align: center; padding: 5px;">1.</td> <td style="padding: 5px;">Domestic solid waste</td> <td style="text-align: center; padding: 5px;">10 T/m</td> <td style="padding: 5px;">Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td style="text-align: center; padding: 5px;">2.</td> <td style="padding: 5px;">Discarded material, plastic material</td> <td style="text-align: center; padding: 5px;">10 T/m</td> <td style="padding: 5px;">Shall be disposed to authorized recyclers only</td> </tr> <tr> <td style="text-align: center; padding: 5px;">3.</td> <td style="padding: 5px;">Sludge from STP</td> <td style="text-align: center; padding: 5px;">1.0 T/m</td> <td style="padding: 5px;">Shall be composted and used in green belt programme</td> </tr> <tr> <td style="text-align: center; padding: 5px;">4.</td> <td style="padding: 5px;">Lead acid batteries</td> <td style="text-align: center; padding: 5px;">---</td> <td style="padding: 5px;">Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	<ol style="list-style-type: none"> a. Disposing the municipal solid waste to GVMC. b. Disposing the discarded material & plastic material to authorized recyclers. c. STP sludge is being turned in to bio-compost and used as manure to green belt. d. Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023. 	
S. No	Name of the solid waste	Quantity	Disposal																				
1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities																				
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4.	Lead acid batteries	---	Shall be disposed to authorized recyclers																				
3.	<p>The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters width as stipulated in the EC order dated 07-02-2012.</p>	<ul style="list-style-type: none"> ➤ AGPL Planted 22,355 nos saplings planted for the month of July-2023. ➤ Planted 33,979 saplings during the financial year 2023-24.(April, May ,June and July) ➤ As of now AGPL developed plantation of 5.5 Lakhs saplings in about 318.5 acres within the Port premises besides existence of Prosopis in an extent of about 150 Acres covering periphery of all yards, roads, buildings and all along 																					

		<p>conveyor belt.</p> <ul style="list-style-type: none"> ➤ Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation i.e., HB Colony, Pedda Gantyada, Venkannapalem, Kongapalem & Gangavaram village. ➤ Maintaining thick greenbelt at Port Approach road, Railway track side and at Truck parking area along the wind breaking wall towards HB Colony. ➤ Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation, as directed by APPCB ➤ Participated in Green Visakha – Clean Visakha - Green Visakha – Clean Visakha – One million Tree Plantation Programme – AGPL completed the targeted plantation of 50,000 by 18.08.2022 against the target of 50,000 ➤ Established exclusive nursery with 80,000 saplings and employed 183 people to maintain and improve the green belt on continuous basis. ➤ About Rs.1.85 Cr per annum is being spent for the development of green belt in the true spirit.
4.	The Gangavaram Port Limited (GPL) shall not store/ handle any hazardous cargo containers within premises.	AGPL started handling bulk cargo containers only and not handling hazardous cargo.
5.	All types of the fertilizers shall be stored in the closed warehouses only. The port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.	Storing the Fertilizers in closed warehouses and provided leachate collection pits around the area of warehouses.
6.	The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run	Storing the used oil in drums under a shed and ensuring proper safety precautions.

	off from storage area shall pass through oil water separator before being discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Operating an OHC within the Port premises with one time BMW Authorization. No malaria cases were reported as of now. All anti-malarial measures were taken.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.	Provided provision for checking vehicle emissions with a task force team including environment and safety department officials.
9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	A dedicated Environment Management Team headed by Vice President is looking after the Environment Management.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Complied with the condition.
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Noted the condition.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Alumina is being handled in closed tankers directly through hoppers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission : a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo. b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina.	a. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust. b. Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower.

	<p>c. Vehicle movement minimized / eliminated by implementing mechanical operations.</p> <p>d. All the vehicles involved in transportation of cargo shall be covered with tarpaulin.</p> <p>e. Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing / dry cleaning system to clean all out going cargo vehicles.</p> <p>f. Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.</p> <p>g. Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust</p>	<p>c. Laid BT road within the port premises.</p> <p>d. Provided 5 No. of heavy duty sweeping machines for cleaning of berths, back up areas and roads.</p> <p>e. AGPL established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>f. AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage. Standard Operating Procedure (SOP) on truck tarpaulin covering is in place and is being followed.</p> <p>g. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>h. Provided dedicated truck parking facility.</p> <p>i. Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 20 Mobile DSS tankers for dust suppression.</p>
<p>14.</p>	<p>The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:</p> <p>a. The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control fugitive emissions. Iron ore shall be unloaded through wagon tippers.</p> <p>b. Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.</p> <p>c. MDSS in stacking areas.</p>	<p>i. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p> <p>ii. Stacker cum re-claimers are being used for loading and unloading the coal. The railway wagons are being loaded mechanically. The Port is having</p> <ul style="list-style-type: none"> - Stacker cum re-claimer – 1 No. - Reclaimers - -3 No. - Stackers - 3 Nos. - Wagon loader - 1 No.

		<ul style="list-style-type: none"> - Silo of 800 cu.m capacity, - Ship unloaders - 2 No. - Ship loader - 1 No. - Wagon tippler – 1No., - Mobile harbor cranes-5nos. iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Established 3 No. of CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.	Complied. There are 4 no. Centrifugal pumps kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	Complied with the condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	Complied with the condition.

Compliance of Schedule – C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste are being followed.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	Complied with the condition.
3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be	AGPL obtained amendment for waste oil quantities & inclusion of Ship oil and disposing the same through APEMCL Portal.

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	well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	
5.	The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules, 2008 and amendments thereof	Maintaining records for Hazardous Wastes stated in Authorization in Form-3 of CFO Order and filing annual returns in Form- 4 to APPCB. For the year 2022-2023 Form – 3 & Form – 4 Submitted on 13.06.2023.
6.	The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office	Complied with the condition.

Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- 10/09/2020, valid up to 31.12.2025.

Sl. No.	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	Noted and conditions are being followed as applicable.
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	Noted and condition is being followed.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	Self-certified half-yearly compliance report for the period from April 2022 to September 2022 submitted on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. NABL-3 rd party certified half-yearly compliance report for the period from October-2022 to March-2023 submitted on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2022, Valid till 14/09/2023 with Premium of Rs-5925/- & ERF of Rs.5925/-
5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	Noted and condition is being followed.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	AGPL is not storing & handling hazardous chemicals related to toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 AGPL started handling bulk cargo containers only and not handling hazardous cargo.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB	Noted and this condition is complied with.

	time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnel's while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.	
8.	The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP. Mock drills are being conducted periodically.
9.	The facility shall carryout calibration of safety equipment's and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.	Noted and this condition. Installed fluorescent Wind Vane at the following two places within the Port premises. 1. On the top of Commercial Office Building (COB). 2. On the top of the building near Container Terminal.
10	The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.	AGPL obtained Amendment for generation, storage & disposal of existing Used/Waste Oil quantities (12000 LPA) and inclusion of Ship used/waste oil vide order No. : APPCB/ VSP/ 113/ HO/CTO/2015, dated 13.01.2023. As per the amendment, the quantities are as below: <ul style="list-style-type: none">o Waste oil / Used Oil – 25.0 MTPAo Waste / Used Oil sludge generated in ships – 600 MTPA The generation, storage & disposal details are submitting to APPCB through Form – IV. Latest submission is on 13.06.2023 for the year 2022-2023.
11	The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.	Noted and this condition is complied with.

Compliance of the additional conditions stipulated in APPCB Consent to Operation Amendment No. APPCB/VSP/113/CFO/ HO/2015, 13.01.2023 for the enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.

Sl No.	Condition	Compliance
1.	The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Being complied.
2.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	<p>Being Complied.</p> <p>Self-certified half-yearly compliance report for the period from April 2022 to September 2022 submitted on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022.</p> <p>NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 submitted on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.</p>

AGPL/ENV/APPCB/2023/047

Date: 10.10.2023.

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
APPCB Buildings, 3rd Floor
Main Road, Madhavadhara VUDA Layout
Visakhapatnam- 530 009.

Dear Sir,

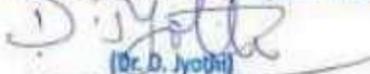
Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial
Monitoring Reports and Water Consumption details (Form-1) -
Submitted - Reg.

Ref:- 1. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015,
dated 13.01.2016, valid up to 31.12.2020.
2. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020,
dated 10.09.2020, valid up to 31.12.2025.

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With reference to the above, we are here with submitting the monthly CFO
compliance reports and CAAQM, Marine & Terrestrial monitoring results along
with Water Consumption details in Form - 1 for the month of SEP -2023.

For Adani Gangavaram Port Private Limited



(Dr. D. Jyoti)
Vice President (Environment)

Authorized Signatory

Encl: As above.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")

Gangavaram Post, Pedagantyada,

Visakhapatnam, Andhra Pradesh, India - 530 044

CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanchigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tel + 91-891-2701177, 2889999

Fax +91-891-2703377

www.adaniports.com

**Compliance status on the conditions stipulated in APPCB Consent to Operation
No. APPCB/VSP/113/CFO/ HO/2009, 22.08.2023, valid up to 31.12.2025.**

SCHEDULE-A		
1.	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Noted and this condition will be complied with.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	<ul style="list-style-type: none"> • AGPL appointed an ISO certified 3rd party agency and carrying out the Terrestrial & Marine parameters analysis on fortnight basis and submitting the analysis reports to APPCB on monthly basis and to MoEF & CC on Half-yearly basis. • As per the reports, the values are within the stipulated standards. • This being a port activity, there are no chimneys.
3.	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted this condition.
4.	The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.	Noted and this condition will be complied with.
5.	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Complied. Submitted Environment Statement – Form – V is on 21.09.2023 for the FY 2022-2023.
6.	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	Noted and this condition will be complied with.
7.	The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The	Noted and this condition will be complied with.

	person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	
8.	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	Noted and this condition.
9.	The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	Noted and this condition.
10.	The industry may explore the possibility of tapping the solar energy for their energy requirements.	Noted and this condition.
11.	The industry should educate the workers and nearby public of possible accidents and remedial measures.	Noted and this condition.

Schedule - B

The Issue of CTO (After Expansion) of the Industry was placed in the Consent Management (CTO) Committee meeting held on 14.08.2023.

Water

1.	M/s. Adani Gangavaram Port Limited shall comply with the conditions stipulated in the CTO & HWA order dt. 13.01.2016 and its auto renewal order dt. 10.09.2020.	Being complied with all the conditions.																					
2.	<p>The source of water is Visakhapatnam Industrial Water Supply Co. The following is the permitted water consumption:</p> <p>After Expansion</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>After Expansion the Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Gardening</td> <td>30.00</td> </tr> <tr> <td>2.</td> <td>Dust suppression</td> <td>1301.00</td> </tr> <tr> <td>3.</td> <td>Ship supply</td> <td>32.50</td> </tr> <tr> <td>4.</td> <td>Miscellaneous</td> <td>40.60</td> </tr> <tr> <td>5.</td> <td>Domestic</td> <td>40.00</td> </tr> <tr> <td></td> <td>Total</td> <td>1444.10</td> </tr> </tbody> </table> <p>Separate meters shall be maintained for assessing the quantity of water used for each of the purposes mentioned above purpose.</p>	Sl. No.	Purpose	After Expansion the Quantity (KLD)	1.	Gardening	30.00	2.	Dust suppression	1301.00	3.	Ship supply	32.50	4.	Miscellaneous	40.60	5.	Domestic	40.00		Total	1444.10	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption</p>
Sl. No.	Purpose	After Expansion the Quantity (KLD)																					
1.	Gardening	30.00																					
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	Total	1444.10																					

3.	<p>The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:</p> <table border="1" data-bbox="255 369 790 840"> <thead> <tr> <th>Outlet</th> <th>Parameter</th> <th>Limiting Standards (mg/l except for pH)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>6.50 - 8.50</td> </tr> <tr> <td></td> <td>Oil and Grease</td> <td>10</td> </tr> <tr> <td></td> <td>Biochemical Oxygen Demand</td> <td>30</td> </tr> <tr> <td></td> <td>Total Suspended Solids</td> <td><100</td> </tr> <tr> <td></td> <td>Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)</td> <td><1000 MPN/100 ml</td> </tr> </tbody> </table>	Outlet	Parameter	Limiting Standards (mg/l except for pH)	1	pH	6.50 - 8.50		Oil and Grease	10		Biochemical Oxygen Demand	30		Total Suspended Solids	<100		Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml	<ul style="list-style-type: none"> • AGPL is not handling any Hazardous – Cargo/Chemicals. • The wastewater will be generated from domestic usage only. • AGPL operating 2 No. of Sewage Treatment Plants of 1 X 30 KLD & 1 X 5 KLD to treat the generated domestic wastewater, and the treated water is being used for greenbelt development within the Port premises. • AGPL is analyzing the parameters of the treated water on fortnight basis and the values are recorded within the stipulated standards only. • APPCB also collecting the outlet samples and as per the reports during the inspections and the values were recorded within the stipulated standards.
Outlet	Parameter	Limiting Standards (mg/l except for pH)																		
1	pH	6.50 - 8.50																		
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	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml																		
4.	The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.	Complied.																		
5.	The Port shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, Gov vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.	<p>Complied.</p> <p>3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO₂, NO, NO₂, CO at the following locations and data connected to APPCB website.</p> <ol style="list-style-type: none"> i. Administrative office towards H.B. Colony (Station 1): ii. Project site office building towards Venkannapalem (Station2) iii. Watch tower - 4 towards Gangavaram village (Station3). <p>As per the data, the SPM values are within Board standards.</p>																		
6.	<p>The Port shall maintain comply with the following for controlling fugitive emissions</p> <ol style="list-style-type: none"> a. Vehicle movement shall be minimized / eliminated by implementing mechanical operation. b. All the vehicles involved in transportation of cargo shall be covered with tarpaulin. c. Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles. d. Based on traffic density/ vehicular movements 	<p>Being complied.</p> <ol style="list-style-type: none"> a. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air. b. Stacker cum re-claimers are being used for loading and unloading the 																		

	<p>anticipated from the port, parking facilities shall be provided.</p>	<p>coal. The railway wagons are being loaded mechanically.</p> <p>c. Established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>d. Ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage.</p> <p>e. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>f. Provided dedicated truck parking facility.</p>
7.	<p>All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions</p>	<p>Complied. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p>
	<p>General</p>	
8.	<p>The Port shall maintain the following:</p> <p>a. The Port shall provide cladding / cover to the screen, conveyors and crusher.</p> <p>b. Sprinklers shall be provided to suck emissions at transfer points of conveyors.</p> <p>c. The Port shall maintain ambient air quality within the Board standards.</p> <p>d. The Port shall co-ordinate with traffic police and GVMC for regular cleaning of roads upto National Highway to suppress the dust emissions.</p> <p>e. The Port shall strictly comply with the directions of the Hon'ble NGT issued, if any, in O.A. No .571/2022.</p>	<p>a. Complied.</p> <p>b. Provided.</p> <p>c. Being complied.</p> <p>d. Being complied.</p> <p>e. Achieved 100% compliance and submitted the status report to APPCB 10.07.2023.</p>
9.	<p>Fire detection and firefighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.</p>	<ul style="list-style-type: none"> • AGPL established a dedicated fire & safety department and operating 2 no. of fire tenders. • Provided adequate water storage facility to the fire tenders.

10.	Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.	<p>An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP.</p> <ul style="list-style-type: none"> ▪ Organizing periodical mock drills to draw the attention of the employees and to create the awareness of safety issues. ▪ Organizing periodical fire & safety trainings as a part of preparedness to face the challenges. ▪ Conducting workshops/seminars by top management involving all the employees & stakeholders to create the awareness of safety issues and preventive measures. ▪ Organizing Safety awareness through mobile video van at work place, ▪ Conducting Tool Box Talk at work place involving employees & associates on regular basis.
11.	The Port Authorities shall obtain prior permission from MoEF&CC, Gol and APPCB for any changes in the cargo type / capacity.	Noted and this condition will be complied with.
12.	DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea.	AGPL appointed an ISO certified 3 rd party agency and carrying out the Terrestrial & Marine parameters analysis on fortnight basis and submitting the analysis reports to APPCB on monthly basis and to MoEF &CC on Half-yearly basis.
13.	The Port shall comply with the conditions stipulated in the EC order dt.24.12.2021 issued by the MoEF, CC & Gol.	<p>Complied.</p> <ul style="list-style-type: none"> • Submitted Self-certified half-yearly compliance report for the period from April 2022 to September 2022 on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. • Submitted NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
14.	The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2023, Valid till 14/09/2024 with Premium of Rs-5100/- & ERF of Rs.5100/-

15.	The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.	Being complied.
16.	The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	Noted this condition.
SCHEDULE - C		
1.	The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	Noted and this condition will be complied with.
2.	The authorization shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	Noted and this condition will be complied with.
3.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.	Noted and this condition will be complied with.
4.	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.	Noted and this condition will be complied with.
5.	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	Noted and this condition will be complied with.
6.	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	Noted and this condition will be complied with.
7.	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.	Noted and this condition will be complied with.
8.	The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.	Noted and this condition will be complied with.
9.	The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary	Noted and this condition will be complied with.

	Movement) Rules, 2016.	
10.	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	Being complied.
11.	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied. • Form – 3 & Form – 4 Annual Returns for the FY 2022-2023 were submitted on 13.06.2023.
12.	The industry shall route the all the hazardous wastes through M/s. APEMC.	Being Complied.

Compliance of the additional conditions stipulated in APPCB Consent to Operation Amendment No. APPCB/VSP/113/CFO/ HO/2015, 13.01.2023 for the enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.

Sl No.	Condition	Compliance
1.	The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Being complied.
2.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	<ul style="list-style-type: none"> • Being Complied. • Submitted Self-certified half-yearly compliance report for the period from April 2022 to September 2022 on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. • Submitted NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.

Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- 10/09/2020, valid up to 31.12.2025.

Sl. No	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	Noted and conditions are being followed as applicable.
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	Noted and condition is being followed.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	Complied. <ul style="list-style-type: none"> Submitted Self-certified half-yearly compliance report for the period from April 2022 to September 2022 on 30.11.2022 through eecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. Submitted NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 on 31.05.2023 through eecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2023, Valid till 14/09/2024 with Premium of Rs-5100/- & ERF of Rs.5100/-
5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	Noted and condition is being followed.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	AGPL is not storing & handling hazardous chemicals related to toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 AGPL started handling bulk cargo containers only and not handling hazardous cargo.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals	Noted and this condition is complied with.

	endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnel's while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.	
8.	The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP. Mock drills are being conducted periodically.
9.	The facility shall carryout calibration of safety equipment's and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.	Noted and this condition. Installed fluorescent Wind Vane at the following two places within the Port premises. 1. On the top of Commercial Office Building (COB). 2. On the top of the building near Container Terminal.
10	The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.	AGPL obtained Amendment for generation, storage & disposal of existing Used/Waste Oil quantities (12000 LPA) and inclusion of Ship used/waste oil vide order No. : APPCB/ VSP/ 113/ HO/CTO/2015, dated 13.01.2023. As per the amendment, the quantities are as below: o Waste oil / Used Oil – 25.0 MTPA o Waste / Used Oil sludge generated in ships – 600 MTPA The generation, storage & disposal details are submitting to APPCB through Form – IV. Latest submission is on 13.06.2023 for the year 2022-2023.
11	The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.	Noted and this condition is complied with.

**Compliance report of the conditions stipulated in Schedule A, B & C of CFO & HWA
Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016**

Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	All conditions are being followed.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Monitoring & analysis is being carried through an ISO Certified 3 rd party agency. As per analysis reports, the samples are meeting the Board standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted and conditions are being followed as applicable.
4.	The industry should put up two sign boards (6×4 ft. each)at publicly visible places at the main gate indicating the products , effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and condition is being followed.
5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted the condition.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Water consumption details of the previous month are being submitted on are before 10 th of subsequent month in FORM - I. The latest reports for the Month of August, 2023 were submitted through E-mail. After introduction of GST, APPCB has instructed all the industries are not required to remit water cess charges from 1 st July, 2017 onwards.

7.	The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Rules,1986 & amendments thereof.	Complied and Form V was Submitted on 21.09.2023 for the period 2022-2023.
8.	The applicant should make applications through Online for renewal of Consent (under Water Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the state Pollution Control Board.	Noted and this condition is being complied with.
9.	Any person aggrieved by an order made by the state board under section 25,section 26,section 27 of water Act, 1974 or section 21 of Air Act,1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules,1976 and Air Rules 1982, to Appellate authority constituted under section 28 of the Water (prevention and control of pollution) Act,1974 and section 31 of the Air (prevention and control of pollution) Act,1981.	Noted and condition will be followed.

Compliance of Schedule - B

Sl. No.	Condition	Compliance																																							
	Water Pollution																																								
1.	<p>The water consumption quantities are mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Gardening/irrigation</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>32.5</td> </tr> <tr> <td>5</td> <td>miscellaneous</td> <td>40.6</td> </tr> <tr> <td></td> <td>Total</td> <td>1434.1</td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>2</td> <td>Domestic purpose</td> <td>40.00</td> </tr> <tr> <td>3</td> <td>Process, where by water gets polluted and pollutants are easily bio degradable.</td> <td>73.1</td> </tr> <tr> <td>4</td> <td>Processing , where by water gets polluted and pollutants are not easily bio degradable</td> <td>--</td> </tr> <tr> <td></td> <td>Total</td> <td>1409.1</td> </tr> </tbody> </table> <p>Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	S. No	Purpose	Quantity KLD	1	Gardening/irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6		Total	1434.1	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted and pollutants are easily bio degradable.	73.1	4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--		Total	1409.1	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption.</p>
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4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--																																							
	Total	1409.1																																							
2.	The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.	Provided separate energy meters for Sewage Treatment Plant (STP) and separate energy meter for the Air Pollution Control Equipment (MDSS) to record energy consumption.																																							
	Air Pollution																																								
10.	<p>The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM₁₀ (Particulate matter size less than 10 μm) - 100$\mu\text{g}/\text{m}^3$; PM_{2.5} (Particulate matter size less than 2.5 μm) - 60$\mu\text{g}/\text{m}^3$; SO₂ - 80$\mu\text{g}/\text{m}^3$; NO_x - 80$\mu\text{g}/\text{m}^3$, outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	The mitigation measures being implemented by AGPL ensures that the ambient air quality parameters conform to the PCB prescribed standards.																																							

11.	The Gangavaram port limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.	3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO ₂ , NO, NO ₂ , CO at the following locations and data connected to APPCB website. i. Administrative office towards H.B. Colony (Station 1). ii. Project site office building towards Venkannapalem (Station2) iii. Watch tower - 4 towards Gangavaram village (Station3). As per the data, the SPM values are within Board standards.
12.	The Gangavaram Port Limited (GPL) shall Maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area	Erected wind breaking wall of height 6m on the compound wall of height 3m near Gangavaram village and HB Colony to prevent any dust nuisance towards habitation & maintaining about 50 m width of green belt along port compound wall near Gangavaram (V).
13.	The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.	Not established any stock yards other than designated stock yards.
14.	The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points	Maintaining Telescopic chute at ship loading points.
15.	The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards.	AGPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as: <i>"AGPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards"</i>
16.	The Gangavaram port limited (GPL) shall take up the cleaning of road connected to National Highway in co-ordination with GVMC and R&B Departments.	This condition was deleted vide direction no. 06 vide Order No. 754/ APPCB/UH-II/TF/VSP/ 2016, dated 12.08.2016. GVMC is taking up the cleaning of road.
17.	The Gangavaram Port Limited (GPL) shall maintain dusty cargo operations if the wind velocity crosses 20 KMPH and all MDSS sprinklers shall start immediately to maintain AAQ standards	Noted and condition is being followed.
18.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipment for loading and un loading operations for dusty cargo to the maximum extent possible.	Noted and condition is being followed.

General																							
1.	The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Cargo handling material wise details. b. Log books for pollution control systems. c. Hazardous/non-hazardous solid waste generated and disposed. d. Inspection book. e. Manifest copies of hazardous waste.	The records are being maintained and are available for inspecting officers of the Board.																					
2.	The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows: <table border="1" data-bbox="306 779 858 1480"> <thead> <tr> <th>S. No</th> <th>Name of the solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic solid waste</td> <td>10 T/m</td> <td>Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td>2.</td> <td>Discarded material, plastic material</td> <td>10 T/m</td> <td>Shall be disposed to authorized recyclers only</td> </tr> <tr> <td>3.</td> <td>Sludge from STP</td> <td>1.0 T/m</td> <td>Shall be composted and used in green belt programme</td> </tr> <tr> <td>4.</td> <td>Lead acid batteries</td> <td>---</td> <td>Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	<ul style="list-style-type: none"> a. Disposing the municipal solid waste to GVMC. b. Disposing the discarded material & plastic material to authorized recyclers. c. STP sludge is being turned in to bio-compost and used as manure to green belt. d. Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023. 	
S. No	Name of the solid waste	Quantity	Disposal																				
1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities																				
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4.	Lead acid batteries	---	Shall be disposed to authorized recyclers																				
3.	The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters' width as stipulated in the EC order dated 07-02-2012.	<ul style="list-style-type: none"> ➤ AGPL Planted 24,453 nos of saplings in September-2023. ➤ Completed plantation of 70,047 saplings during the financial year 2023-24.(April to September) ➤ As of now AGPL developed plantation with morethan 5.5 Lakhs saplings in about 320 acres within the Port premises besides existance of Prosopis in an extent of about 150 Acres covering periphery of all yards, roads, buildings and all along conveyor belt. 																					

		<ul style="list-style-type: none"> ➤ Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation i.e., HB Colony, Pedda Gantyada, Venkannapalem, Kongapalem & Gangavaram village. ➤ Maintaining thick greenbelt at Port Approach road, Railway track side and at Truck parking area along the wind breaking wall towards HB Colony. ➤ Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation, as directed by APPCB ➤ Participated in Green Visakha – Clean Visakha - Green Visakha – Clean Visakha – One million Tree Plantation Programme – AGPL completed the targeted plantation of 50,000 by 18.08.2022 against the target of 50,000 ➤ Established exclusive nursery with 80,000 saplings and employed 183 people to maintain and improve the green belt on continuous basis. ➤ About Rs.1.85 Cr per annum is being spent for the development of green belt in the true spirit.
4.	The Gangavaram Port Limited (GPL) shall not store/ handle any hazardous cargo containers within premises.	AGPL started handling bulk cargo containers only and not handling hazardous cargo.
5.	All types of the fertilizers shall be stored in the closed warehouses only. The port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.	Storing the Fertilizers in closed warehouses and provided leachate collection pits around the area of warehouses.
6.	The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well-designed manner and protect them against fire hazards by construction of	Storing the used oil in drums under a shed and ensuring proper safety precautions.

	compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Operating an OHC within the Port premises with one time BMW Authorization. No malaria cases were reported as of now. All anti-malarial measures were taken.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.	Provided provision for checking vehicle emissions with a task force team including environment and safety department officials.
9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	A dedicated Environment Management Team headed by Vice President is looking after the Environment Management.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Complied with the condition.
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Noted the condition.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Alumina is being handled in closed tankers directly through hoppers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission: a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo.	a. Mechanical Dust Suppression System (MDSS); 176 No. of water cannons were installed at stack yards for dust.

	<p>b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina.</p> <p>c. Vehicle movement minimized / eliminated by implementing mechanical operations.</p> <p>d. All the vehicles involved in transportation of cargo shall be covered with tarpaulin.</p> <p>e. Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing / dry cleaning system to clean all out going cargo vehicles.</p> <p>f. Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.</p> <p>g. Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust</p>	<p>b. Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower.</p> <p>c. Laid BT road within the port premises.</p> <p>d. Provided 5 No. of heavy duty sweeping machines for cleaning of berths, back up areas and roads.</p> <p>e. AGPL established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>f. AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage. Standard Operating Procedure (SOP) on truck tarpaulin covering is in place and is being followed.</p> <p>g. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>h. Provided dedicated truck parking facility.</p> <p>i. Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 20 Mobile DSS tankers for dust suppression.</p>
<p>14.</p>	<p>The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:</p> <p>a. The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control</p>	<p>i. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p> <p>ii. Stacker cum re-claimers are being used for loading and unloading the</p>

	<p>fugitive emissions. Iron ore shall be unloaded through wagon tippers.</p> <p>b. Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.</p> <p>c. MDSS in stacking areas.</p>	<p>coal. The railway wagons are being loaded mechanically. The Port is having</p> <ul style="list-style-type: none"> - Stacker cum re-claimer – 1 No. - Reclaimers - -3 No. - Stackers - 3 Nos. - Wagon loader - 1 No. - Silo of 800 cu.m capacity. - Ship unloaders - 2 No. - Ship loader - 1 No. - Wagon tippler – 1No., - Mobile harbor cranes-5nos. <p>iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.</p>
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Established 3 No. of CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.	Complied. There are 4 no. Centrifugal pumps kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	Complied with the condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	Complied with the condition.

Compliance of Schedule – C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste are being followed.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	Complied with the condition.

3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	AGPL obtained amendment for waste oil quantities & inclusion of Ship oil and disposing the same through APEMCL Portal.
5.	The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Tran boundary Movement) Rules, 2008 and amendments thereof	Maintaining records for Hazardous Wastes stated in Authorization in Form-3 of CFO Order and filing annual returns in Form- 4 to APPCB. For the year 2022-2023 Form – 3 & Form – 4 Submitted on 13.06.2023.
6.	The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office	Complied with the condition.

AGPL/ENV/APPCB/2023/048

Date: 09.11.2023.

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
APPCB Buildings, 3rd Floor
Main Road, Madhavadhara VUDA Layout
Visakhapatnam- 530 009.

Dear Sir,

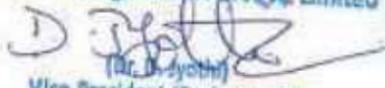
Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial
Monitoring Reports and Water Consumption details (Form-1) –
Submitted – Reg.

Ref:- 1. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015,
dated 13.01.2016, valid up to 31.12.2020.
2. CFO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020,
dated 10.09.2020, valid up to 31.12.2025.

@@@

With reference to the above, we are here with submitting the monthly CFO
compliance reports and CAAQM, Marine & Terrestrial monitoring results along
with Water Consumption details in Form - 1 for the month of OCT -2023.

Yours Sincerely,
For Adani Gangavaram Port Ltd. Limited



(Dr. D. Srinivas)
Vice President (Environment)
Authorized Signatory

Encl: As above.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")
Gangavaram Post, Pedagantyada,
Visakhapatnam, Andhra Pradesh, India - 530 044
CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Tel + 91-891-2701177, 2889999
Fax +91-891-2703377
www.adaniports.com

**Compliance status on the conditions stipulated in APPCB Consent to Operation
No. APPCB/VSP/113/CFO/ HO/2009, 22.08.2023, valid up to 31.12.2025.**

SCHEDULE-A		
1.	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Noted and this condition will be complied with.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	<ul style="list-style-type: none"> • AGPL appointed an ISO certified 3rd party agency and carrying out the Terrestrial & Marine parameters analysis on fortnight basis and submitting the analysis reports to APPCB on monthly basis and to MoEF &CC on Half-yearly basis. • As per the reports, the values are within the stipulated standards. • This being a port activity, there are no chimneys.
3.	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted this condition.
4.	The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.	Noted and this condition will be complied with.
5.	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Complied. Submitted Environment Statement - Form - V is on 21.09.2023 for the FY 2022-2023.
6.	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	Noted and this condition will be complied with.
7.	The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The	Noted and this condition will be complied with.

	person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.																						
8.	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	Noted and this condition.																					
9.	The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	Noted and this condition.																					
10.	The industry may explore the possibility of tapping the solar energy for their energy requirements.	Noted and this condition.																					
11.	The industry should educate the workers and nearby public of possible accidents and remedial measures.	Noted and this condition.																					
Schedule - B																							
The issue of CTO (After Expansion) of the industry was placed in the Consent Management (CTO) Committee meeting held on 14.08.2023.																							
Water																							
1.	M/s. Adani Gangavaram Port Limited shall comply with the conditions stipulated in the CTO & HWA order dt. 13.01.2016 and its auto renewal order dt. 10.09.2020.	Being complied with all the conditions.																					
2.	The source of water is Visakhapatnam Industrial Water Supply Co. The following is the permitted water consumption: After Expansion	Submitting water consumption details and water cess in Form-I regularly. The industry is consuming water within consented quantity only. Provided flow meters for quantification of water consumption																					
	<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>After Expansion the Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Gardening</td> <td>30.00</td> </tr> <tr> <td>2.</td> <td>Dust suppression</td> <td>1301.00</td> </tr> <tr> <td>3.</td> <td>Ship supply</td> <td>32.50</td> </tr> <tr> <td>4.</td> <td>Miscellaneous</td> <td>40.60</td> </tr> <tr> <td>5.</td> <td>Domestic</td> <td>40.00</td> </tr> <tr> <td></td> <td>Total</td> <td>1444.10</td> </tr> </tbody> </table>	Sl. No.	Purpose	After Expansion the Quantity (KLD)	1.	Gardening	30.00	2.	Dust suppression	1301.00	3.	Ship supply	32.50	4.	Miscellaneous	40.60	5.	Domestic	40.00		Total	1444.10	
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	Total	1444.10																					
	Separate meters shall be maintained for assessing the quantity of water used for each of the purposes mentioned above purpose.																						

3.	<p>The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:</p> <table border="1" data-bbox="239 347 774 828"> <thead> <tr> <th>Outlet</th> <th>Parameter</th> <th>Limiting Standards (mg/l except for pH)</th> </tr> </thead> <tbody> <tr> <td rowspan="5">1</td> <td>pH</td> <td>6.50 – 8.50</td> </tr> <tr> <td>Oil and Grease</td> <td>10</td> </tr> <tr> <td>Biochemical Oxygen Demand</td> <td>30</td> </tr> <tr> <td>Total Suspended Solids</td> <td><100</td> </tr> <tr> <td>Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)</td> <td><1000 MPN/100 ml</td> </tr> </tbody> </table>	Outlet	Parameter	Limiting Standards (mg/l except for pH)	1	pH	6.50 – 8.50	Oil and Grease	10	Biochemical Oxygen Demand	30	Total Suspended Solids	<100	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml	<ul style="list-style-type: none"> AGPL is not handling any Hazardous – Cargo/Chemicals. The wastewater will be generated from domestic usage only. AGPL operating 2 No. of Sewage Treatment Plants of 1 X 30 KLD & 1 X 5 KLD to treat the generated domestic wastewater, and the treated water is being used for greenbelt development within the Port premises. AGPL is analyzing the parameters of the treated water on fortnight basis and the values are recorded within the stipulated standards only. APPCB also collecting the outlet samples and as per the reports during the inspections and the values were recorded within the stipulated standards.
Outlet	Parameter	Limiting Standards (mg/l except for pH)														
1	pH	6.50 – 8.50														
	Oil and Grease	10														
	Biochemical Oxygen Demand	30														
	Total Suspended Solids	<100														
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	<1000 MPN/100 ml														
4.	The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.	Complied.														
5.	The Port shall ensure compliance of the National Ambient Air quality standards notified by MoEF, GoI vide notification No. GSR 826(E), dated, 16.11.2009 during construction and regular operational phase of the project.	<p>Complied.</p> <p>3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO₂, NO, NO₂, CO at the following locations and data connected to APPCB website.</p> <ol style="list-style-type: none"> Administrative office towards H.B. Colony (Station 1): Project site office building towards Venkannapalem (Station2) Watch tower – 4 towards Gangavaram village (Station3). <p>As per the data, the SPM values are within Board standards.</p>														
6.	<p>The Port shall maintain comply with the following for controlling fugitive emissions</p> <ol style="list-style-type: none"> Vehicle movement shall be minimized / eliminated by implementing mechanical operation. All the vehicles involved in transportation of cargo shall be covered with tarpaulin. Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles. Based on traffic density/ vehicular movements 	<p>Being complied.</p> <ol style="list-style-type: none"> Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air. Stacker cum re-claimers are being used for loading and unloading the 														

	anticipated from the port, parking facilities shall be provided.	<p>coal. The railway wagons are being loaded mechanically.</p> <p>c. Established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>d. Ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage.</p> <p>e. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>f. Provided dedicated truck parking facility.</p>
7.	All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions	<p>Complied.</p> <p>Established mechanical conveyor system for handling coal & iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p>
	General	
8.	<p>The Port shall maintain the following:</p> <p>a. The Port shall provide cladding / cover to the screen, conveyors and crusher.</p> <p>b. Sprinklers shall be provided to suck emissions at transfer points of conveyors.</p> <p>c. The Port shall maintain ambient air quality within the Board standards.</p> <p>d. The Port shall co-ordinate with traffic police and GVMC for regular cleaning of roads upto National Highway to suppress the dust emissions.</p> <p>e. The Port shall strictly comply with the directions of the Hon'ble NGT issued, if any, in O.A. No .571/2022.</p>	<p>a. Complied.</p> <p>b. Provided.</p> <p>c. Being complied.</p> <p>d. Being complied.</p> <p>e. Achieved 100% compliance and submitted the status report to APPCB 10.07.2023.</p>
9.	Fire detection and firefighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.	<ul style="list-style-type: none"> • AGPL established a dedicated fire & safety department and operating 2 no. of fire tenders. • Provided adequate water storage facility to the fire tenders.

10.	Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.	<p>An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP.</p> <ul style="list-style-type: none"> • Organizing periodical mock drills to draw the attention of the employees and to create the awareness of safety issues. • Organizing periodical fire & safety trainings as a part of preparedness to face the challenges. • Conducting workshops/seminars by top management involving all the employees & stakeholders to create the awareness of safety issues and preventive measures. • Organizing Safety awareness through mobile video van at work place, • Conducting Tool Box Talk at work place involving employees & associates on regular basis.
11.	The Port Authorities shall obtain prior permission from MoEF&CC, Gol and APPCB for any changes in the cargo type / capacity.	Noted and this condition will be complied with.
12.	DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea.	AGPL appointed an ISO certified 3 rd party agency and carrying out the Terrestrial & Marine parameters analysis on fortnight basis and submitting the analysis reports to APPCB on monthly basis and to MoEF BCC on Half-yearly basis.
13.	The Port shall comply with the conditions stipulated in the EC order dt.24.12.2021 issued by the MoEF, CC & Gol.	<p>Complied.</p> <ul style="list-style-type: none"> • Submitted Self-certified half-yearly compliance report for the period from April 2022 to September 2022 on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. • Submitted NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
14.	The industry shall maintain valid PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2023, Valid till 14/09/2024 with Premium of Rs-5100/- & ERF of Rs.5100/-

15.	The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order.	Being complied.
16.	The conditions are stipulated without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	Noted this condition.
SCHEDULE - C		
1.	The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	Noted and this condition will be complied with.
2.	The authorization shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	Noted and this condition will be complied with.
3.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.	Noted and this condition will be complied with.
4.	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.	Noted and this condition will be complied with.
5.	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	Noted and this condition will be complied with.
6.	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	Noted and this condition will be complied with.
7.	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.	Noted and this condition will be complied with.
8.	The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.	Noted and this condition will be complied with.
9.	The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary	Noted and this condition will be complied with.

	Movement) Rules, 2016.	
10.	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	Being complied.
11.	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied. • Form - 3 & Form - 4 Annual Returns for the FY 2022-2023 were submitted on 13.06.2023.
12.	The industry shall route the all the hazardous wastes through M/s. APEMC.	Being Complied.

Compliance of the additional conditions stipulated in APPCB Consent to Operation Amendment No. APPCB/VSP/113/CFO/ HO/2015, 13.01.2023 for the enhanced quantity of waste/used oil and inclusion of ship waste oil quantity.

Sl No.	Condition	Compliance
1.	The industry shall install digital display boards at publicly visible places at the main gate with validity of CTO; and exhibit the CTO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Being complied.
2.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operation (CTO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.	<ul style="list-style-type: none"> • Being Complied. • Submitted Self-certified half-yearly compliance report for the period from April 2022 to September 2022 on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. • Submitted NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.

Compliance of the conditions stipulated in CFO Auto Renewal Order No. APPCB/VSP/VSP/113/CFO/HO/2020- 10/09/2020, valid up to 31.12.2025.

Sl. No.	Condition	Compliance
1.	All other conditions mentioned in Schedules A, B & C of the combined CFO&HWA order issued by the Board vide order dated 13.01.2016 will remain same.	Noted and conditions are being followed as applicable.
2.	The facility shall comply with the standards issued by MoEF&CC / CPCB from time to time.	Noted and condition is being followed.
3.	The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party failing which the Consent Order issued will be cancelled.	<p>Complied.</p> <ul style="list-style-type: none"> Submitted Self-certified half-yearly compliance report for the period from April 2022 to September 2022 on 30.11.2022 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.12.2022. Submitted NABL-3rd party certified half-yearly compliance report for the period from October-2022 to March-2023 on 31.05.2023 through ecompliance-ap@gov.in web site. Also uploaded through Parivesh portal on 01.06.2023.
4.	The facility shall ensure that dedicated fund is allotted towards Environment Relief Fund (ERF) in the Public Liability Insurance policy and submit a copy of the policy at the Regional Office: Visakhapatnam every year.	AGPL is having Public liability Insurance of IFFCO-TOKIO vide Policy No:41072639, dated 15.09.2023, Valid till 14/09/2024 with Premium of Rs-5100/- & ERF of Rs.5100/-
5.	In case of false certification, noncompliance of conditions / directions and discrepancy in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules.	Noted and condition is being followed.
6.	The facility shall inventorize the storage quantities of hazardous chemicals as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.	AGPL is not storing & handling hazardous chemicals related to toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 AGPL started handling bulk cargo containers only and not handling hazardous cargo.
7.	The facility shall identify major accident hazard chemicals & list out the hazardous chemicals	Noted and this condition is complied with.

	endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the facility shall extend training to the working personnel's while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.	
B.	The facility shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department/concerned authority, to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	An onsite and offsite emergency action plan has been prepared and submitted to APPCB, RO, and VSP. Mock drills are being conducted periodically.
9.	The facility shall carryout calibration of safety equipment's and leak detection systems at regular intervals and shall certify the same with the Factories Department/concerned authority. That certified copy shall be submitted to the APPCB, Regional Office. The facility shall install fluorescent Wind Vane at the highest point in the facility premises.	Noted and this condition. Installed fluorescent Wind Vane at the following two places within the Port premises. 1. On the top of Commercial Office Building (COB). 2. On the top of the building near Container Terminal.
10	The facility shall inventorize the hazardous wastes and its quantities stored within the facility premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.	AGPL obtained Amendment for generation, storage & disposal of existing Used/Waste Oil quantities (12000 LPA) and inclusion of Ship used/waste oil vide order No. : APPCB/ VSP/ 113/ HO/CTO/2015, dated 13.01.2023. As per the amendment, the quantities are as below: o Waste oil / Used Oil – 25.0 MTPA o Waste / Used Oil sludge generated in ships – 600 MTPA The generation, storage & disposal details are submitting to APPCB through Form – IV, Latest submission is on 13.06.2023 for the year 2022-2023.
11	The facility shall allow import of hazardous cargoes only after the importer complies with the MSIHC Rules, 1989.	Noted and this condition is complied with.

Compliance report of the conditions stipulated in Schedule A, B & C of CFO & HWA
Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016

Compliance of Schedule - A

Sl. No.	Condition	Compliance
1.	Any up-set condition in any plant/plants of the industry, which result in, increased effluent/ emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	All conditions are being followed.
2.	The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Monitoring & analysis is being carried through an ISO Certified 3 rd party agency. As per analysis reports, the samples are meeting the Board standards.
3.	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	Noted and conditions are being followed as applicable.
4.	The industry should put up two sign boards (6×4 ft. each)at publicly visible places at the main gate indicating the products , effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted and condition is being followed.
5.	Notwithstanding anything contained in this consent order, the Board here by reserves the right and powers to review / revoke any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Noted the condition.
6.	The industry shall file the water cess returns in Form-I as required under section (5) of water (Prevention and Control of Pollution) cess Act, 1977 on or before the 5 th of every calendar month, showing the quantity of water consumed in the previous monthly along with water meter readings. The industry shall remit water cess as per the assessment order as and when issued by Board.	Water consumption details of the previous month are being submitted on are before 10 th of subsequent month in FORM - I. The latest reports for the Month of August, 2023 were submitted through E-mail. After introduction of GST, APPCB has instructed all the industries are not required to remit water cess charges from 1 st July, 2017 onwards.

7.	The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Rules,1986 & amendments thereof.	Complied and Form V was Submitted on 21.09.2023 for the period 2022-2023.
8.	The applicant should make applications through Online for renewal of Consent (under Water Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the state Pollution Control Board.	Noted and this condition is being complied with.
9.	Any person aggrieved by an order made by the state board under section 25,section 26,section 27 of water Act, 1974 or section 21 of Air Act,1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules,1976 and Air Rules 1982, to Appellate authority constituted under section 28 of the Water (prevention and control of pollution) Act,1974 and section 31 of the Air (prevention and control of pollution) Act,1981.	Noted and condition will be followed.

Compliance of Schedule - B

Sl. No.	Condition	Compliance																																							
Water Pollution																																									
1.	<p>The water consumption quantities are mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Gardening/Irrigation</td> <td>25</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>3</td> <td>Domestic</td> <td>40</td> </tr> <tr> <td>4</td> <td>Ship supply</td> <td>32.5</td> </tr> <tr> <td>5</td> <td>miscellaneous</td> <td>40.6</td> </tr> <tr> <td colspan="2">Total</td> <td>1434.1</td> </tr> </tbody> </table> <p>Source of water is Visakhapatnam industrial water supply Co. the following is the permitted water consumption.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1296.0</td> </tr> <tr> <td>2</td> <td>Domestic purpose</td> <td>40.00</td> </tr> <tr> <td>3</td> <td>Process, where by water gets polluted and pollutants are easily bio degradable.</td> <td>73.1</td> </tr> <tr> <td>4</td> <td>Processing , where by water gets polluted and pollutants are not easily bio degradable</td> <td>--</td> </tr> <tr> <td colspan="2">Total</td> <td>1409.1</td> </tr> </tbody> </table> <p>Separate water meters shall be maintained for the assessing the quantity of water used for each of the purpose mentioned above for Cess assessment purpose.</p>	S. No	Purpose	Quantity KLD	1	Gardening/Irrigation	25	2	Dust suppression	1296.0	3	Domestic	40	4	Ship supply	32.5	5	miscellaneous	40.6	Total		1434.1	S. No	Purpose	Quantity KLD	1	Dust suppression	1296.0	2	Domestic purpose	40.00	3	Process, where by water gets polluted and pollutants are easily bio degradable.	73.1	4	Processing , where by water gets polluted and pollutants are not easily bio degradable	--	Total		1409.1	<p>Submitting water consumption details and water cess in Form-I regularly.</p> <p>The industry is consuming water within consented quantity only.</p> <p>Provided flow meters for quantification of water consumption.</p>
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2.	<p>The Gangavaram Port Limited (GPL) shall provide separate energy meters for Sewage Treatment Plant (STP) and for Air pollution Control equipments to record energy consumption.</p>	<p>Provided separate energy meters for Sewage Treatment Plant (STP) and separate energy meter for the Air Pollution Control Equipment (MDSS) to record energy consumption.</p>																																							
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10.	<p>The Gangavaram Port Limited (GPL) shall comply with ambient air quality standards of PM_{10} (Particulate matter size less than $10 \mu m$) - $100 \mu g / m^3$; $PM_{2.5}$ (Particulate matter size less than $2.5 \mu m$) - $60 \mu g / m^3$; SO_2 - $80 \mu g / m^3$; NO_x - $80 \mu g / m^3$, outside the port premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>The mitigation measures being implemented by AGPL ensures that the ambient air quality parameters conform to the PCB prescribed standards.</p>																																							

11.	The Gangavaram port limited (GPL) shall maintain 3 CAAQMs with online connectivity to APPCB and maintain records.	3 No. of CAAQM stations were installed to measure the parameters PM 10, PM 2.5, SO ₂ , NO, NO ₂ , CO at the following locations and data connected to APPCB website. i. Administrative office towards H.B. Colony (Station 1). ii. Project site office building towards Venkannapalem (Station2) iii. Watch tower - 4 towards Gangavaram village (Station3). As per the data, the SPM values are within Board standards.
12.	The Gangavaram Port Limited (GPL) shall Maintain wind breaking wall all along the Gangavaram village side up to a height 10 mts as wind speed is high in this area	Erected wind breaking wall of height 6m on the compound wall of height 3m near Gangavaram village and HB Colony to prevent any dust nuisance towards habitation & maintaining about 50 m width of green belt along port compound wall near Gangavaram (V).
13.	The Gangavaram Port Limited (GPL) shall not establish any other stock yards other than designated stock yards.	Not established any stock yards other than designated stock yards.
14.	The Gangavaram Port Limited (GPL) shall maintain Telescopic chute at ship loading points	Maintaining Telescopic chute at ship loading points.
15.	The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards.	AGPL obtained amendment to this condition vide Amendment to CFO dated 16/09/2016 and the condition was amended as: <i>"AGPL shall not stock the materials more than 12 meters height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards"</i>
16.	The Gangavaram port limited (GPL) shall take up the cleaning of road connected to National Highway in co-ordination with GVMC and R&B Departments.	This condition was deleted vide direction no. 06 vide Order No. 754/ APPCB/UH-II/TF/VSP/ 2016, dated 12.08.2016, GVMC is taking up the cleaning of road.
17.	The Gangavaram Port Limited (GPL) shall maintain dusty cargo operations if the wind velocity crosses 20 KMPH and all MDSS sprinklers shall start immediately to maintain AAQ standards	Noted and condition is being followed.
18.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipment for loading and un loading operations for dusty cargo to the maximum extent possible.	Noted and condition is being followed.

General																							
1.	The Gangavaram Port Limited (GPL) shall maintain the following records and the same shall be made available to the inspecting officers of the Board: a. Cargo handling material wise details. b. Log books for pollution control systems. c. Hazardous/non-hazardous solid waste generated and disposed. d. Inspection book. e. Manifest copies of hazardous waste.	The records are being maintained and are available for inspecting officers of the Board.																					
2.	The Gangavaram Port Limited (GPL) shall dispose solid waste (Non Hazardous) as follows: <table border="1" data-bbox="300 772 845 1478"> <thead> <tr> <th>S. No</th> <th>Name of the solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic solid waste</td> <td>10 T/m</td> <td>Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities</td> </tr> <tr> <td>2.</td> <td>Discarded material, plastic material</td> <td>10 T/m</td> <td>Shall be disposed to authorized recyclers only</td> </tr> <tr> <td>3.</td> <td>Sludge from STP</td> <td>1.0 T/m</td> <td>Shall be composted and used in green belt programme</td> </tr> <tr> <td>4.</td> <td>Lead acid batteries</td> <td>---</td> <td>Shall be disposed to authorized recyclers</td> </tr> </tbody> </table>	S. No	Name of the solid waste	Quantity	Disposal	1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities	2.	Discarded material, plastic material	10 T/m	Shall be disposed to authorized recyclers only	3.	Sludge from STP	1.0 T/m	Shall be composted and used in green belt programme	4.	Lead acid batteries	---	Shall be disposed to authorized recyclers	a. Disposing the municipal solid waste to GVMC. b. Disposing the discarded material & plastic material to authorized recyclers. c. STP sludge is being turned in to bio-compost and used as manure to green belt. d. Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.	
S. No	Name of the solid waste	Quantity	Disposal																				
1.	Domestic solid waste	10 T/m	Shall be collected segregated and disposed as per MSW Rules in consultation with GVMC Authorities																				
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3.	The Gangavaram Port Limited (GPL) shall maintain green belt in 50 meters' width as stipulated in the EC order dated 07-02-2012.	> AGPL Planted 12,285 nos of saplings in October-2023. > Completed plantation of 82,332 saplings during the financial year 2023-24.(April to September) > As of now AGPL developed plantation with morethan 5.5 Lakhs saplings in about 320 acres within the Port premises besides existance of Prosopis in an extent of about 150 Acres covering periphery of all yards, roads, buildings and all along conveyor belt.																					

		<ul style="list-style-type: none"> ➤ Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation i.e., HB Colony, Peda Gantyada, Venkannapalem, Kongapalem & Gangavaram village. ➤ Maintaining thick greenbelt at Port Approach road, Railway track side and at Truck parking area along the wind breaking wall towards HB Colony. ➤ Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation, as directed by APPCB ➤ Participated in Green Visakha – Clean Visakha - Green Visakha – Clean Visakha – One million Tree Plantation Programme – AGPL completed the targeted plantation of 50,000 by 18.08.2022 against the target of 50,000 ➤ Established exclusive nursery with 80,000 saplings and employed 183 people to maintain and improve the green belt on continuous basis. ➤ About Rs.1.85 Cr per annum is being spent for the development of green belt in the true spirit.
4.	The Gangavaram Port Limited (GPL) shall not store/ handle any hazardous cargo containers within premises.	AGPL started handling bulk cargo containers only and not handling hazardous cargo.
5.	All types of the fertilizers shall be stored in the closed warehouses only. The port shall ensure that there shall not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses shall be maintained with effluent collection pits for collection and treatment and then used for green belt in the premises after meeting the standards.	Storing the Fertilizers in closed warehouses and provided leachate collection pits around the area of warehouses.
6.	The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well-designed manner and protect them against fire hazards by construction of	Storing the used oil in drums under a shed and ensuring proper safety precautions.

	compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging. The Gangavaram Port Limited (GPL) shall store fuel oils used for construction equipment vessels / vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharging.	
7.	The Gangavaram Port Limited (GPL) shall maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes. Control of all breeding ground shall be carried out by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.	Operating an OHC within the Port premises with one time BMW Authorization. No malaria cases were reported as of now. All anti-malarial measures were taken.
8.	The Gangavaram Port Limited (GPL) shall maintain a task force to check the vehicle emissions on permanent basis.	Provided provision for checking vehicle emissions with a task force team including environment and safety department officials.
9.	The Gangavaram Port Limited (GPL) shall constitute an Environment Management cell with qualified and trained staff.	A dedicated Environment Management Team headed by Vice President is looking after the Environment Management.
10.	The Gangavaram Port Limited (GPL) shall maintain onsite and offsite emergency action plan after carrying out risk analysis and hazop studies	Complied with the condition.
11.	The Gangavaram Port Limited (GPL) with VUDA shall ensure that no slum development and unauthorized construction occur in the surrounding area.	Noted the condition.
12.	The Gangavaram Port Limited (GPL) shall handle alumina in completely closed enclosures. It shall also furnish an action plan to install mechanized system.	Alumina is being handled in closed tankers directly through hoppers.
13.	The Gangavaram Port Limited (GPL) shall implement following for controlling fugitive emission: a. Adequate dust controlling measures should be undertaken for loading and unloading operations for dusty cargo.	a. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust.

	<p>b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveyor dusty cargo likes coal, iron ore & alumina.</p> <p>c. Vehicle movement minimized / eliminated by implementing mechanical operations.</p> <p>d. All the vehicles involved in transportation of cargo shall be covered with tarpaulin.</p> <p>e. Traffic management measures adopted to avoid traffic congestion and provide empty dusting vehicle washing / dry cleaning system to clean all out going cargo vehicles.</p> <p>f. Sufficient parking facilities based on traffic density / vehicular movements anticipated from the port.</p> <p>g. Adequate water sprinkling provided on roads and at dusty cargo storage areas for suppression of dust</p>	<p>b. Provided Dust suppression systems at discharge/feeding points of belt conveyors at each transfer tower.</p> <p>c. Laid BT road within the port premises.</p> <p>d. Provided 5 No. of heavy duty sweeping machines for cleaning of berths, back up areas and roads.</p> <p>e. AGPL established 16 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <p>f. AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage. Standard Operating Procedure (SOP) on truck tarpaulin covering is in place and is being followed.</p> <p>g. Provided dedicated truck/tyre washing facility to wash all the outgoing vehicles</p> <p>h. Provided dedicated truck parking facility.</p> <p>i. Ensuring continuous water sprinkling on the berths, back up areas, at all transfer points, hauling roads with 20 Mobile DSS tankers for dust suppression.</p>
14.	<p>The Gangavaram Port Limited (GPL) shall implement the following measures in the cargo handling and stacking area:</p> <p>a. The ship un-loader maintained with in-situ water sprinkling system and unloading hoppers provided with covers on three sides to control</p>	<p>i. Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p> <p>ii. Stacker cum re-claimers are being used for loading and unloading the</p>

	<p>fugitive emissions. Iron ore shall be unloaded through wagon tippers.</p> <p>b. Mechanical stackers cum re-claimers for stacking, transfer and reclamation; Conveyors for transfer of materials to stop manual handling / mobile machines.</p> <p>c. MDSS in stacking areas.</p>	<p>coal. The railway wagons are being loaded mechanically. The Port is having</p> <ul style="list-style-type: none"> - Stacker cum re-claimer – 1 No. - Reclaimers --3 No. - Stackers - 3 Nos. - Wagon loader - 1 No. - Silo of 800 cu.m capacity. - Ship unloaders - 2 No. - Ship loader - 1 No. - Wagon tippler – 1No., - Mobile harbor cranes-5nos. <p>iii. Mechanical Dust Suppression System (MDSS): 176 No. of water cannons were installed at stack yards for dust suppression by spraying water at high pressure to form blanket of mist on surface of cargo stock to settle the dust.</p>
15.	The Gangavaram Port Limited (GPL) shall ensure AAQ standards of the Board on all environmental conditions without fail.	Established 3 No. of CAAQ stations with data logger and connected to APPCB website.
16.	The Gangavaram Port Limited (GPL) shall maintain standby centrifugal pump so as to ensure uninterrupted operation of MDSS.	Complied. There are 4 no. Centrifugal pumps kept standby.
17.	The Gangavaram Port Limited (GPL) shall maintain compliance of all other conditions of CFE orders issued by the Board	Complied with the condition.
18.	The Gangavaram Port Limited (GPL) shall comply with Task Force directions and other directions issued by the Board from time to time.	Complied with the condition.

Compliance of Schedule - C

Sl. No	Condition	Compliance
1.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste should be followed.	All the rules and regulations notified by Ministry of Environment & Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous waste are being followed.
2.	The Gangavaram Port Limited (GPL) shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Tran boundary Movement) Rules, 2008 and amendments thereof.	Complied with the condition.

3.	The Gangavaram Port Limited (GPL) shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis	Lead acid batteries are disposed to the supplier. Submitted the annual returns in Form-8 on 13.06.2023 for the period 2022-2023.
4.	The Gangavaram Port Limited (GPL) shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	AGPL obtained amendment for waste oil quantities & inclusion of Ship oil and disposing the same through APEMCL Portal.
5.	The Gangavaram Port Limited (GPL) shall maintain proper records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Tran boundary Movement) Rules, 2008 and amendments thereof	Maintaining records for Hazardous Wastes stated in Authorization in Form-3 of CFO Order and filing annual returns in Form- 4 to APPCB. For the year 2022-2023 Form - 3 & Form - 4 Submitted on 13.06.2023.
6.	The Gangavaram Port Limited (GPL) shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office	Complied with the condition,

Lr. No. AGPL/ENV/APPCB/TF/2023/043

Date:05.10.2023

To

Member Secretary,

Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijayawada – 520 007.

Dear Sir,

Sub: AGPL – Directions of APPCB External Advisory Committee (Task Force) – Quarterly Compliance Report for the period from July 2023 to September 2023 – Submitted – Reg.

- Ref:**
1. CTO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016, valid up to 31.12.2020.
 2. CTO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020, dated 10.09.2020, valid up to 31.12.2025.
 3. APPCB EAC (TF) Directions Order No. 755/ APPCB/ HO/ ECS/ OA571/ VSP/2023, dated 27.04.2023.
 4. AGPL 1st Quarter (April to June 2023) Compliance submission letter No. Lr. No. AGPL/ENV/APPCB/TF/2023/032, dated 10.07.2023

Adani Gangavaram Port Limited (AGPL), earlier known as Gangavaram Port Limited (GPL) is operating with 9 berths with variety of Cargos of bulk and break bulk. AGPL was obtained CFO & HWA of the APPCB vide reference 1 & 2nd cited for handling capacity of 40.95 MMTPA.

Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution problems due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.

Accordingly, the Hon'ble NGT took cognizance of the complaint and heard the matter on 07.09.2022 and issued order on 07.09.2022 and constituted a joint committee to verify the factual position. The Joint committee submitted the final report dated.13.12.2022 with certain recommendations to be complied with.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")
Gangavaram Post, Pedagantyada,
Visakhapatnam, Andhra Pradesh, India - 530 044
CIN : U61100GJ2021PLC124091

Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.



Further, the External Advisory Committee (Task Force) of APPCB reviewed the recommendations of the Joint Committee in its meeting held on 14.03.2023 and issued certain directions vide reference 3rd cited to AGPL to comply with and also directed to submit the compliance status on the EAC directions on quarterly basis until 100% compliances are achieved.

As per the directions of the External Advisory Committee (Task Force) of APPCB, the compliance status on the directions for the 1st quarter from April 2023 to June 2023 was submitted vide reference 4th cited i.e., on 10th July 2023.

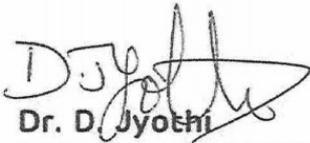
Now, submitting herewith the compliance status on the directions for the 2nd quarter from July 2023 to September 2023 for kind consideration.

At this point of time, we wish to submit that by the time of submitting the 1st quarter Compliance for the period from April to June 2023, the civil works of the new automatic sensor based truck tyre washing facility were in progress and now the facility was completed and put into operation without disturbing the existing facility.

Thus, we humbly request your good self to withdraw the Task Force Directions as we have achieved 100% compliance of the Directions.

We, further, assure that AGPL is committed for best environment management and will continue to takes up all measures to prevent the dust pollution to ensure the pollution parameters are within the permissible limits stipulated by APPCB

Thanking you,
For, **Adani Gangavaram Port Limited**



Dr. D. Jyothi
(Vice President - Environment)

Enclosures: as above

Copy to:

1. The Joint Chief Environmental Engineer, APPCB, Legal Cell, Board Office, Visakhapatnam.
2. The Joint Chief Environmental Engineer, APPCB, Zonal Office, Visakhapatnam.
3. The Environmental Engineer, APPCB, Regional Office, Visakhapatnam.

**AGPL - APPCB - EAC (TF) Directions Compliance 2nd Qtr. (July 2023 to September 2023)
Submitted - Reg.**

Dantuluri Jyothi <jyothi@gangavaram.com>

Thu, Oct 5, 2023 at 4:07 PM

To: unit2-jcee@appcb.gov.in, RO Visakhapatnam' <rovsp-ee1@appcb.gov.in>, "APPCB RO, VSP" <rovspappcb@gmail.com>, zovja-jcee@appcb.gov.in, zovspappcb@gmail.com

Cc: jyothimanohar.cheeli@appcb.gov.in

Dear Sir,

As per APPCB External Advisory Committee (Task Force) directions, AGPL shall have to submit the compliance status on the EAC directions on quarterly basis until 100% compliances are achieved.

Accordingly the compliance status on the directions for the 1st quarter from April 2023 to June 2023 was submitted vide reference 4th cited i.e., on 10th July 2023.

Now, we are submitting herewith the compliance status on the directions for the 2nd quarter from July 2023 to September 2023 for kind consideration.

We wish to submit that by the time of submitting the 1st quarter Compliance for the period from April to June 2023, the civil works of the new automatic sensor based truck tyre washing facility were in progress and now the facility was completed and put into operation without disturbing the existing facility.

We humbly request your good self to withdraw the Task Force Directions as we have achieved 100% compliance of the Directions.

Submitted for kind consideration & Records.

With Best Regards

Dr.D. Jyothi

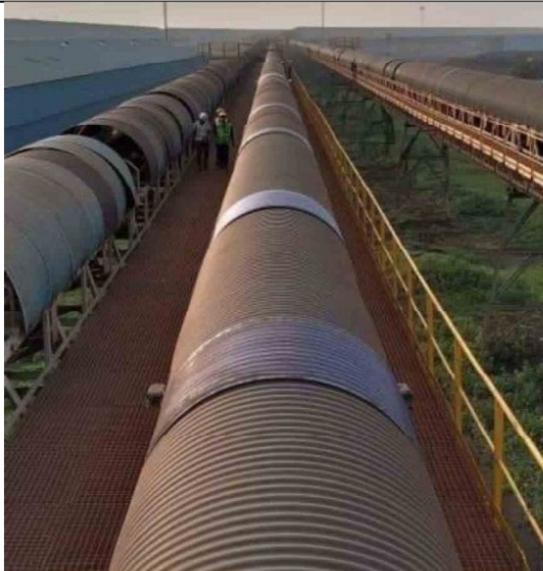
Vice President - Env

Compliance on the directions stipulated in the Task Force Directions Order issued vide Order No.755/APPCB/HO/ECS/OA571/VSP/2023, dated 27.04.2023

Direction number	Taskforce Conditions & Compliance
1.	The Gangavaram Port Limited (GPL) shall not stock the materials more than 12 mts height where MDSS system is available and shall maintain stack height of 10 meters at manual stack yards.
	<p>Being Complied.</p> <p>AGPL is ensuring that the stacks are not exceeding the permitted height of 12 mts height where MDSS system available and maintaining stack height of 10 meters at manual stack yards as per the CTO Amendment Order No. APPCB/VSP/VSP/113/CFO/HO/2016, dated 16.09.2016.</p>
2.	The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipment for loading and unloading operations for dusty cargo to the maximum extent possible.
	<p>Being Complied.</p> <p>AGPL adopted and implementing the following measures for loading and unloading operations of dusty cargo to control the dust emissions at Berths & all operation areas:</p> <ul style="list-style-type: none"> ▪ Established mechanical conveyor system for handling coal & Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air. ▪ Stacker cum re-claimers are being used for loading and unloading the coal. The railway wagons are being loaded mechanically. ▪ Fully mechanized coal handling system with gantry grab type ship loaders/unloaders of required capacity were installed. ▪ Provided hooded conveyor belt for cargo transferring directly from ship to the designated stack yard by means of closed hoppers and transfer towers. ▪ Established closed warehouses for storage of weather sensitive cargoes ▪ The loading and discharge points of the conveyor carrying material is covered with exhaust hoods to prevent the formation of dust clouds. ▪ All the conveyor galleries are covered to ensure zero dust emission during cargo transfer. ▪ Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere. ▪ Ensuring proper tarpaulin coverage on the cargo stakes. ▪ Erected wind breaking walls towards habitation supported with thick greenbelt.



Mechanized Loader & unloaders



Closed conveyor system



Mechanized Loader & unloader



Silo

		
	<p>Mechanized Transfer Towers</p>	<p>Mechanized wagon loading</p>
		
	<p>Staker cum Reclaimer supported with water sprinkling system</p>	<p>Transfer towers supported with water sprinkling system</p>
		
	<p>Closed cargo sheds</p>	<p>Wagon tippler</p>



Tarpaulin covered cargo heaps



Wind breaking wall towards HB Colony



Wind breaking wall towards Gangavaram (V)



Green belt all along the 4 Lane road & Project road of 5 Km



3.	GPL shall ensure continuous compliance of the following recommendations made by the Joint Committee as reported in their final report dt. 13.12.2022 submitted in O.A. No. 571 of 2022 to Hon'ble NGT.
a.	The Port shall maintain the 16 no's of already established semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.
Compliance	<p>Being Complied.</p> <p>AGPL established 19 No. of semi mechanized truck tarpaulin covering stations at various locations within the Port to facilitate and ensure all the outgoing cargos by Trucks are covered with tarpaulin.</p> <div style="display: flex; justify-content: space-around;">   </div> <p>AGPL established a semi-mechanized closed facility for truck tarpaulin covering within the Port.</p> <div style="display: flex; justify-content: space-around;">   </div> <p>AGPL ensuring that the tarpaulin is covered in all sides of the wagon and tightly tied with rope so that the tarpaulin should not be uncovered while traveling until the truck reaches the destination without any transit spillage.</p>
b.	The Port shall ensure coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.
Compliance	<p>Being Complied.</p> <p>AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied with rope until the truck reaches the final destination without any transit spillages.</p>

	
<p>c.</p>	<p>The Port shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.</p>
<p>Compliance</p>	<p>Being Complied:</p> <p>AGPL ensuring that the tarpaulin is covered in all sides of the truck and tightly tied until the truck reaches the destination without any transit spillages.</p> 
<p>d.</p>	<p>The Port shall maintain web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to produce at the request of the officer of the concerned authorities during their inspection, as being monitored through integrated security control room by GPL.</p>

<p>Compliance</p>	<p>Being complied.</p> <p>AGPL operating an Integrated Security Control Room (ISCR) for close observation of all incoming & outgoing trucks phase wise viz., Loading, weighing of loaded trucks, tarpaulin coverage, washing of trucks at tyre washing facility, final weighing, and entrance & exit gate of the port and maintain one month record data.</p> 
<p>e.</p>	<p>The Port shall maintain coal stocking heights as per the APPCB consent conditions.</p>
<p>Compliance</p>	<p>Being Complied.</p> <p>AGPL is ensuring that the stacks are not exceeding the permitted height of 12 mts height where MDSS system available and maintaining stack height of 10 meters at manual stack yards as per the CTO Amendment Order No. APPCB/VSP/VSP/113/CF0/HO/2016, dated 16.09.2016.</p>
	
	<ul style="list-style-type: none"> ▪ Operating Mechanical dust suppression system comprises of 176 canons supported by electrical motors and operated by PLCs for cover water fog all over cargo stacks and other areas. ▪ Water is sprayed from various points by water cannons at pressure of about 6-10kg/cm² to form a mist over the cargo stacks & other places and the mist attracts the dust to settle it down without spreading along the wind.



Cargo heaps are wetted with Canon mounted DSS Taners

f. The Port shall maintain Standard Operating Procedure for transportation of Cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.

Compliance Being Complied

AGPL is maintaining Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit. **SOP Copy attached as Annexure - A1**

g. The Port shall ensure vehicles fitness certificate issued by the competent Authority for incoming trucks and outgoing (loaded) trucks.

Compliance Being Complied.

AGPL is following a strict vigilance on the fitness of the trucks at entrance gate only before allowing the truck for loading of cargo and rejecting trucks which are not possessing the statutory records/permits and meeting the fitness standards. **SOP copy is attached as Annexure-A2.**

h.	The Port shall ensure that the cargo transport trucks display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
Compliance	<p>Being complied.</p> <p>AGPL is following a strict vigilance on the fitness of the trucks at entrance gate only before allowing the truck for loading of cargo and rejecting trucks which are not possessing the statutory records/permits and meeting the fitness standards.</p> <p>AGPL ensuring that valid vehicle fitness certificate issued by RTO and pollution certificates in front of the vehicle is displayed. It will be made compulsories for all vehicles to display the stickers and the same will be monitored regularly.</p>
i.	The Port to extend necessary support to the Traffic Department to exhibit no parking zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
Compliance	<p>This condition is related to the Traffic Department to exhibit No Parking Zones along both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug Junction.</p> <p>In this regard, the Inspector of Police, Harbour Traffic Circle, Visakhapatnam addressed a letter to the Addl. Dy. Commissioner of Police (Traffic) regarding providing "No Parking Zone" Boards. Copy of Letter action taken by Traffic department is attached as Annexure – A3.</p>
j.	The Port shall continue to deploy task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, covering of dusty cargos at stacking yards, spillage of materials, overloading of Trucks etc.,
Compliance	<p>Being complied.</p> <p>AGPL constituted a dedicated taskforce team comprising with Safety, Security & Environment Departments to verify the dusty cargo vehicle movement & to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks etc. The TF team is strictly ensuring that there should be proper Tarpaulin covering and to avoid spillage of material due to overload of trucks. Circular copy attached as Annexure-A4.</p>
k.	The Port shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains from time to time to avoid contamination of surrounding water bodies.

<p>Compliance</p>	<p>Being complied.</p> <p>AGPL is operating a PLC based Mechanical Dust Suppression System comprising 176 No. of cannons for wetting the stacks in the stack yards.</p> <p>Deploying 20 No. of tankers dust suppression and ensuring continuous wetting of internal roads.</p> <div style="display: flex; justify-content: space-around;">   </div> <p>AGPL is maintaining/cleaning the storm water drain periodically by removing the settled sludge to avoid contamination in surrounding water bodies.</p> <div style="display: flex; justify-content: space-around;">   </div>
<p>I.</p>	<p>The Port shall upgrade existing truck tyre washing system to two stage automatic truck-tyre washing system to control dust emissions, within six months as committed</p>
<p>Compliance</p>	<p>Being complied.</p> <p>Presently, AGPL is operating an automatic sensor-based truck tyre washing facility on 24/7 basis.</p> <div style="display: flex; justify-content: space-around;">   </div> <p style="text-align: center;">Existing Truck tyre washing facility</p>

Complying with the observations of the Joint Committee of Hon'ble NGT in OA No.571/2022, AGPL has established another automatic sensor based truck tyre washing facility without disturbing the existing one so as to ensure two stage truck tyre washing.



New automatic sensor based truck tyre washing facility

Gangavaram Port inaugurates ₹40-cr infra projs

New facilities include warehouse of 6,000 sq metres with capacity of 35,000 MTs

EXPRESS NEWS SERVICE
@ Visakhapatnam

ADANI Gangavaram Port, touted to be the deepest port in the country, on Monday inaugurated key strategic infrastructure projects at the port premises, to build its existing capacity and productivity. The projects are built with an investment of ₹40 crores and will help the port enhance its productivity and serve the businesses in an efficient manner.

The new facilities include new warehouse of 6,000 sq metres with capacity of 35,000 MTs which brings the port's covered storage area to 1.4 lakh sq metres, roads and associated infrastructure of three km which connects the surface transportation more efficiently, two gate complexes with integrated weigh bridges and tarpaulin covering stations, in addition to fuel handling station, car and truck tire washing facilities with integrated water capture and re-

cycling capabilities. Adani Gangavaram Port is committed to deliver best-in-class services through the best infrastructure. The port management also plans to operationalise railway infrastructure enhancement in the coming month that bolsters the port's capability to handle higher rail cargo in a day.

 We are planning to operationalise railway infrastructure enhancement in the coming month, which bolsters the port's capability to handle higher rail cargo in a day
Adani Gangavaram Port management

Speaking on the occasion, the Adani Gangavaram Port Limited management said, "In line with Adani Group philosophy of growth with goodness, Adani Gangavaram Port has developed resources and infrastructure to increase the safety, sustainability and environment conservation and contribute to nation building. We offer substantial economic benefits to Indian importers combined with highly efficient port operations and evacuation system with faster turnaround time and delivery. We are extremely happy to see the trade deriving benefits of modern deep-water infra."

Adani Gangavaram Port inaugurates ₹40-cr projects to boost productivity

BB BUREAU
VISAKHAPATNAM

ADANI Gangavaram Port, one of the deepest and the most modern ports in the country on Monday inaugurated key strategic infrastructure projects to build its existing capacity and productivity.

The projects are built with an investment of Rs40 crore and are aimed at enhancing the port's productivity and businesses in an efficient manner. The new facilities will include a warehouse of 6,000 sq meters with capacity of 35,000 MTs bringing the port's covered storage area to 1.4 lakh sq meters, roads and associated infrastructure of three km to connect the surface transportation more efficiently and two gate complexes with integrated weigh bridges and tarpaulin covering stations in addition to fuel handling station, car and truck tire washing facilities with integrated water capture and recycling capabilities.

Adani Gangavaram Port

stated in a release that it is committed to delivery best-in-class services through the best infrastructure. The port management also plans to operationalise railway infrastructure enhancement in the coming month that bolsters the port's capability to handle higher rail cargo in a day.

Speaking on the occasion, Adani Gangavaram Port Limited management said in line with Adani Group's philosophy of growth with goodness, they have developed resources and infrastructure to increase the safety, sustainability and environment conservation and contribute to nation building.

"We at Adani Gangavaram Port offer substantial economic benefits to Indian importers combined with highly efficient port operations and evacuation system with faster turnaround time and delivery. We are extremely happy to see the trade derive benefits of modern deep-water infrastructure," the release stated.

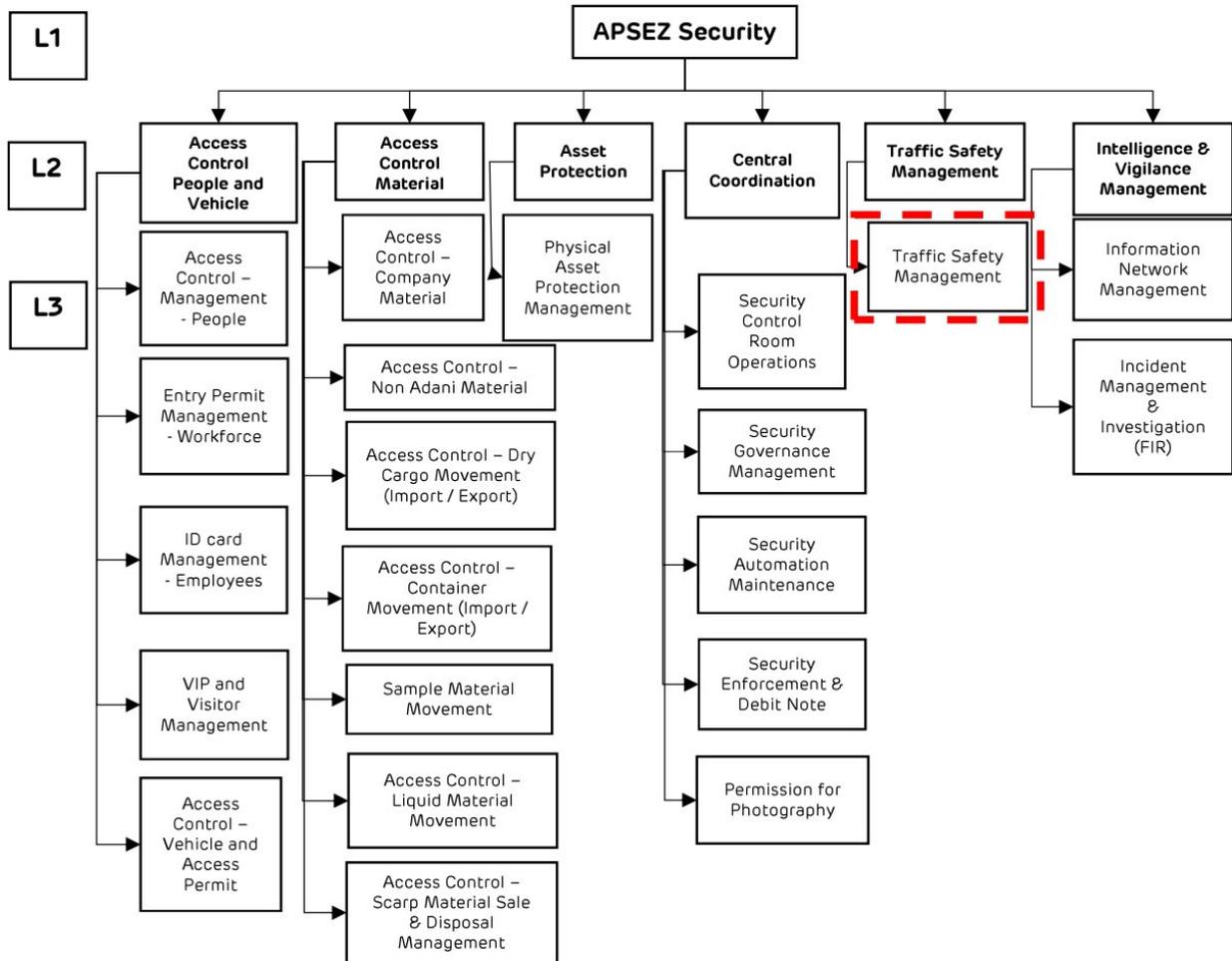
m.	The Port shall submit quarterly status report on the above directions until 100% compliances are achieved.
Compliance	Compliance status for the 1 st Quarter (April 2023 to June – 2023) submitted through e.mail and hard copy submitted at APPCB, Zonal & Regional Offices at Visakhapatnam on 10 th July 2023 vide Lr. No. AGPL/ENV/ APPCB/TF/2023/032. Copy of the acknowledgement attached as Annexure – 5.

WI No: DC/OPS/WI/32		WI Title: Truck Tarpaulin Covering by TC Station
Department: DRY CARGO		SOP Name & No. :
HIRAC No: DC/HIRAC/032		JSA No: DC/JSA/032
Page 01 of 01		
1.0 PURPOSE: Covering of tarpaulin on trucks		
2.0 SCOPE: Truck Tarpaulin Covering by TC Station		
Cargo affected by: Rain, moisture, poor handling		
3.0 RESPONSIBILITY:		
A. Primary Responsibility – Commodity Manager – Dry Cargo Operations		
B. Secondary Responsibility – Dry Cargo In charge / Contractor Supervisor		
4.0	Associate Hazards:	Each and every applicable safety standard should be followed
	<ul style="list-style-type: none"> # Incident causes due to lack of knowledge about the job. # Injury due to non-use of proper and adequate safety appliances. # Incident due to lack of awareness of emergency of working area/ Dept. # Stumbling hazards due to material lying at walk way/track line. # Tripping hazard at track line points # Collision of wagon with people crossing the track line. # Derailment. # Falling of person. # Accident of attendants working 	<ul style="list-style-type: none"> # Safety induction on specific job to be given to all the concerned employees on site, regarding the hazards and their precautions to be taken at the work place which may occur during the execution of job. # Job is to be executed only by trained employees. Work shall be carried after obtaining necessary permission # Use of proper personal protective equipments (safety shoes, safety goggles, safety helmet, hand gloves, Nose mask & safety jacket) as per the standards & fall protection system should be in place. # Prior to start of work, safety talks to be conducted at site every day & shift. # Brief description regarding hazards/safety measure will be given to all workmen, every day before starting the job. # No dual activities at any time. # Follow of proper communication system.
5.0 INSTRUCTION :		
Sr. No.	Work Instruction	Responsibility
1	Before commencement of job	
1.01	Personnel with valid passes and safety induction training should only involved in the said work	Contractor Supervisor
1.02	Information must be passed to contractor supervisor for truck covering for arranging labour	Shift In Charge
1.03	Hazards like working at heights, risks involved and escape plans should be discussed in safety TBT(Tool Box talk) and all the labors must be in their necessary PPE's. No persons should stand near operations area.	Shift In Charge / Supervisor (Yard)
1.04	Covering team should be ready for covering after getting clearance from operation shift incharge	operation supervisor/ Contractor Supervisor/ Safety Steward
1.05	Ensure cleanliness of work area before starting the job.	Yard Shift In Charge
1.06	Work area layout should be appropriate to work safely. Physical condition of the workplace must be satisfactory.	Yard Shift In Charge
1.07	Ensure adequate lighting to be ensured if working at night.	Yard Shift In Charge
1.08	Ensure that all concerned personnel wearing the appropriate PPEs as per PPE matrix	Yard Shift In Charge
2	During the Job	Yard Shift In Charge
2.01	Manpower should ascend the Tarpaulin covering station through ladder after wearing safety harness belt and the same to be connected with fall arrestor provided with covering station.	Yard Shift In Charge
2.02	Manpower should get down using the ladder supported with covering station and climb on the vehicle and after covering the Tarpaulin they will getdown safely through the TC station.	Yard Shift In Charge
3	After Execution of the Job	
3	After completion of covering, inform Supervisor regarding the completion	Shift In Charge
4	Other Requirement	
4.01	No workers is allowed to work more than 12 hours	Yard Shift In Charge
4.02	Dignity of workers must be taken care at work place.	
4.03	All the emergency equipment in place or near by the place like first aid provision, rescue kit/device ,portable fire extinguisher etc.	
4.04	All incident must be reported immediately.	
4.05	In case of any injury, it should be immediately informed to the trained first aider or paramedic or ambulance.	
Team Involved for Making:		Signature
Port Representative		
Worker's representative		
Prepared By:		
Reviewed By :		
Approved By :		

Security		Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 1 of 4
Title : Traffic Safety Management		

- 1.0 Purpose :** The purpose of this document is to present the Security operations involved in Traffic Safety management.
- 2.0 Scope :** The scope of the SOP covers process of regulating traffic movement, implementing traffic safety measures through engineering/road layout and traffic safety education and awareness drive/initiatives.
- 3.0 Reference :**
- 1) Group Security Procedure Manual
 - 2) Security Operating Procedure Manual – APSEZ (3.14)
 - 3) ISO 9001: 2015
 - 4) ISO 14001: 2015
 - 5) ISO 45001:2018
- 4.0 Responsibility :**
- 1) The overall responsibility and authority for establishing, maintaining and updating this process lies with Vertical Security Head.
 - 2) The overall responsibility for implementing this process lies with Head security or the officer designated by him.

5.0 Process Map :



<p>Security</p>	 <p>Title : Traffic Safety Management</p>	<p>Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 2 of 4</p>
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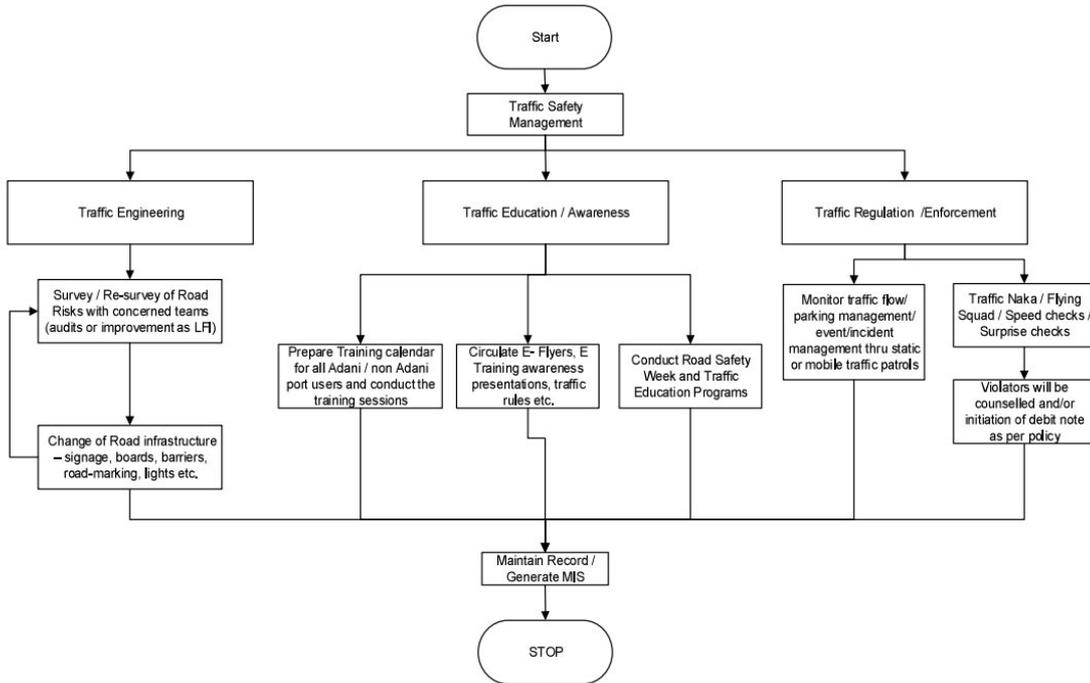
6.0 SIPOC Framework :

Supplier : Transporter / Vendors / Port & non Port vehicle movement
Input : Vehicular Movement
Process: Traffic Safety Management (Screening, Validation and logging)
Output : Entry/Exit grant, Entry deny and movement record
Customer : Transporter / Vendors / Port & non Port vehicle movement

7.0 Key Performance Indicator :

- 1) Traffic incidents Count
- 2) Ensuring uninterrupted Traffic movement

8.0 Process Flow Diagram:



Security	 adani <small>Ports and Logistics</small>	Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 3 of 4
Title : Traffic Safety Management		

9.0 Procedure / Activity / work element / Task :

Sr. No.	Activity	Document Reference	Responsibility
9.1	Traffic team will ensure road engineering through regular audits and surveys. Audits will be carried out by forming teams from site management, safety and concerned area owner.	Traffic Team Standing Orders	Traffic Safety In-charge
9.2	In case of traffic incident, based on investigation and extraction of LFI, traffic infrastructural improvements will be captured in the PIR.	PIR	Traffic Safety In-charge
9.3	The outcome of the audits / LFI will be approved by management and site management will ensure the implementation.	PIR	Asset Management Team
9.4	Traffic team will conduct regular traffic training awareness sessions as per training calendar. Traffic team will also circulate pamphlets, display banners from time to time. Traffic team will coordinate conduct of traffic safety week with various activities (like organising safety quiz, organising marathon etc.) for increasing traffic safety awareness.	Training Calendar	Traffic Safety In-charge
9.5	Traffic team, based on traffic heat-map survey, will decide and deploy the static traffic monitoring points during shift hours, or even during non-shift hours if required.	PIR/SEPS	Traffic Safety In-charge
9.6	In addition to static points, traffic team will remain on patrolling to ensure the smooth traffic movement, check cargo spillage, coverage of loaded trucks with tarpaulin and to respond to incident (as notified from field or from SCR).	Incident Reports / Case Files	Traffic team
9.7	Traffic guards will wear reflective jackets while performing traffic regulation duties and will wear prescribed PPEs.	PIR	Traffic team
9.8	In case of traffic incident, action and response will be as per Annexure 1 of SOP SEC / PROC /-18.	SEC / PROC /-18.	Traffic Team
9.9	Traffic team take action as per laid down procedure and also will ensure investigation of traffic incident with concern teams, release of report and extraction of LFIs.	SEC / PROC /-18.	Traffic Safety In-charge.
9.10	Security Traffic team will regulate the traffic movement and respond to emergencies / jams / incident / accident inside Port (as applicable) and on need basis will respond to Outside under mutual aid. All FACs/ MTCs/ Fatal cases will be treated seriously and properly investigated.	Incident Reports / Case Files	Traffic Team

Security	 adani <small>Ports and Logistics</small> Title : Traffic Safety Management	Doc. No. : SEC/PROC/14 Rev. No. : 04 Rev. Date : 01/08/2021 Page No. : 4 of 4
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10.0 Risk & Control :

- 10.1. Operational & Business Risk – Nil (Risk under considerable limit)
- 10.2. Environment Risk – Nil (Risk under considerable limit)
- 10.3. Safety Risk – Nil (Risk under considerable limit)

11.0 Records :

Sr. No.	Record Title	Record No.	File Name / No.	Location	Maintained By	Retention Period
1	PIR/ISMS	System Log	PIR Report	SCR	Shift Officers	1 Years
2	Incident Report / Case file (Fatal)	System Log	Incident Report	Traffic Office	Traffic team	3 Years

12.0 Note :

Debit / Violation charges will be site specific based on Site management & TMSC.

Work Instruction (14) Traffic Safety Management as reference document.

Out Ward No.: 50 / Harbour Traffic Cir. 183
Visakhapatnam City, Dt.: 01-03-2023

Annexure - A3

INWARD NO. 139 / ACP(T)/VSP CITY
Dt. 1-3-2023

To,
The Addl. Deputy Commissioner of Police,
Traffic,
Visakhapatnam City.

(Through Proper Channel)

Sir,

Sub: Harbour Traffic Circle, Visakhapatnam City -Reply of action taken by Traffic Police-Pollution due to activities of M/s Visakhapatnam Port Trust and M/s Gangavaram Port limited-Hon'ble NGT order dated: 19.12.2022 in O.A. No. 571 of 2022 -Report of Joint Committee dated:13.12.2022-Recommendations of Joint Committee-Implementation-Regarding.

Ref: Hon'ble NGT order dated:19.12.2022 in O.A. No. 571 of 2022.

* * * * *

With reference to the subject cited above, I submit that Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air and water pollution due to improper transportation of materials by M/s Visakhapatnam Port Trust and M/s Gangavaram Port limited. Railway wagons and road transporters are also not following proper procedure like covering of transported materials and are transporting the materials in over loaded vehicles. Due to naturally occurring radioactive source, residents are inhaling unwanted materials generated from coal, iron etc. and are getting high fevers but the hospitals are making business in the name of dengue. The applicant has accordingly requested for deputing special team for cross checking the transportation of materials in both the parties.

The Hon'ble NGT took cognizance of the complaint and heard the matter on 07.09.2022 and constituted a joint committee to undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents and verify the factual position.

Accordingly, the Joint committee visits to the sites and submitted report to Hon'ble NGT on 13.12.2022 with certain observations and recommendations.

In view of the above the joint committee directed to implement the recommendation to the traffic Police department as mentioned below.

"The Traffic Department shall exhibit No Parking Zones along the both sides of road between ROB (Road Over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug Junction."

In this connection as per recommendation of the Joint Committee I along with the TSI, Newport Traffic Police Station visited the both sides of road between ROB (Road Over Bridge) near Gangavaram Port and arranged the "**No Parking Zone**" sign boards and also conducted awareness meeting to the Lorry drivers and helpers to not park their vehicles from the both sides of road between ROB (Road Over Bridge) near Gangavaram Port and also suggested to park their vehicles at Lorry Yards.

This is submitted for kind perusal.

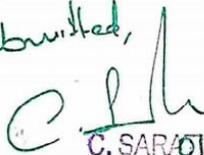
Yours faithfully,


(G.R.K. Tulasidas)
Inspector of Police,
Harbour Traffic Circle
Visakhapatnam City.

Enclose: Photos of "**No Parking Zone**"
arranged at ROB, near Gangavaram Port.

Sir,

Submitted,



C. SARATHI
Asst. COMMISSIONER OF POLICE
TRAFFIC, ZONE II
VISAKHAPATNAM CITY







Ports and
Logistics

Adani Gangavaram Port Limited

Circular No. AGPL/VIGILENCE/TF/0101/2023

Date: 01.01.2023

Sub:- Constitution of a Taskforce Team to verify the dusty cargo vehicle movement to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks – Reg.

Statutory departments directed AGPL to form/maintain a dedicated Task Force

1. To verify the dusty cargo vehicle movement to monitor proper covering of Truck / Wagons with tarpaulin, spillage of materials and overloaded trucks.
2. To maintain a strict vigilance on the fitness of the trucks at entrance gate only before allowing the truck for loading of cargo and rejecting trucks which are not possessing the statutory records/permits and meeting the fitness standards

In compliance, a dedicated Task Force Team comprising with Security, Safety & Environment Departments is formed.

Scope:

- I. To ensure the fitness of the trucks at entrance gate itself before allowing the truck for loading of cargo
- II. To reject the trucks which are not possessing the statutory records/permits and meeting the fitness standards
- III. Regular vigilance on proper tarpaulin covering of the Trucks/railway wagons.
- IV. To ensure that there be no cargo spillage / Overloaded trucks.
- V. Ensuing all the outgoing trucks are routed through Tire Washing facility before exiting the port premises.
- VI. Maintenance, keeping and presenting the records of the above as and when the requirement during statutory inspections.

Responsibility:

1. The overall responsibility and authority for establishing, maintaining, and updating this process lies with Security Head.
2. It is the responsibility of the Environment Department to bring to notice any deviations to the Taskforce & resolve them immediately.
3. The Safety Department shall coordinate & cooperate with the Environment & Security departments as and when they communicate the observations of deviations as mentioned in the scope.

Adani Gangavaram Port Limited
(Formerly "Adani Gangavaram Port Private Limited")
Adani Corporate House, Shantigram
Near Vaishno Devi Circle, S. G. Highway,
Khodiyar, Ahmedabad - 382421,
Gujarat, India,
CIN: U61100GJ2021PLC124091

Tel +91 79 2656 5555
Fax +91 79 2555 5500
www.adaniports.com



adaniPorts and
Logistics

4. The operations department shall follow and implement the suggestions & observations made by Environment, Safety & Security Departments and take necessary remedial measures accordingly.
5. The concerned departments shall deploy an Officer/Executive exclusively to ensure strict vigilance of the scope of works with coordination & cooperation with respective department.

The Task Force Team shall start its functioning with immediate effect.



Authorized Signatory
Adani Gangavaram Port Limited.



Adani Gangavaram Port Limited
(Formerly "Adani Gangavaram Port Private Limited")
Adani Corporate House, Shantigram
Near Vaishno Devi Circle, S. G. Highway,
Khodiyar, Ahmedabad - 382421,
Gujarat, India,
CIN: U61100GJ2021PLC124091

Tel +91 79 2656 5555
Fax +91 79 2555 5500
www.adaniports.com

Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad - 382421, Gujarat, India,

Lr. No. AGPL/ENV/APPCB/TF/2023/032

Date:10.07.2023

To

Member Secretary,

Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijayawada - 520 007.



Dear Sir,

Sub: AGPL - Directions of APPCB External Advisory Committee (Task Force)
- Quarterly Compliance Report for the period from April 2023 to June
2023 - Submitted - Reg.

- Ref:**
1. CTO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2015, dated 13.01.2016, valid up to 31.12.2020.
 2. CTO & HWA Order No. APPCB/VSP/VSP/113/CFO/HO/2020, dated 10.09.2020, valid up to 31.12.2025.
 3. APPCB EAC (TF) Directions Order No. 755/ APPCB/ HO/ ECS/ OA571/ VSP/2023, dated 27.04.2023.

Adani Gangavaram Port Limited (AGPL), earlier known as Gangavaram Port Limited (GPL) is operating with 9 berths with variety of Cargos of bulk and break bulk. AGPL was obtained CFO & HWA of the APPCB vide reference 1 & 2nd cited for handling capacity of 40.95 MMTPA.

Sri. Lakshmana Guntreddi, Visakhapatnam filed an application before Hon'ble NGT complaining that residents of Visakhapatnam are suffering from air & water pollution problems due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited.

Accordingly, the Hon'ble NGT took cognizance of the complaint and heard the matter on 07.09.2022 and issued order on 07.09.2022 and constituted a joint committee to verify the factual position. The Joint committee submitted the final report dated.13.12.2022 with certain recommendations to be complied with.

Adani Gangavaram Port Limited

(Formerly "Adani Gangavaram Port Private Limited")
Gangavaram Post, Pedagantyada,
Visakhapatnam, Andhra Pradesh, India - 530 044
CIN : U61100GJ2021PLC124091

Tel + 91-891-2701177, 2889999

Fax +91-891-2703377

www.adaniports.com

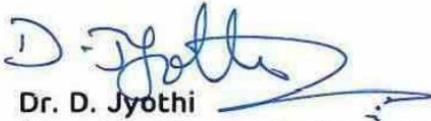
Registered Office : Adani Corporate House, Shanthigram, Nr. Vaishno Devi Circle, S.G. Highway, Khodiyar, Ahmedabad-382421, Gujarat, India.

Further, the External Advisory Committee (Task Force) of APPCB reviewed the recommendations of the Joint Committee in its meeting held on 14.03.2023 and issued certain directions vide reference 3rd cited to AGPL to comply with and also directed to submit the compliance status on the EAC directions on quarterly basis until 100% compliances are achieved.

As per the directions of the External Advisory Committee (Task Force) of APPCB, the compliance status on the directions for the 1st quarter from April 2023 to June 2023 is submitted herewith for kind consideration.

We, further, assure that AGPL is committed for best environment management and takes up all measures to prevent the dust pollution to ensure the pollution parameters are within the permissible limits stipulated by APPCB

Thanking you,
For, **Adani Gangavaram Port Limited**


Dr. D. Jyothi
(Vice President – Environment)

Enclosures: as above

Copy to:

1. The Joint Chief Environmental Engineer, APPCB, Legal Cell, Board Office, Visakhapatnam.
2. The Joint Chief Environmental Engineer, APPCB, Zonal Office, Visakhapatnam.
3. The Environmental Engineer, APPCB, Regional Office, Visakhapatnam.